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Wednesday,
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4 Sravana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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NEW DELHI

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RAJYA SABHA

Wednesday, the 26th July, 2023 /4 Sravana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, today is the Twenty-fourth Anniversary of Kargil Vijay Diwas. On this day in 1999, our brave soldiers, with their indomitable courage and determination, drove away the infiltrators from our territory in Kargil.

Let us bow our heads in gratitude for those who were martyred in the Kargil War. Also salutations to our Forces and personnel who are ever prepared to make supreme sacrifice for our nation. Displaying exemplary courage, our valiant soldiers overcame treacherous terrain and extremely hostile weather conditions and trounced the enemy. The saga of their bravery continues to inspire and motivate us every single day to be in service of the nation.

Hon. Members, let us remember the supreme sacrifice of our brave soldiers as we mark Kargil Vijay Diwas. This is also an occasion for us to rededicate ourselves to ever keep Bharat first.

On behalf of this august House and on my own behalf, I express our heartfelt gratitude and pay glowing tributes to our soldiers. I request hon. Members to rise in their places and observe silence as a mark of respect in the memory of our brave soldiers.

(Hon. Members then stood in silence for one minute)

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Report (2016-17) of the National Commission for Scheduled Tribes, New Delhi and related papers

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) A copy each (in English and Hindi) of the following papers, under clause (6)

of article 338A of the Constitution of India:—

- (a) Twelfth Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2016-17.
- (b) Action Taken Memorandum on the above Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2016-17.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 9648/17/23]

Report and Accounts (2021-22) of NHAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V. K. SINGH): Sir, I lay on the Table:-

(1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:—

- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 9722/17/23]

Report and Accounts (2021-22) of NRLPS, New Delhi and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the National Rural Livelihoods Promotion Society (NRLPS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9679/17/23]

Notifications of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. 1/8/2021-UD, dated the 27th December, 2021, publishing the Lakshadweep Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2021, under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, alongwith a delay statement.

[Placed in Library. See No. L.T. 9997/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 195 (E), dated the 16th March, 2023, publishing the Central Industrial Security Force Security Wing (Subordinate Ranks) Group 'B' and 'C' Posts (Amendment) Recruitment Rules, 2023, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. See No. L.T. 9686/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 351 (E), dated the 9th May, 2023, publishing the Assam Rifles, Rifleman/Riflewomen (General Duty), Group 'C' combatised post Recruitment Rules, 2023, under Section 167 of the Assam Rifles Act, 2006.

[Placed in Library. See No. L.T. 9683/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 271 (E), dated the 5th April, 2023, publishing the Central Reserve Police Force, Constable (General Duty), General Duty Cadre, Group 'C' Post, Recruitment Rules, 2023, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 9684/17/23]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (5) of Section 3 of the Passport Act, 1920:—

(1) S.O. 3051 (E), dated the 11th July 2023, designating Dhamra Seaport of

Odisha as an authorized Immigration Check Post.

- (2) S.O. 3053 (E), dated the 11th July, 2023, designating Manohar International Airport, Mopa of Goa as an authorized Immigration Check Post.

[Placed in Library. For (1) and (2) See No. L.T. 9685/17/23]

Report and Accounts (2021-22) of the Samagra Shiksha Abhiyan, UT of Dadra & Nagar Haveli and Daman & Diu and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the Samagra Shiksha Abhiyan, UT of Dadra & Nagar Haveli and Daman & Diu, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9775/17/23]

Report and Accounts (2021-22) of NCCT, New Delhi and related papers

सहकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (a) Annual Report of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2021-22.
- (b) Annual Accounts of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 9691/17/23]

I. Report and Accounts (2021-22) of NFSU, Gandhinagar and related papers

II. Assessment Report (2021-22) of the Department of Official Language

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर

रखता हूँ :-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 38 of the National Forensic Sciences University Act, 2020:—

(a) Annual Report of the National Forensic Sciences University (NFSU), Gandhinagar, Gujarat, for the year 2021-22.

(b) Second Annual Accounts of the National Forensic Sciences University (NFSU), Gandhinagar, Gujarat, for the year 2021-22 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 9838/17/23]

II. A copy (in English and Hindi) of the Fifty-third Annual Assessment Report of the Department of Official Language, Ministry of Home Affairs, regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, for the year 2021-22.

[Placed in Library. See No. L.T. 9837/17/23]

I. Notification of the Ministry of Education

II. Reports and Accounts (2020-21 and 2021-22) of CICT, Chennai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No.1-13/2022 (CPP-II), dated the 11th April, 2023, publishing the University Grants Commission (Redressal of Grievances of Students) Regulations, 2023, under Section 28 of the University Grants Commission Act, 1956.

[Placed in Library. See No. L.T. 9671/17/23]

II. A copy each (in English and Hindi) of the following papers:—

(1) (a) Annual Report and Accounts of the Central Institute of Classical

Tamil (CICT), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (2) (a) Annual Report and Accounts of the Central Institute of Classical Tamil (CICT), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9786/17/23]

MESSAGES FROM LOK SABHA

MR. CHAIRMAN: Now, Message from Lok Sabha.

The Multi-State Co-operative Societies (Amendment) Bill, 2023

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Multi-State Co-operative Societies (Amendment) Bill, 2023, as passed by Lok Sabha at its sitting held on the 25th July, 2023."

Sir, I lay a copy of the Bill on the Table.

STATEMENTS BY MINISTER

Status of implementation of recommendations/observations contained in the Three Hundred and Forty-fifth and Three Hundred and Forty-eighth Reports of the Department-Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS

SARKAR): Sir, I lay the following statements regarding:-

(i) Status of implementation of recommendations/observations contained in the 345th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on the action taken by the Government on the observations/recommendations of the Committee contained in its 337th Report on Demands for Grants (2022-23) pertaining to the Department of Higher Education, Ministry of Education.

(ii) Status of implementation of recommendations/observations contained in the 348th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Department of Higher Education, Ministry of Education.

**MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM
UNIVERSITY**

MR. CHAIRMAN: Now, Motion for Election to the Court of the Aligarh Muslim University; Shri Dharmendra Pradhan; not present. The Leader of the House.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, on behalf of my colleague, Shri Dharmendra Pradhan, I move the following Motion :-

"That in pursuance of Statute 14(1)(xxiv) read with Statute 14(2) of the Statutes of Aligarh Muslim University, appended to the Aligarh Muslim University Act, 1920, this House do proceed to elect, in such manner as directed by the Chairman, four Members from amongst the Members of this House to be the Member of the Court of Aligarh Muslim University."

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, Motion for Election to the Council of the Indian Institute of Science (IISc), Bangalore.

**MOTION FOR ELECTION TO THE COUNCIL OF THE INDIAN INSTITUTE OF
SCIENCE (IISc), BANGALORE**

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, on behalf of my colleague, Shri Dharmendra Pradhan, I move the following Motion :-

"That in pursuance of the provisions contained in clause 9.1(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of this House, to be a member of the Council of the Indian Institute of Science, Bangalore, for the remaining period of the quadrennial 2022-25, to fill up the vacancy caused due to retirement of Shri K.C. Ramamurthy from the membership of Rajya Sabha on 30th June, 2022."

The question was put and the motion was adopted.

LEAVE OF ABSENCE

MR. CHAIRMAN: Hon. Members, I have to inform you that a letter has been received from Ms. Indu Bala Goswami, Member, stating that she is unable to attend the entire sittings of the current 260th Session of Rajya Sabha on medical grounds. Does she have the permission of the House for remaining absent from the entire sittings of the current Session of Rajya Sabha?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

NOTICES RECEIVED UNDER RULE 267 AND OTHER ISSUES

MR. CHAIRMAN: Hon. Members, I have received 42 notices under Rule 267. The notices emanate from the following Members: Shri Pramod Tiwari, ...*(Interruptions)*... I am taking only names; responses thereto may not be required. Shri Tiruchi Siva, Shri Binoy Viswam, Dr. John Brittas. ...*(Interruptions)*... Please, please. ...*(Interruptions)*... You don't have to say, 'present'. I am giving

information to the House. ...*(Interruptions)*... Let us please be a little serious about it. These are important notices. I am just reading out the names so that the nation comes to know that these are the hon. Members who feel concerned on a particular issue. Now, if you convert it into a scene which becomes non-serious, we don't send the right signal. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, the party's name should also be mentioned so that the entire country knows who raised this, who the Members are. That is important. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, they cite the rules. They don't know that the motion is already accepted under Rule 176. So, the nation is coming to know about their ignorance. Concern is of everybody.

MR. CHAIRMAN: Hon. Members, as a matter of fact, two very important issues were raised by Mr. Derek O'Brien. One was that precedence has to be given to this rule over Rule 176. He was the first one to take exception as to why the name of the party of a Member was being indicated. I studied the entire situation. Right from the beginning, the practice of Parliament has been that a Member of Parliament represents the entire country and his party's name does not appear even where we have official documentation of proceedings. So, from that perspective, what the Leader of the Opposition has said perhaps may not be in conformity with the practice we have had all throughout. There was a lapse at my end, an occasion for me to put things in proper perspective. ...*(Interruptions)*... Dr. Santanu Sen, Shri Mohammed Nadimul Haque, Prof. Manoj Kumar Jha, Shri Abir Ranjan Biswas, Shri Jairam Ramesh, Shri Abdul Wahab, Shri Shaktisinh Gohil, Shri M. Shanmugam, Shri Imran Pratapgarhi, Shri Aneel Prasad Hegde, Shri Sanjay Raut, Shri M. Mohamed Abdulla, Shri K.R.N. Rajeshkumar, Shri Derek O'Brien, Shrimati Shanta Chhetri, Shri Saket Gokhle, Ms. Sushmita Dev, Shri Elamaram Kareem, Shri A. A. Rahim, Shri Jose K. Mani, Shrimati Ranjeet Ranjan, Dr. Kanimozhi NVN Somu, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shri P. Wilson, Shri Sandosh Kumar P., Shri Raghav Chadha, Shri Syed Nasir Hussain, Shrimati Vandana Chavan, Dr. Ameer Yajnik, Shrimati Jebi Mather Hisham, Shri Rajeev Shukla, Shri Neeraj Dangi, Shri Vivek K. Tankha, Shri K. Vanlalvena, Dr. V. Sivadasan, Shrimati Priyanka Chaturvedi. All these hon. Members have demanded discussion on the ongoing situation of violence and unrest in Manipur. In this regard, hon. Members would recall that on 20th of July 2023, I have already imparted a ruling that the notices for Short Duration Discussion received

regarding the violence in Manipur are admitted and the Leader of the House, Shri Piyush Goyal, had agreed for discussion on the issue. Since similar notice has already been agreed for discussion by the Government, the notices received under Rule 267 are misconceived. Moreover, none of the notices fulfill the mandate of Rule 267 or are in conformity with the ruling imparted by me on 8th December 2022. In view of the same, I am unable to persuade myself to allow these notices.

Hon. Members, three notices under Rule 176 for Short Duration Discussion have been received. The names are: Shri Ghanshyam Tiwari on 'Concern over assault on Shri Rajendra Singh Gudha, Member of Rajasthan Legislative Assembly.' ...*(Interruptions)*... Wait for my decision what I do to them. I am only indicating what the hon. Member has raised. Be fully confident, I will deal with it. ...*(Interruptions)*... Dr. M. Thambidurai on 'Concern over rising prices of daily essential commodities.' Shri C. Ve. Shanmugam on 'Concern over breakdown of rule of law in the State of Tamil Nadu.' ...*(Interruptions)*...

Hon. Members, in addition to it, I have received a representation from following Members: Shrimati S. Phangnon Konyak, Shri Rwngrwa Narzary, Shri Pabitra Margherita, Shri Kamakhya Prasad Tasa, Shri Bhubaneswar Kalita, Shri K. Vanlalvena, Shri Hishey Lachungpa, Dr. Wanweiroy Kharlukhi, Shri Biplab Kumar Deb, Shri Maharaja Sanajaoba Leishemba, Shri Nabam Rebia and Shri Birendra Prasad Baishya. They have given me notice invoking Rule 176, and I quote, "We, all the Members of the Rajya Sabha, from North-East earnestly request you to please include in the List of Business of the House, a Short Duration Discussion on situation arising out of recent incidents in Manipur and steps taken in respect thereof under Rule 176 of Rules of Procedure and Conduct of Business in Rajya Sabha at the earliest. The Government of India and the State Government have also taken so many steps to bring normalcy and restore peace in the State. ...*(Interruptions)*... The whole of India, including us, want that the people of Manipur should feel safe and be part of development path of India...*(Interruptions)*... And, therefore, there is urgent need for discussion on the subject in the House so that Members from across party lines can participate in the debate and give constructive suggestions for tackling the situation prevailing in Manipur which will boost the confidence of the people of Manipur.

"Sir, you have already given in principle approval for Short Duration Discussion on the subject. The Government has also categorically stated that they are ready for discussion on the subject as per rules and the convenience of the hon. Chairman and the House.

"In the above backdrop, we sincerely request you to please allow Short Duration Discussion on the subject under Rule 176 at the earliest without any further delay.." ...*(Interruptions)*...Hon. Members, I have already admitted notices. ...*(Interruptions)*... Hon. Members, please. ...*(Interruptions)*... I have already admitted notices for Short Duration Discussion under Rule 176 on the issue of Manipur and the Leader of the House has also conveyed Government's willingness for this discussion. ...*(Interruptions)*... After discussion with the Leader of the House, as per requirement under Rule 177, I will fix a date and time for Short Duration Discussion. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Now, hon. Finance Minister. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... I will come to you. ...*(Interruptions)*...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I am grateful to you for giving me time. ...*(Interruptions)*... I am astonished to hear a Member of this House call other Members of this House...*(Interruptions)*... I am astonished. ...*(Interruptions)*... I condemn it. ...*(Interruptions)*... It should be removed and the hon. Member should apologize. ...*(Interruptions)*... The hon. Member should apologize. ...*(Interruptions)*... No way. ...*(Interruptions)*... This House cannot take it. ...*(Interruptions)*...

MR. CHAIRMAN: Please, please. ...*(Interruptions)*... Let there be order in the House. ...*(Interruptions)*... Now, Mr. Tiruchi Siva. ...*(Interruptions)*... Let there be order in the House. ...*(Interruptions)*... Nothing will go on record except what Mr. Tiruchi Siva says. ...*(Interruptions)*... Please go ahead.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, Rule 235...

MR. CHAIRMAN: Give me a moment. Before reading the rule, tell me your point of order in substance.

SHRI TIRUCHI SIVA: Sir, I am reading the rule and I will tell you.

MR. CHAIRMAN: Okay. Go ahead.

SHRI TIRUCHI SIVA: Rule 235 says that a Member shall not interrupt any Member while speaking by disorderly expression or noises or in any other disorderly manner.

Sir, in parliamentary democracy, the Leader of the House and the Leader of the Opposition command a very high respect. Whenever the Leader of the Opposition or the Leader of the House stands up, everyone remains silent, listening to them. While the Leader of the Opposition, hon. Mallikarjun Kharge, was speaking yesterday, there were two incidents. When he was speaking, he was now and then interrupted by none other than the Leader of the House and other Members. He was not able to convey his point. ...*(Interruptions)*...

MR. CHAIRMAN: What is your point of order?

SHRI TIRUCHI SIVA: Number two. ...*(Interruptions)*... While the floor was given to him and when he was speaking, unprecedentedly so, his mic was switched off. ...*(Interruptions)*... The House has to be enlightened as to how it happened and why it happened. ...*(Interruptions)*... It has never happened in the past that the mic of the Leader of the Opposition was switched off. ...*(Interruptions)*... Sir, we have to be enlightened how it happened and why it happened. ...*(Interruptions)*...

MR. CHAIRMAN: Please take your seats. ...*(Interruptions)*... Mr. Tiruchi Siva, you read out a rule. The rule is very significant. Did you see its violation from this side and the other side? Was there no violation? Everyone interrupted you. Just imagine! Please introspect. We are reading a rule which says that we will maintain decorum and there will be no interruptions. That is number one. Number two, with full sense of responsibility, after getting all inputs from the Deputy Chairperson, a man of high caliber and integrity, no mic was switched off. ...*(Interruptions)*... Mr. Siva, what is this? ...*(Interruptions)*... You said, "No interruption". ...*(Interruptions)*... You are interrupting even the Chairman! ...*(Interruptions)*... Why? ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... Go to your seat. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... You have no right to speak unless you are on your seat. ...*(Interruptions)*... You must know a simple thing. ...*(Interruptions)*... You have no right unless you are on your seat. ...*(Interruptions)*... If you are not in your seat, you are committing a misconduct which is actionable. ...*(Interruptions)*... You are not on your seat. ...*(Interruptions)*... I am pained to indicate that you are not on your seat. ...*(Interruptions)*... Are you on your seat? ...*(Interruptions)*... Why don't you go to the basics of rules? ...*(Interruptions)*... Are we required to tell you ABCD of parliamentary decorum? ...*(Interruptions)*... Go to your seat. ...*(Interruptions)*... First, go to your seat or are you forcing me to see that you go to your seat? ...*(Interruptions)*... No. ...*(Interruptions)*... Professor, take your seat. ...*(Interruptions)*... Take your seat.

...(Interruptions)... Then I will come. ...(Interruptions)... Would you kindly take your seat? ...(Interruptions)... There is already.....(Interruptions)...

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I am on a point of order. ...(Interruptions)...

MR. CHAIRMAN: Yes. ...(Interruptions)... What is your point of order? ...(Interruptions)... Which rule? ...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, it is under Rule 228.

MR. CHAIRMAN: Rule 228; okay.

श्री भूपेन्द्र यादव : सर, जब आपने इस हाउस में रूल 176 पर रूलिंग दे दी, तो सदन चलना चाहिए।...(व्यवधान)... रूल 228 में लिखा हुआ है कि अगर एक बार सब्स्टेन्टिवली किसी सब्जेक्ट को स्वीकार कर लिया जाता है, तो दोबारा से उस पर दूसरा नोटिस नहीं दिया जा सकता, लेकिन विपक्ष जान-बूझ करके इस सत्र को बरबाद कर रहा है,...(व्यवधान)... काम नहीं करने दे रहा है, सदन नहीं चलने दे रहा है।...(व्यवधान)...

सर, माननीया वित्त मंत्री जी ने जो विषय उठाया है कि अपशब्दों का इस्तेमाल किया जा रहा है - यह सीधे-सीधे सदन की अवमानना कर रहा है और सदस्यों की भी अवमानना कर रहा है।...(व्यवधान)...

SHRI TIRUCHI SIVA: No, Sir. ...(Interruptions)...

DR. K. KESHAVA RAO (Telangana): Sir,.....(Interruptions)...

MR. CHAIRMAN: Don't violate... ...(Interruptions)... Dr. K. Keshava Rao. ...(Interruptions)... Gentlemen, I will give opportunity to everyone but please do not interrupt. ...(Interruptions)...

DR. K. KESHAVA RAO: Sir, please. ...(Interruptions)...

MR. CHAIRMAN: One second, the Leader of the Opposition. ...(Interruptions)... But before you say.....(Interruptions)... Hon. Members,.....(Interruptions)...

श्री शक्तिसिंह गोहिल (गुजरात): सर, आप यह आदेश दें कि इनको कोई डिस्टर्ब न करे और इनका माइक भी बंद न हो।...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Members,...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: I will give the floor to the hon. Leader of the Opposition. I seek cooperation from everyone in the House. I expect the hon. Members to, at least, observe minimally what has been indicated by Shri Tiruchi Siva while reading Rule 235 - 'not to intervene'. ...*(Interruptions)*... The minimum we can do is, maintain decorum. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: In parliamentary democracy, every Member of Parliament enjoys the same position but by virtue of constitutional assignments, the Leader of the House and the Leader of the Opposition are at a higher level because they are there in representative capacity also apart from their individual capacity. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Sir, there is a point of order on this. ...*(Interruptions)*...

MR. CHAIRMAN: One second. ...*(Interruptions)*... Before the hon. Leader of the Opposition takes the floor, let me tell you that two things were widely reported in media. One was that the mic of the Leader of the Opposition was put off. The second one, which emanated from another Member of Parliament, who extensively quoted that a Member was suspended for raising an issue. With full sense of responsibility and deep anguish, the suspension of the Member was not because the Member raised an issue. ...*(Interruptions)*...The suspension was because.... ...*(Interruptions)*... Take your seats. ...*(Interruptions)*...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, ऐसा नहीं है।...**(व्यवधान)**...

MR. CHAIRMAN: It was because the Member committed misconduct, indecorous behavior. No one is suspended in this House for raising an issue.

...(Interruptions)... We cannot allow this kind of things. ...(Interruptions)... It is plain and simple breach of privilege. ...(Interruptions)... By putting it in public domain that this House suspended a Member because the Member was trying to raise an issue, this is unpardonable. This is an aggravated form of breach of privilege. This is giving impression to the people at large. Such an action has to be visited with exemplary consequences and I have checked up with the Deputy Chairperson that the floor was given to the Leader of the Opposition. The Leader of the Opposition was at the time when there was discussion on a Legislative Business. Any transgression that takes place away from the main theme--everyone in the House is aware --that can't be allowed. It is at that stage the hon. Deputy Chairperson intervened. So, it is not that mikes were put off. It means the indulgence accorded by the Chair to a particular Member to focus on the issue which is the subject matter of discussion, and if the hon. Member transgresses it and goes into another domain, that surely can't be allowed. Now, the Leader of the Opposition. ...(Interruptions)... Only the Leader of the Opposition. ...(Interruptions)...

SHRI P. BHATTACHARYA (West Bengal): Sir, just for a moment...
...(Interruptions)...

MR. CHAIRMAN: Please take your seats. ...(Interruptions)... Hon. Leader of the Opposition. ...(Interruptions)... I expect everyone to lend your ears to the Leader of the Opposition. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे: चेयरमैन साहब, आपका धन्यवाद कि आपने मुझे समय दिया। ...(व्यवधान)... अब माइक चालू है।...(व्यवधान)... यहाँ पर एक बात बोलनी ठीक रहेगी, जो तिरुची शिवा जी ने भी उठाई थी, Rule 235, 'Rules to be Observed in Council', इसके बाद Rule 236, 'Members when entitled to speak'. कल यहाँ पर डिप्टी चेयरमैन साहब थे। जब मैंने उनसे परमिशन माँगी, तो उन्होंने मुझे परमिशन दी। जब भी उधर से लीडर ऑफ दि हाउस उठते हैं, तो उन्हें फौरन परमिशन मिल जाती है और हमें हाथ उठा-उठा कर तंग होने के बाद, जब आप इधर घूमते हैं, उस वक्त मिलती है। मुझे बात करने की परमिशन मिली और आपकी वजह से मुझे बात करने का अवसर भी मिला। मुझे इस बात की खुशी भी है कि आप हमेशा यह कहते हैं कि इस सदन में मैं चार लोगों का बहुत सम्मान करता हूँ - पहले, प्राइम मिनिस्टर, दूसरे, लीडर ऑफ दि हाउस और तीसरे, लीडर ऑफ दि अपोजिशन। यह आपने बार-बार कहा है।
...(व्यवधान)...

श्री सभापति : एक सेकंड, एक सेकंड ...**(व्यवधान)**... मैंने कहा था... ...**(व्यवधान)**... Hon. Members. ...**(Interruptions)**... I had indicated... ...**(Interruptions)**... Only a minor correction. ...**(Interruptions)**... I had indicated... ...**(Interruptions)**... Hon. Members, I had indicated to the hon. Members when I occupied this Chair that every Member of Parliament in this House occupies a distinct position and all are equal. But, four Members are present here; with respects to them, I will first listen to them and then look at the rules book. And those four hon. Members had been the Leader of the Council of States, -- he is a part of this House -- the Leader of the Opposition and two former Prime Ministers. The other Members too have the same right, but they have a slightly different approach in the sense that I will not ask Mr. Kharge, the Leader of the Opposition, 'Under which rule?' I will hear him and then go to the rule. For others, I will ask, "Which rule?" So, that is aside; and the House, I am happy to say, agreed at that point of time. So, the four Members who are of this House...
...**(Interruptions)**...

SHRI G.V.L. NARASIMHA RAO: Sir, a point of order. ...**(Interruptions)**...

श्री मल्लिकार्जुन खरगे: मैं यही सोचकर उठा था कि मुझे बात करने के लिए मौका मिलेगा। ...**(व्यवधान)**... मैं अपने ईश्यूज को सदन के सामने रख रहा था। ...**(व्यवधान)**... सर, 50 लोगों ने रूल 267 पर अपने नोटिसेज दिए थे और अगर मुझे बोलने का मौका भी नहीं मिला तो ठीक है, *

MR. CHAIRMAN: Nothing will go on record. ...**(Interruptions)**... Nothing will go on record. ...**(Interruptions)**... The House is not in order. ...**(Interruptions)**... No, please sit. ...**(Interruptions)**... I appeal to the hon. Leader of the Opposition to take seat. ...**(Interruptions)**... Nothing will go record, it is my directive. ...**(Interruptions)**... I have directed. The House not being in order, nothing will go on record. ...**(Interruptions)**... Take your seats. ...**(Interruptions)**... I request the hon. Members to first take their seats. ...**(Interruptions)**... Let the House be in order first. ...**(Interruptions)**... Take your seats. ...**(Interruptions)**... That is under my directive. ...**(Interruptions)**... I said so. ...**(Interruptions)**... Take your seat. ...**(Interruptions)**... Mr. Chidambaram, please take your seat. ...**(Interruptions)**... Hon. Members, may I request you all to please take your seats? ...**(Interruptions)**... First take your seats. मेरा माइक ऑन है। ...**(व्यवधान)**... मिस्टर सुरजेवाला, आप एक बार अपनी सीट पर जाकर बैठिए। ...**(व्यवधान)**... Hon. Members...**(Interruptions)**... Mr. Surjewala, if you think, you can make a point beyond what LoP can make, then, I can

* Not recorded

tell you, you are mistaken. ...*(Interruptions)*... Can't you believe in your LoP? ...*(Interruptions)*... No, no. ...*(Interruptions)*... Can't you believe in your Leader of the Opposition? ...*(Interruptions)*... He is on the floor. Why don't you take your seat? Why don't you all go to your seats? ...*(Interruptions)*... First, take your seat. ...*(Interruptions)*...

श्री रणदीप सिंह सुरजेवाला (राजस्थान): *

MR. CHAIRMAN: Please. ...*(Interruptions)*... You know it, nothing is going on record. Nothing is going on record. Why use lung power? Let the Leader of the Opposition...*(Interruptions)*... Which power? ...*(Interruptions)*... Okay. Nothing is going on record. Please take your seat first. ...*(Interruptions)*... I will tell you. I had given floor... ...*(Interruptions)*... Hon. Members, please take your seats. ...*(Interruptions)*... It is not a laughing matter, Mr. Jairam. ...*(Interruptions)*... What is this? Have you forgotten where you are? You are in the House. We are transacting serious Business. Take your seat and resume...*(Interruptions)*... Hon. Members...*(Interruptions)*... आप देखिए, आपके पीछे सब खड़े हैं। I am happy that... ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : सर, अगर मेरे पीछे खड़े नहीं होंगे, तो क्या मोदी के पीछे खड़े होंगे?

MR. CHAIRMAN: Nothing goes on record. ...*(Interruptions)*... Nothing goes on record. ...*(Interruptions)*... Okay! ...*(Interruptions)*... Hon. Members, silence! ...*(Interruptions)*... आपने यह क्या कर दिया? Okay, please take your seats now. ...*(Interruptions)*... Ask them to observe silence. ...*(Interruptions)*... Silence, silence, silence! ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... Please maintain decorum. ...*(Interruptions)*... Hon. Members,... ...*(Interruptions)*... I request the Leader of the House and the Leader of the Opposition to generate discipline and decorum in their Members. ...*(Interruptions)*... Please, all of you take your seats. ...*(Interruptions)*... The House is adjourned to meet at 12.00 p.m.

The House then adjourned at forty-two minutes past eleven of the clock.

The House reassembled at twelve of the clock,

* Not recorded.

MR. CHAIRMAN *in the Chair*.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Hon. Members, Question Hour. Question No. 61; Shri Aneel Prasad Hegde. ...*(Interruptions)*...

Maintenance of gender-segregated land (ownership) records

*61. SHRI ANEEL PRASAD HEGDE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether gender-segregated land (ownership) records are being maintained in any State of the country after the programme on modernisation of land records has been implemented by the Ministry;
- (b) if so, details of States which are able to demarcate between male and female land ownership records in their digital versions (as distinct from operational landholdings related surveys); and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGANSINGH KULASTE): (a) to (c) A statement is laid on the table of the House.

Statement

(a) to (c) The subject of "Land" and its management falls within the legislative and administrative jurisdiction of the respective States as provided under Entry number 18 and 45 of List II (State List) of the Seventh Schedule to the Constitution.

Record of Rights in the States /UTs and entries therein are maintained by them as per revenue laws prevailing in the States/UTs. The Central Government, through Digital India Land Records Modernization Programme (DILRMP), a Central Sector Scheme, is providing financial assistance to States inter alia for computerization of existing record of rights (RoRs). The gender-segregated data with regard to land ownership are not maintained at central level.

The major components of the scheme are (1) Computerization of Land Records (2) Computerization of Registration (3) Survey/resurvey (4) Modern record rooms (5) Training & capacity building (6) Project Management Unit (7)

Computerization of Revenue Courts and their integration with land records (8)
Consent-based integration of Aadhaar number.

The Scheme is demand driven and is funded 100% by the Central Government with the objective of developing an Integrated Land Information Management System (ILIMS) across the country, which will inter alia: (i) improve real-time information on land; (ii) optimize use of land resources; (iii) benefit both land owners and prospectors; (iv) assist in policy and planning; (v) reduce land dispute; (vi) check fraudulent/benami transactions; (vii) obviate need to physical visits to Revenue/Registration offices and (viii) enable sharing of information with various organisations / agencies.

MR. CHAIRMAN: Shri Aneel Prasad Hegde, please ask your first supplementary.
...*(Interruptions)*...

SHRI ANEEL PRASAD HEGDE: Sir, in the context of Meira Paibi, women's group of Manipur, I would like to pointedly ask the hon. Minister whether the Government thinks that with the intent of ensuring gender neutrality, maintaining gender-wise information in land records, assess the extent of land owned by women in Manipur,
...*(Interruptions)*... for getting to know where women of Manipur stand in terms of land ownership vis-a-vis their male counter-parts. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Member has to confine to his supplementary to the Question.
...*(Interruptions)*...

SHRI ANEEL PRASAD HEGDE: Yes, Sir.

MR. CHAIRMAN: We expect some kind of relevance. ...*(Interruptions)*...

SHRI ANEEL PRASAD HEGDE: Sir, this is regarding gender-desegregated land In Manipur. ...*(Interruptions)*...

MR. CHAIRMAN: Ask your supplementary. ...*(Interruptions)*...

SHRI ANEEL PRASAD HEGDE: Sir, now, I will ask my second supplementary.
...*(Interruptions)*... I would like to know whether such monitoring of gender desegregated data in Manipur helps the Government to give more focus on such

areas where the women of Manipur and the third gender are left behind.
...(Interruptions)...

MR. CHAIRMAN: Q. No. 62.

Initiatives under Unnat Bharat Abhiyan

*62. SHRI IRANNA KADADI: Will the Minister of EDUCATION be pleased to state:

- (a) the details of key initiatives undertaken under the Unnat Bharat Abhiyan and their impact on rural communities across the country;
- (b) the number of rural institutions actively participating in the programme, along with the nature of their engagement and their specific area of focus;
- (c) the extent of technology transfer facilitated by the programme, including technological interventions and their impact on improving the socio-economic conditions of the rural areas; and
- (d) whether the programme has helped in bridging the developmental gap between urban and rural areas in Karnataka and if so, the details thereof?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) Unnat Bharat Abhiyan (UBA) connects Higher Education Institutions (HEIs) in the country with the villages and local communities for identifying challenges faced by the rural communities and providing appropriate solutions to them. The key initiatives undertaken under UBA cover the five areas/themes of organic farming; water resource management; artisans, industries and livelihood; basic amenities (infrastructure & services) and renewable energy system, encompassing the ethos of holistic development. These interventions bring students closer to the issues of communities in rural India, making the student community more grounded with the realities in the country.

(b) The UBA scheme covers 3480 HEIs, called Participating Institutions (PIs), which are both private & public in nature, and include institutes of repute, like, IITs, IIMs, IISERs, IISc, AIIMS, besides State Universities, etc. These PIs are based both in rural and urban areas. IIT Delhi is working as the National Coordinator for UBA. The PIs, through their students and faculty, work in the five established themes/areas identified under UBA. The engagement under the scheme works on the ethos of **knowledge sharing, participatory approach and convergence**. The challenges faced by primarily, rural communities are identified based on surveys conducted by PIs, and their participation in Gram Sabhas, based on which solutions are provided. PIs also collaborate with other stakeholders like voluntary organizations and District Administration.

(c) UBA scheme is focused on technical interventions, covering technology dissemination (application of the already existing technical solutions) and technology customization (modifications of existing solutions to locational needs). Multiple MoUs have also been signed with various government and Civil Society organizations, like Council of Scientific & Industrial Research (CSIR), Vijnana Bharati (VIBHA), North East Centre for Technology Application & Research (NECTAR), Tribal Cooperative Marketing Development Federation (TRIFED), etc., for raising students' awareness about the challenges being faced by rural communities.

(d) UBA focuses on bringing students closer to the village communities and coordinating with other government organizations with the ultimate goal of sensitizing students about the socio-economic conditions of villages and the issues faced by the communities there. Projects undertaken in Karnataka, like, providing IoT based automatic tank cleaner for drinking water, online healthcare app, rainwater harvesting, sewage treatment plants, are some examples where UBA intervention has impacted the quality of life of the village and local communities. The process of engagement between students studying in the HEIs of the country, with the rural youth and communities have empowered the students and communities.

श्री ईरुण कडाडी : सभापति महोदय, 'उन्नत भारत अभियान' के माध्यम से सरकार ग्रामीण इलाकों में उच्च शिक्षण संस्थानों की सहायता से उत्कृष्ट कार्य कर रही है।...(व्यवधान)... मेरा माननीय मंत्री जी से प्रश्न है कि जिस प्रकार ग्रामीण इलाकों की समस्या सुलझाने के लिए उच्च शिक्षण संस्थानों को शामिल किया गया है, क्या उसी तरह सरकार शहरी इलाकों की मूलभूत समस्याओं के निवारण के लिए 'उन्नत भारत अभियान ' को देश के शहरी इलाकों में भी लागू करेगी?...(व्यवधान)...

श्री धर्मेन्द्र प्रधान : सभापति महोदय, माननीय सदस्य ने 'उन्नत भारत अभियान' के बारे में प्रश्न पूछकर बहुत सराहनीय काम किया है।...(व्यवधान)... 'उन्नत भारत अभियान' माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का विकसित भारत की ओर जाने के लिए भारत की नई पीढ़ी को, विशेषकर उच्च शिक्षण संस्थान में पढ़ने वाले विद्यार्थियों के मन में समाज के प्रति समर्पण भाव बढ़ाना, लोक समस्याओं के बारे में अवगत कराना और उनमें संवेदनशीलता लाने के लिए अनोखा प्रयास है।...(व्यवधान)... आज उस कार्यक्रम के माध्यम से देश के 3,480 हायर एजुकेशन इंस्टीट्यूशन्स उससे जुड़े हुए हैं। आईआईटी, दिल्ली उसकी सेंट्रल कोऑर्डिनेटर है। यह प्रारंभिक अवस्था में गांव के साथ जुड़ाव रखती है, लेकिन इसको व्यापकता देने में भारत की लोक समस्या, भारत की जन आकांक्षा और भारत को विकसित करने का जो एम है, उसी में हम काम करते हैं।...(व्यवधान)...सर, मैं माननीय सदस्य को आश्वस्त करता हूँ कि 'उन्नत भारत अभियान' (यूबीए) से आने वाले दिनों में भारत के सभी इलाकों की लोक समस्याओं के प्रति उच्च शिक्षण संस्थानों के साथ संवेदनशीलता भी जुड़ेगी।...(व्यवधान)...

श्री ईरण कडाडी : 'उन्नत भारत अभियान' के दायरे को बढ़ाने के लिए क्या सरकारी स्कूल, जैसे केंद्रीय विद्यालय और जवाहर नवोदय विद्यालय को भी इस योजना के अंतर्गत शामिल करेंगे, ...(व्यवधान)... जिससे वहां शिक्षा ग्रहण कर रहे छात्रों और ग्रामीण इलाकों की समस्या का निवारण करने के लिए कार्य करने हेतु प्रोत्साहित किया जा सके? ...(व्यवधान)...

श्री धर्मेन्द्र प्रधान : सभापति महोदय, अभी तो 'उन्नत भारत अभियान' उच्च शिक्षण संस्थान तक सीमित है। अभी इसको और बड़ा करना है।...(व्यवधान)... देश में हमारे पचास हजार कॉलेज हैं। स्कूल हों या कॉलेज हों, राष्ट्रीय शिक्षा नीति आउट ऑफ क्लास एजुकेशन के बारे में जोर देती है।...(व्यवधान)... इसीलिए भारत सरकार 'एक भारत श्रेष्ठ भारत', 'युवा संगम' जैसे कार्यक्रमों का भी आयोजन करती है।...(व्यवधान)... अभी 'उन्नत भारत अभियान' उच्च शिक्षण संस्थान तक सीमित है।

श्री सभापति : क्वेश्चन नम्बर 63.

Stoppage of Maulana Azad National Fellowship

*63. SHRI VIKRAMJIT SINGH SAHNEY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the number of beneficiaries especially Sikh and women beneficiaries of Maulana Azad National Fellowship (MANF) in last three years, year-wise, State-wise, district-wise for Punjab;

(b) whether Government is aware of the fact that stopping the MANF programme has a direct impact on Minority students' education;

(c) if so, whether Government has conducted any feedback study/report before stopping MANF;

(d) if so, the details thereof and if not, reasons therefor;

(e) whether Government is planning to reconsider this decision of stopping of MANF and restoring it; and

(f) if so, details thereof and if not, reasons therefor?

THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI):

(a) to (f) A Statement is laid on the Table of the House.

Statement

(a) to (f) The Government has implemented various schemes for the welfare and upliftment of every strata, including minorities, especially the economically weaker and lesser privileged sections of the society, through various schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Social Justice and Empowerment, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development.

Ministry of Minority Affairs has specifically implemented various schemes, including the Maulana Azad National Fellowship (MANF) Scheme, across the country for socio-economic and educational empowerment of the six notified minority communities.

The Fellowship Schemes of UGC and CSIR are open for candidates of all social categories and communities including minorities. In addition to this, students from minority communities are also covered under the Fellowship Schemes being implemented by Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs for SC and OBC students and for ST students respectively.

Year-wise, State-wise and women beneficiaries including the State of Punjab for the last three years is given at Annexure. However, community-wise and district-wise breakup of beneficiaries are not captured on the fellowship portal maintained by Canara Bank.

As of now, there is no proposal to restore the Scheme.

Annexure

AY 2019-2020					
SR. No.	STATE NAME	FEMALE		TOTAL NO OF STUDENTS	TOTAL AMOUNT PAID
		NO OF STUDENTS	AMOUNT PAID		
1	Andaman And Nicobar Islands	2	726027	4	1829957
2	Andhra Pradesh	47	19395176	100	43108294
3	Arunachal Pradesh	6	1603196	11	3853349
4	Assam	47	19039924	93	38960633
5	Bihar	50	21301034	138	60102667
6	Chandigarh	5	1827982	10	3450088
7	Chhatisgarh	2	677100	7	3084773
8	Dadra And Nagar Haveli	1	32500	1	32500
9	Delhi	44	21258391	128	64272657
10	Goa	9	3129580	11	4162385
11	Gujarat	26	11938952	40	15437767
12	Haryana	19	6746244	34	13175458.34
13	Himachal Pradesh	5	1354492	14	3938593
14	Jammu And Kashmir	112	52651336	226	104251626
15	Jharkhand	41	17234091	61	24853026
16	Karnataka	59	25008921	96	37903677
17	Kerala	122	49094130	186	78707935
18	Lakshadweep			1	615880
19	Madhya Pradesh	40	17093380	62	26328390
20	Maharashtra	97	41948814	166	73633473
21	Manipur	6	2277828	15	4963834
22	Meghalaya	9	3772014	14	7219023
23	Mizoram	3	1307030	6	2563720
24	Nagaland	7	3393335	10	4625195
25	Odisha	12	4999313	25	9807561
26	Puducherry	8	3672825	15	5678218
27	Punjab	141	51746997	196	75868684

28	Rajasthan	36	16250182.67	61	25146326.67
29	Sikkim	11	2990198	15	4283508
30	Tamil Nadu	62	24257433	83	34076626
31	Telangana	26	11910883	49	23841339
32	Tripura	1	448325	3	940209
33	Uttar Pradesh	252	103852344	431	178270037
34	Uttarakhand	6	3281054	10	5338302
35	West Bengal	114	47547070	258	118587850
	Total	1428	593768101.7	2580	1102913561

AY 2020-2021					
SR. No.	STATE NAME	FEMALE		TOTAL NO OF STUDENTS	TOTAL AMOUNT PAID
		NO OF STUDENTS	AMOUNT PAID		
1	Andaman And Nicobar Islands	1	508000	3	1283000
2	Andhra Pradesh	27	9550235	66	24088213
3	Arunachal Pradesh	2	877730	7	2147918
4	Assam	39	14125568	80	29056142
5	Bihar	36	15205541	109	50936491
6	Chandigarh	5	1699896	8	2930916
7	Chhatisgarh			3	1244690
8	Delhi	51	20734741	138	53999685
9	Goa	4	1046800	6	1925300
10	Gujarat	15	4975436	18	6625889
11	Haryana	14	5472989	29	11606519
12	Himachal Pradesh	3	1489512	9	3440485
13	Jammu And Kashmir	144	68990514	361	172207571
14	Jharkhand	31	12019920	45	18585350
15	Karnataka	35	12788899	62	22526430
16	Kerala	109	38951544	192	74962730
17	Lakshadweep			1	465000
18	Madhya Pradesh	27	10249360	49	18957899
19	Maharashtra	72	27317066	129	50190876
20	Manipur	5	2105175	13	5666242

21	Meghalaya	7	2971679	17	8023453
22	Mizoram	3	1304273	7	2771920
23	Nagaland	7	3111097	9	3894817
24	Odisha	7	2643807	15	5794767
25	Puducherry	6	1530496	10	2730235
26	Punjab	109	43543447	175	69654869
27	Rajasthan	29	8891000	47	17334419
28	Sikkim	8	2453970	11	3515570
29	Tamil Nadu	33	11710332	47	17962982
30	Telangana	21	7761017	41	14992649
31	Tripura	1	398800	3	1379720
32	Uttar Pradesh	203	79794272	388	163514075
33	Uttarakhand	10	4787112	15	6611708
34	West Bengal	89	37058535	234	99977589
	Total	1153	456068763	2347	971006119

AY 2021-2022					
SR. No.	STATE NAME	FEMALE		TOTAL NO OF STUDENTS	TOTAL AMOUNT PAID
		NO OF STUDENTS	AMOUNT PAID		
1	Andaman And Nicobar Islands	1	262500	3	1015375
2	Andhra Pradesh	19	5734202	48	12633908
3	Arunachal Pradesh	3	1080799	7	3011092
4	Assam	29	10048124	63	22868021
5	Bihar	28	11069376	98	42484957
6	Chandigarh	4	1273436	6	1978154
7	Chhatisgarh			4	2240646
8	Delhi	44	19154411	108	41856236
9	Gujarat	10	3657804	14	5267734
10	Haryana	10	3414535	22	8120777
11	Himachal Pradesh	5	2036759	11	3802896
12	Jammu And Kashmir	149	61440971	367	143569940
13	Jharkhand	22	9472300	36	14966483

14	Karnataka	18	6572012	36	13688721
15	Kerala	93	34360164	180	67694644
16	Ladakh	1	329634	1	329634
17	Lakshadweep			2	820980
18	Madhya Pradesh	26	7840509	42	14027107
19	Maharashtra	52	20169380	101	40352510
20	Manipur	5	2155291	15	5718082
21	Meghalaya	4	1418202	14	4970974
22	Mizoram	1	490621	5	2235839
23	Nagaland	6	2118380	8	3135288
24	Odisha	8	2777723	16	5178640
25	Puducherry	3	789600	4	1251575
26	Punjab	98	31449090	158	51492829
27	Rajasthan	23	8871612	39	13827454
28	Sikkim	3	1115781	5	1705873
29	Tamil Nadu	19	7036723	28	9984593
30	Telangana	15	5679640	29	11013209
31	Tripura	1	266700	3	1157067
32	Uttar Pradesh	194	77778092	371	145577258
33	Uttarakhand	11	4352163	19	7599394
34	West Bengal	71	27797989	198	73800414
	Total	976	372014523	2061	779378304

Source- NMDFC/Canara Bank

श्री विक्रमजीत सिंह साहनी : सर, मैं यह दरखास्त करूंगा कि ...(व्यवधान)...

MR. CHAIRMAN: Ask your question. ...(*Interruptions*)..

श्री विक्रमजीत सिंह साहनी : सर, जो सिख हैं, वे एसटी, एससी, ओबीसी में नहीं आते हैं ...(व्यवधान)... उनके लिए भी यह 'मौलाना आजाद नेशनल फेलोशिप' स्कीम चलनी चाहिए। ...(व्यवधान)...

MR. CHAIRMAN: Dr. Amar Patnaik.

DR. AMAR PATNAIK: Sir, I would like to know form the hon. Minister whether the Government has gathered information about the number of beneficiaries State-wise,

especially of the tribal and women beneficiaries, in the last three years throughout the country, including Odisha. ... (*Interruptions*)..

SHRIMATI SMRITI ZUBIN IRANI: Sir, if you look at the Annexure with regard to the number of beneficiaries, State-wise, it is given here. However, community-wise, it is not maintained by the banks.

श्री सभापति : क्वेश्चन नम्बर 64.

Orphans in the country

*64. SHRIMATI PRIYANKA CHATURVEDI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there is data on number of orphan children in the country;
- (b) if so, the number of orphan children, State-wise, during the last three years;
- (c) whether there are any specific programmes addressing the rights of orphan children and their wellbeing in the country, if so, the details thereof;
- (d) how many children are covered, State-wise under each programme;
- (e) whether there is budget allocation for welfare of orphan children in the country, if so, details thereof; and
- (f) the amount and number of children covered during the said period?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI) : (a) to (f) A statement is laid on the table of the house.

Statement

(a) Yes Sir. The data of orphan children are available in the Child Adoption Resource Information and Guidance System (CARINGS), an online application/portal of Central Adoption Resource Authority (CARA).

(b) The details of State-wise number of orphan, abandoned and surrendered children registered in the CARINGS portal of CARA during the last three years are at **Annexure-I.**

(c) to (f) The rights of orphan children are secured under the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), the Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022, Adoption Regulations 2022. Protection, social integration and rehabilitation of such children have been safeguarded through legislations and other policy measures.

Further, the Ministry of Women and Child Development is implementing Mission Vatsalya Scheme for care, protection, rehabilitation and reintegration of children in difficult circumstances on predefined cost sharing basis between the Central and the State Governments. Under Mission Vatsalya Scheme, support is provided for undertaking a situational analysis of children in difficult circumstances as well as for setting up and maintenance of various types of Child Care Institutions (CCIs) and funds for Non-Institutional Care. Such children have access to both institutional and non-institutional care and rehabilitation under Mission Vatsalya Scheme.

State-wise details of children including orphan supported in CCIs under Mission Vatsalya Scheme for the last three years i.e. 2020-21, 2021-22 and 2022-23, are at **Annexure-II**.

State-wise details of funds released to the States/UTs under Mission Vatsalya Scheme for the last three years i.e. 2020-21, 2021-22 and 2022-23, are at **Annexure-III**.

Annexure-I

State-wise number of orphan, abandoned and surrendered children registered in the CARINGS portal of Central Adoption Resource Authority during the last three years

Sl. No	State	2020-21	2021-22	2022-23
1	Andaman and Nicobar Islands	4	0	1
2	Andhra Pradesh	110	93	139
3	Arunachal Pradesh	3	10	8
4	Assam	120	153	174
5	Bihar	194	231	290
6	Chandigarh	10	15	11
7	Chhattisgarh	149	191	185
8	Delhi	148	162	187
9	Goa	18	21	23

10	Gujarat	137	197	173
11	Haryana	74	96	107
12	Himachal Pradesh	13	16	11
13	Jammu and Kashmir	0	2	21
14	Jharkhand	91	101	131
15	Karnataka	319	382	394
16	Kerala	160	114	120
17	Ladakh	0	0	0
18	Lakshadweep	0	0	0
19	Madhya Pradesh	210	229	324
20	Maharashtra	790	786	852
21	Manipur	20	35	44
22	Meghalaya	9	6	12
23	Mizoram	22	15	37
24	Nagaland	12	15	4
25	ODISHA	302	293	330
26	PUDUCHERRY	16	11	9
27	Punjab	48	61	75
28	Rajasthan	184	197	181
29	Sikkim	22	15	11
30	Tamil Nadu	421	440	479
31	Telangana	246	415	413
32	Dadra & Nagar Haveli and Daman & Diu	3	3	4
33	Tripura	21	37	29
34	Uttar Pradesh	355	399	423
35	Uttarakhand	22	17	37
36	West Bengal	268	348	424
Total		4521	5106	5663

SOURCE : CARINGS

Annexure-II

**State-wise number of children supported in CCIs under Mission Vatsalya
Scheme for the last three years**

Sl. No.	State	2020-21	2021-22	2022-23
1	Andhra Pradesh	3012	3069	1504

2	Arunachal Pradesh	195	147	206
3	Assam	1624	1378	1380
4	Bihar	1844	2372	2088
5	Chhattisgarh	2169	2167	1974
6	Goa	798	685	526
7	Gujarat	1946	1299	1651
8	Haryana	2017	1786	1239
9	Himachal Pradesh	1264	1147	805
10	Jammu and Kashmir	759	579	817
11	Jharkhand	1767	1537	1219
12	Karnataka	4303	3974	3182
13	Kerala	591	1380	697
14	Madhya Pradesh	2976	2982	2292
15	Maharashtra	3716	3468	3654
16	Manipur	1966	1980	2121
17	Meghalaya	975	915	972
18	Mizoram	1018	776	914
19	Nagaland	770	597	493
20	Orissa	7392	7077	4153
21	Punjab	681	685	607
22	Rajasthan	5130	3670	2560
23	Sikkim	519	534	526
24	Tamil Nadu	13819	13877	7785
25	Tripura	832	875	829
26	Uttar Pradesh	4965	4722	3238
27	Uttarakhand	511	457	700
28	West Bengal	5257	6494	6220
29	Telangana	1626	2822	1129
30	Andaman & Nicobar	360	301	308
31	Chandigarh	297	153	202
32	Dadra & Nagar Haveli and Daman & Diu	60	5	28
33	Ladakh	0	0	25
34	Lakshadweep	0	0	0
35	Delhi	1500	1835	1206
36	Puducherry	956	373	690
Total		77615	76118	57940

Annexure-III

State-wise funds released under Mission Vatsalya Scheme for the last three years

(Rs. in lakh)

Sl. No.	Name of the State	2020-21	2021-22	2022-23
1	Andhra Pradesh	1827.84	476.46	3677.98
2	Arunachal Pradesh	293.55	487.92	2936.49
3	Assam	3159.17	864.69	3734.67
4	Bihar	2203.71	2203.21	3454.25
5	Chhattisgarh	2281.81	1870.35	765.05
6	Goa	129.9	3.43	5.77
7	Gujarat	2590.93	697.24	2329.53
8	Haryana	2391.14	931.24	2938.82
9	Himachal Pradesh	1457.39	1453.9	3091.73
10	Jammu & Kashmir	1490.55	1929.69	2822.85
11	Jharkhand	1425.26	1248.02	743.48
12	Karnataka	2897.87	4252.11	5856.93
13	Kerala	1135.84	607.45	1284.89
14	Madhya Pradesh	3531.26	3057.44	4690.78
15	Maharashtra	3433.13	5467.46	7132.66
16	Manipur	3468.9	3606.76	4826.75
17	Meghalaya	2014.36	1005.91	333.07
18	Mizoram	2243.71	1957.58	1503.31
19	Nagaland	2125.64	1842.69	2630.86
20	Orissa	3302.54	4019.15	3755.49
21	Punjab	558.41	172.57	1069.08
22	Rajasthan	3221.96	1542.75	6600.22
23	Sikkim	612.81	807.59	1047.25
24	Tamil Nadu	9636.91	7669.71	5102.93
25	Telangana	431.61	3850.65	2824.95
26	Tripura	1075.65	977.46	159.54
27	Uttar Pradesh	5235.63	4553.91	6604.67
28	Uttarakhand	712.37	507.9	365.91
29	West Bengal	4375.63	3970.45	2663.81
30	Andaman & Nicobar Island	282.97	7.5	374.79

31	Chandigarh	169.21	162.83	523.78
32	Dadra & Nagar Haveli	55.96	142.98	389.9
	Daman & Diu			
33	Delhi	656.76	794.51	1506.95
34	Lakshadweep	0	5.05	0
35	Ladakh	153.18	126.17	142.44
36	Puducherry	393.97	271.5	584.46
Total		70977.53	63546.23	88476.04

श्रीमती प्रियंका चतुर्वेदी : सर, मेरा सवाल ऑफर्न्स को लेकर था। ...**(व्यवधान)**... I had asked about the State-wise record of orphans. मैं आपके माध्यम से माननीय मंत्री जी पूछना चाहती हूँ कि *...**(व्यवधान)**...

MR. CHAIRMAN: It will not go on record. ...**(Interruptions)**.. It cannot go on record**(Interruptions)**..

SHRIMATI SMRITI ZUBIN IRANI: Sir, the statement regarding the numbers is already laid on the Table with regard to Q.No.64.

श्री सभापति : क्वेश्चन नम्बर 65.

Exercise to revise text books by NCERT

*65. SHRI A. D. SINGH: Will the Minister of EDUCATION be pleased to state:

(a) whether National Council of Educational Research and Training (NCERT) has omitted

and added many chapters in the text books as a part of its rationalization exercise;

(b) the rationale behind it;

(c) whether it is being done on the recommendations of any Committee; and

(d) if so, the composition and the mandate of the Committee?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A statement is laid on the Table of the House.

* Not recorded

Statement

(a) The National Council of Educational Research and Training (NCERT) has informed that rationalization of NCERT textbooks was done in 2021. During this process only a few chapters, either fully or partially, as per the suggestions of experts were omitted. However, not a single chapter was added because the purpose was to reduce the content load.

(b) Due to the COVID- 19 pandemic situation, students across all the stages of school education have faced considerable challenges to continue their learning through online and other modes. In the normal course of things, concerns related to curriculum load including the content load and textbooks, are raised from different corners. In addition, the Parliamentary Standing Committee too has raised concerns about the content overload in the textbooks. In order to facilitate speedy recovery from the learning losses, in their learning continuum and compensate for the time loss, NCERT took steps towards the rationalization of textbooks across the stages and subject areas.

(c) & (d) Committees comprising 8- 10 experts in the respective area were constituted for rationalising the content in different subjects across classes. These committees comprising of NCERT faculty members, in consultation with practising teachers from Central Board of Secondary Education (CBSE) and experts, analysed the textbooks across subjects and classes for rationalising the content. Specific criteria were also developed for the rationalisation of content load, which is given below:

- i. Overlapping with similar content included in other subject areas in the same class.
- ii. Similar content included in the lower or higher class in same subject.
- iii. High difficulty level.
- iv. Content, which is easily accessible to children and does not require much intervention from the teachers and can be learned through self-learning or peer-learning.
- v. Content, which is not relevant in the present context or outdated.
- vi. Learning outcomes already developed across the classes are taken care of in this rationalization exercise.

SHRI A.D. SINGH: Mr. Chairman, the point is that I can only ask my supplementary...
...*(Interruptions)*.. *

MR. CHAIRMAN: It will not go on record. ...*(Interruptions)*.. It cannot go on record.
...*(Interruptions)*.. Hon. Minister.

SHRI DHARMENDRA PRADHAN: Sir, the answer is laid on the Table of the House.
...*(Interruptions)*.. He is asking about something else. ...*(Interruptions)*.. He is
talking about Manipur. ...*(Interruptions)*.. He has not asked any question.

MR.CHAIRMAN: Question no.66.

Performance of Indian universities

*66. DR.AMEE YAJNIK: Will the Minister of EDUCATION be pleased to state:

- (a) the reasons for steady decline in the performance of Indian universities as reported in the QS World University Rankings;
- (b) whether any long-term plan or strategy has been formulated to enhance India's representation and competitiveness in global university rankings;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) whether Government has undertaken any comprehensive assessment to identify the major challenges faced by Indian universities in terms of research output, faculty quality, infrastructure and funding, if so, the details thereof and how Government plan to address these issues?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) QS has recently released World University Rankings (WUR) 2024 in which 45 institutions have appeared in rank list. The number of universities has increased from 9 in WUR 2014 to 41 in WUR 2023 TO 45 in WUR 2024.

* Not recorded

(b) & (c) Ministry of Education (MoE) has launched National Institutional Ranking Framework (NIRF) in September 2015 to galvanize Indian institutions towards a competitive environment that exists in the today's world. It has been observed that number of institutions appearing in International Rankings has increased over a passage of time from 9 in WUR 2014 to 45 in WUR 2024 since the launch of NIRF.

In addition, MoE has conducted a series of workshop for prospective institutions to participate in international rankings. MoE has also conducted workshop with Industries such as Confederation of Indian Industry (CII), Associated Chambers of Commerce and Industry (ASSOCHAM), Federation of Indian Chambers of Commerce & Industry (FICCI) and industry professionals to encourage them to participate in Employer Reputation Survey which has a weightage of 15 percent. Further, capacity building sessions were also conducted with the ranking organization itself to align the Indian Higher Education Institutions with their parameters.

Universities Grant Commission (UGC) notified UGC(Declaration of Government Educational institutions as Institutions of Eminence) the guidelines. Under Para 4.1 & 4.2 of the guidelines, Institution should come in top five hundred of any of the world renowned ranking frameworks in the first ten years of setting up on being declared as Institution of Eminence (IoE), and having achieved top five hundred rank, should consistently improve its ranking to come in the top one hundred eventually over time mentioning milestones to be achieved in first five years and over 15 years and each public IoE notified is given a grant of Rs. 1000 crore and private IoE notified is given a great deal of autonomy in academic, administrative and financial matters.

(d)The National Education Policy (NEP) 2020 has laid great emphasis on revamping curriculum, pedagogy, assessment, and student support for enhanced student experiences and establishment of a National Research Foundation to fund outstanding peer-reviewed research and to actively seed research in universities and colleges and globalization of education standards among other policy initiatives.

In line with this, the government recently approved the National Research Foundation (NRF) Bill 2023 that proposes to pave the way to establish NRF which will seed, grow and promote Research and Development (R&D) and foster a culture of research and innovation throughout India's universities, colleges, research institutions, and R&D laboratories at a total estimated cost of Rs. 50,000 crore during five years (2023-28).

To step up investments in research and related infrastructure in premier educational institutions, including health institutions, Higher Education Financing

Agency (HEFA) has been established to provide term loans to HEIs for improvement of infrastructure and research facilities including well equipped laboratories.

To promote the quality of higher education the University grants Commission (UGC) has come out with a Quality Mandate. The UGC has drafted institutional Development Plan (IDP) towards an integrated approach to nurture and strengthen the global reputation of institutions. Further, UGC has brought out Guidelines for the establishment of Research and Development Cell (RDC) in universities and colleges. RDC will create a conducive environment for enhanced research productivity, encourage collaboration across industry, government, community-based organisations, and agencies at the local, national, and international levels and facilitate greater access to research through the mobilisation of resources and funding.

Further, UGC has issued UGC (minimum qualifications for appointment of teachers and other academic staff in universities and colleges and other measures for the maintenance of standards in higher education) Regulations, 2018 notified in the Gazette on 18th July, 2018 for minimum qualifications for appointment and other service conditions of University and College teachers and cadres of Librarians, Directors of Physical Education and Sports for maintenance of standards in higher education.

National Assessment and Accreditation Council (NAAC) has also been set up to assess and accredit HEIs. NAAC has identified a set of seven criteria to serve as the basis of its assessment procedures including research, innovation & extension; infrastructure & learning resources; teaching-learning & evaluation. Similarly, National Board of Accreditation (NBA) undertakes accreditation of programs in technical disciplines i.e., Engineering and Technology, Management, Architecture, Pharmacy and Hospitality, etc.

DR. AMEE YAJNIK: Sir, *

MR. CHAIRMAN: It will not go on record. It is indecorous conduct. It is misconduct. It is abuse of your time ...*(Interruptions)*...

SHRIMATI SMRITI ZUBIN IRANI (THE MINISTER OF WOMEN AND CHILD DEVELOPMENT; AND THE MINISTER OF MINORITY AFFAIRS): I take strong objection to this because women Ministers, women politicians have spoken not only

* Not recorded.

about Manipur, but also on Rajasthan, Chhattisgarh, Bihar. ...*(Interruptions)*... Tell me, when will you have the guts to discuss Rajasthan? When will you have the guts to discuss Chhattisgarh? When will you have the courage to discuss what is happening in Bihar? When will you have the courage to talk about the red diary? ...*(Interruptions)*... When will you have the courage to tell how women are raped in Congress-ruled States? Madam, do not cast aspersions on female Ministers in this Cabinet. ...*(Interruptions)*...

MR. CHAIRMAN: Q. No. 67. ...*(Interruptions)*...

Employment under MGNREGS

*67. SHRI G.C. CHANDRASHEKHAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) details of fund released to States/UTs, including Karnataka, under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) the number of workers provided employment in States/UTs under the MGNREGS during the current year; and
- (c) details of the number of days of employment provided to households under MGNREGS, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. States/UTs-wise details of funds released under Mahatma Gandhi NREGS in the financial year 2022-23 and current financial year 2023-24 (as on 19.07.2023) is given at **Annexure-I**.

(b) State/UT-wise details of persons who availed employment under Mahatma Gandhi NREGS in the current financial years 2023-24 (as on 20.07.2023) is given at **Annexure-II**.

(c) State/UT-wise details of employment provided (in person-days generated) under Mahatma Gandhi NREGS in financial year 2022-23 and current financial year 2023-24 (as on 20.07.2023) is given at **Annexure-III**.

Annexure-I

State/UT-wise details of funds released under Mahatma Gandhi NREGS in the financial year 2022-23 and current financial year 2023-24 (as on 19.07.2023)			
(Rs. in Lakh)			
Sl. No.	State/UT	2022-23	2023-24
1	Andhra Pradesh	798909.30	497543.60
2	Arunachal Pradesh	57757.99	17959.06
3	Assam	205234.84	72633.25
4	Bihar	639528.76	311728.20
5	Chhattisgarh	338355.40	131623.68
6	Goa	511.53	34.55
7	Gujarat	169207.36	88607.78
8	Haryana	37398.62	18577.25
9	Himachal Pradesh	115747.62	42200.60
10	Jammu and Kashmir	105061.12	8542.09
11	Jharkhand	270863.73	130487.92
12	Karnataka	622528.20	181893.69
13	Kerala	381842.70	120798.36
14	Madhya Pradesh	570213.49	255686.06
15	Maharashtra	254973.07	134254.06
16	Manipur	108663.26	0.00
17	Meghalaya	111691.95	43158.49
18	Mizoram	53871.87	20626.37
19	Nagaland	89744.90	36788.23
20	Odisha	463836.25	235548.60
21	Punjab	118213.27	50097.09
22	Rajasthan	966299.14	366277.20
23	Sikkim	9255.39	4639.62
24	Tamil Nadu	970662.48	506677.86
25	Telangana	298868.14	257051.46
26	Tripura	92203.45	35039.17

27	Uttar Pradesh	1062900.83	496904.36
28	Uttarakhand	79284.44	14121.73
29	West Bengal	0.00	0.00
30	Andaman and Nicobar Islands	960.42	0.00
31	Lakshadweep	0.00	0.00
32	Puducherry	2494.55	1501.56
33	Ladakh	6893.31	1342.11
34	Dadra and Nagar Haveli	161.87	0.00
	Daman & Diu		
Total		90,04,139.24	40,82,344.02

Annexure-II

State/UT-wise details of persons who availed employment under Mahatma Gandhi NREGS in the current financial years 2023-24 (as on 20.07.2023)

Sl. No.	State/UT	Persons who availed employment (in lakh)
1	Andhra Pradesh	67.61
2	Arunachal Pradesh	0.96
3	Assam	20.39
4	Bihar	38.11
5	Chhattisgarh	32.97
6	Goa	0.01
7	Gujarat	9.97
8	Haryana	2.65
9	Himachal Pradesh	4.27
10	Jammu And Kashmir	1.11
11	Jharkhand	16.32
12	Karnataka	37.02
13	Kerala	12.26
14	Ladakh	0.05
15	Madhya Pradesh	37.24
16	Maharashtra	21.56
17	Manipur	0.07
18	Meghalaya	2.31
19	Mizoram	2.14

20	Nagaland	4.41
21	Odisha	30.55
22	Punjab	6.81
23	Rajasthan	55.77
24	Sikkim	0.47
25	Tamil Nadu	67.77
26	Telangana	33.14
27	Tripura	6.09
28	Uttar Pradesh	53.32
29	Uttarakhand	3.11
30	West Bengal	0.09
31	Andaman and Nicobar	0.02
32	Dadra and Nagar Haveli and Daman and Diu	0.00
33	Lakshadweep	0.00
34	Puducherry	0.44
	Total	569.02

(As per NREGASoft)

Annexure-III

State/UT-wise details of employment provided (in person-days generated) under Mahatma Gandhi NREGS in financial year 2022-23 and current financial year 2023-24 (as on 20.07.2023)

Sl. No.	State/UT	Persondays generated (in lakh)	
		2022-23	2023-24 (as on 20.07.23)
1	Andhra Pradesh	2396.03	1834.17
2	Arunachal Pradesh	151.33	18.63
3	Assam	790.00	363.08
4	Bihar	2366.15	1087.68
5	Chhattisgarh	1325.23	628.19
6	Goa	0.94	0.25
7	Gujarat	466.97	231.73
8	Haryana	96.51	32.19
9	Himachal Pradesh	307.89	78.91
10	Jammu And Kashmir	308.91	18.92

11	Jharkhand	915.07	425.75
12	Karnataka	1263.01	635.48
13	Kerala	965.78	227.54
14	Ladakh	19.56	0.90
15	Madhya Pradesh	2263.76	711.46
16	Maharashtra	788.06	350.16
17	Manipur	74.77	0.60
18	Meghalaya	289.25	38.63
19	Mizoram	202.33	59.78
20	Nagaland	197.25	125.57
21	Odisha	1853.19	727.99
22	Punjab	321.19	118.01
23	Rajasthan	3571.55	1410.25
24	Sikkim	32.47	12.13
25	Tamil Nadu	3346.57	1570.57
26	Telangana	1218.69	741.25
27	Tripura	334.55	124.68
28	Uttar Pradesh	3117.54	1403.27
29	Uttarakhand	206.64	57.11
30	West Bengal	378.75	1.65
31	Andaman and Nicobar	1.29	0.31
32	Dadra and Nagar Haveli and Daman and Diu	0.00	0.00
33	Lakshadweep	0.05	0.01
34	Puducherry	8.30	7.57
	Total	29,579.57	13,044.42

(As per NREGASoft)

MR. CHAIRMAN: Q.No.67.

साध्वी निरंजन ज्योति : सभापति महोदय, विवरण सभा पटल पर रख दिया गया है।

MR. CHAIRMAN: Now, Q. No. 68. ...*(Interruptions)*...

Reduction of MGNREGS budget

*68. SHRI SANT BALBIR SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether under Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS), a budget of ₹98,000 crores was kept during the year 2021-22, but got reduced to ₹60,000 crores during the year 2023-24, if so, the reasons for its reduction;

(b) the number of workers who have been affected and deprived of work in the country due to this decrease; and

(c) the amount that has been disbursed, State-wise during last three years and the details of States who have arrears along with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) The details of financial allocation at Budget Estimate (BE) stage and Revised Estimate (RE) stage under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) for financial years 2021-22 and 2023-24 are given below:

(Rs. in crore)

Sl. No.	Financial Year	Budget Estimate	Revised Estimate
1	2021-22	73,000.00	98,000.00
2	2023-24	60,000.00	-

Mahatma Gandhi NREGS is a demand-driven wage employment Scheme. Funds release to States/UTs is a continuous process and Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

The Ministry seeks additional funds under Mahatma Gandhi NREGS from the Ministry of Finance as and when required for meeting the demand for work on the ground.

(c) State/UT-wise details of funds released under Mahatma Gandhi NREGS in the last three financial years from 2020-21, 2021-22 and 2022-23 are given at **Annexure**.

The funds are released under Mahatma Gandhi NREGS based on the provision of the Mahatma Gandhi National Rural Employment Guarantee Act and guidelines. As per guidelines, the first installment of the first tranche is released in the first half of April after adjusting unspent balance available with the States and considering the pending liabilities, if any.

Annexure

State/UT-wise details of funds released under Mahatma Gandhi NREGS in the last three financial years from 2020-21, 2021-22 and 2022-23 (Rs. in lakh)				
Sl. No.	State/UT	2020-21	2021-22	2022-23
1	Andhra Pradesh	1030509.79	718267.16	798909.30
2	Arunachal Pradesh	34027.69	45374.43	57757.99
3	Assam	260233.46	222026.01	205234.84
4	Bihar	728423.57	540736.96	639528.76
5	Chhattisgarh	394347.98	389433.98	338355.40
6	Goa	356.91	3.81	511.53
7	Gujarat	147812.01	161524.32	169207.36
8	Haryana	76355.62	72267.99	37398.62
9	Himachal Pradesh	94833.37	97575.08	115747.62
10	Jammu and Kashmir	115231.99	95013.74	105061.12
11	Jharkhand	342408.42	306382.91	270863.73
12	Karnataka	550099.46	602807.73	622528.20
13	Kerala	428677.68	355193.00	381842.70
14	Madhya Pradesh	908672.51	847908.76	570213.49
15	Maharashtra	160025.70	205645.71	254973.07
16	Manipur	130673.85	56310.74	108663.26
17	Meghalaya	128416.59	112166.07	111691.95
18	Mizoram	59045.38	54891.55	53871.87
19	Nagaland	48382.14	56945.51	89744.90
20	Odisha	521529.26	568015.17	463836.25
21	Punjab	123913.55	125759.36	118213.27
22	Rajasthan	892076.25	986774.85	966299.14
23	Sikkim	11016.55	11241.97	9255.39
24	Tamil Nadu	878881.54	963813.22	970662.48
25	Telangana	411121.10	410519.85	298868.14

26	Tripura	119498.53	98888.29	92203.45
27	Uttar Pradesh	1201410.42	850956.51	1062900.83
28	Uttarakhand	88626.63	64203.24	79284.44
29	West Bengal	1145405.21	750780.15	0.00
30	Andaman and Nicobar Islands	485.89	763.16	960.42
31	Lakshadweep	0.00	30.05	0.00
32	Puducherry	2683.69	1307.28	2494.55
33	Ladakh	2248.57	5904.39	6893.31
34	Dadra and Nagar Haveli	0.00	0.00	161.87
	Daman & Diu	0.00		
Total		1,10,37,431.31	97,79,432.94	90,04,139.24

MR. CHAIRMAN: Q.No.68. Shri Sant Balbir Singh. ...*(Interruptions)*... Hon. Minister. ...*(Interruptions)*...

साध्वी निरंजन ज्योति : सभापति महोदय, विवरण सभा पटल पर रख दिया गया है।

MR. CHAIRMAN: Now, Q. No. 69.

Inclusion of castes from Andhra Pradesh in Central List of OBCs

*69. SHRI G.V.L. NARASIMHA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- list of Castes recommended by National Commission for Backward Classes (NCBC) for inclusion in Central list of OBCs from Andhra Pradesh;
- whether Turpu Kapus have been recommended by NCBC for inclusion in Central list of OBCs in respect of all districts of Andhra Pradesh, if so, details thereof;
- whether Kalinga Vsyas, Sistikaranalu and Sondi castes have been recommended by NCBC for inclusion in Central list of OBCs from Andhra Pradesh, if so, details thereof; and
- whether recommendation has been received from Andhra Pradesh for inclusion of above Castes, if so, details thereof and procedure to be adopted for same?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The list of Castes which have been recommended by the National Commission for Backward Classes (NCBC) for inclusion and are presently included in the Central List of OBCs are as under:

S.No. in the Central List of OBCs.	Name of the Castes
94	Pala-Ekari
95	Ayyaraka confined to Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna & Guntur Districts.
96	Nagaralu
97	Pondara confined to Srikakulam, Vizianagaram and Visakhapatnam Districts
99	Kurakula confined to Srikakulam, Vizianagaram and Visakhapatnam Districts
101	Gajula Balija (who are traditionally associated with selling of Bangles)
102	Vannia Vanniar Vannikula-Kshatriya
103	Sarollu
104	Atirasa (of Polavaram, Gopalapuram, Koyyalagudem, Buttayagudem, Chagallu Mandals of West Godavari Distt. and Devipattanam, Korukonda and Gokavaram Mandals of East Godavari Distt)
105	Patra
106	Sikligar/Saikilgar
108	Gudia/Gudiya (Confined to Srikakulam, Vizianagaram and Visakhapatnam Districts only)
109	Kurmi (confined to Krishna District only)
112	Samanthula/Samantha/ Sountia/Sauntia confined to Srikakulam District

(b) to (d) No Sir.

SHRI G. V. L. NARASIMHA RAO: Sir, in the reply given, the Minister has stated that no recommendation has been received from the State Government. ...*(Interruptions)*...

MR. CHAIRMAN: Please put your supplementary.

SHRI G. V. L. NARASIMHA RAO: Yes, Sir, I am putting my supplementary. Turpu Kapus, Kalinga, Vysyas, Sistakaranams, Sondi Castes are very backward classes. They are in the State list. ...*(Interruptions)*...

MR. CHAIRMAN: Please put your supplementary. ...*(Interruptions)*...

SHRI G. V. L. NARASIMHA RAO: I want to ask the Minister whether the State Government has sent the recommendation for including these castes in the Central list of OBCs from Andhra Pradesh. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Minister, please respond to the supplementary.

SHRI G. V. L. NARASIMHA RAO: Sir, can I repeat? क्या राज्य सरकार से कोई ...*(व्यवधान)*...

MR. CHAIRMAN: You please sit down, Shri Narasimha Rao. ...*(Interruptions)*...

श्री जी.वी.एल. नरसिंहा राव : सर, मंत्री जी जवाब दे रही हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: G. V. L. Narasimha Raoji, please put your supplementary with clarity on what you want. ...*(Interruptions)*...

SHRI G. V. L. NARASIMHA RAO: I would like to ask the Minister whether the State Government of Andhra Pradesh has sent their recommendation for including Turpu Kapus, Kalinga, Vysyas, Sistakaranams and Sondi Castes in the Central list of OBCs. Please answer whether it is 'yes' or 'no'. ...*(Interruptions)*...

सुश्री प्रतिमा भौमिक : माननीय सभापति महोदय, मैं आपके माध्यम से माननीय सांसद को अवगत कराना चाहती हूँ कि आंध्र प्रदेश सरकार से ऐसी जातियों को ओ.बी.सी. सूची में शामिल करने के लिए अभी तक ऐसा कोई प्रस्ताव नहीं आया है। ..(व्यवधान)...

यदि राज्य सरकार की ओर से ऐसा कोई प्रस्ताव हमारे पास आएगा, तो हम उस पर विचार करेंगे। ..(व्यवधान)...

SHRI G. V. L. NARASIMHA RAO: Sir, my second supplementary is to include Turpu Kapus, Kalinga, Vysyas, Sistakaranams and Sondi Castes in the Central list of OBCs. What is the procedure to be adopted to include them in the Central list? I would like to request the Minister for clarity. ...(*Interruptions*)...

सुश्री प्रतिमा भौमिक : माननीय सभापति महोदय, हमारे पास राज्य सरकार से अच्छी तरह से, भूमिगत रूप से छानबीन करके प्रॉपर रूप से ओ.बी.सी. ... (व्यवधान)... कमीशन में उसका पर्चा आया है। ... (व्यवधान)... वे सब कुछ मिलाकर हमारे पास प्रॉपर रूप से पेपर्स भेजें। हम इसके लिए तैयार हैं। वह हमारे पास ठीक तरीके से आए। ... (व्यवधान)... हम उस पर कार्यवाही करने के लिए प्रस्तुत हैं। ... (व्यवधान)...

MR. CHAIRMAN: Q. No. 70. Shri Brijlal. ...(*Interruptions*)...

Establishment of Cooperative University

†*70. SHRI BRIJLAL: Will the Minister of COOPERATION be pleased to state:

- (a) whether Government is considering to establish Cooperative Universities in the country;
- (b) if so, the details thereof and by when they are likely to be established; and
- (c) the parts of the country where these universities will be established initially, their format and the fund sanctioned as well as released by Government for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B.L. VERMA): (a) to (c) A statement is laid on the Table of the House.

† Original notice of the question was received in Hindi.

Statement

(a) to (c) There is a need for establishment of a Cooperative University to firmly deepen the foundations of cooperative movement in the country. Efforts are being made in this direction.

MR. CHAIRMAN: Hon. Minister. ...*(Interruptions)*...

श्री बी.एल. वर्मा : सभापति महोदय, विवरण सभा पटल पर रख दिया गया है।

MR. CHAIRMAN: Q. No. 71. Dr. Anil Jain.

Installation of 'Bahu Balli' Fences on NHs

†*71. DR. ANIL JAIN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is planning to install 'Bahu Balli' fencing on highways;
- (b) if so, the locations where the said 'Bahu Balli' fences are proposed to be installed during the initial phase; and
- (c) the likely benefits the people of rural areas will have by installation of 'Bahu Balli' fences?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) IRC: SP: 99 "Manual of Specifications and Standards for Expressways" provides for fencing near RoW boundary to prevent entry of pedestrians, animals and vehicles on to the Expressway. Further, fencing generally comprises of mild steel sections and welded steel wire mesh.

However, Ministry issued guidelines on 04.02.2019, to provide precast concrete boundary wall near RoW boundary on Expressways and green-field access controlled National Highways.

† Original notice of the question was received in Hindi.

A proposal has been received and an order has been placed for feasibility and demonstration of Bahu Balli Fences.

डा. अनिल जैन : धन्यवाद चेयरमैन सर। ...**(व्यवधान)**... यह जो अपोज़िशन के लोग डिस्टर्ब कर रहे हैं ...**(व्यवधान)**...

MR. CHAIRMAN: Ask your question. ...**(Interruptions)**...

DR. ANIL JAIN: Sir, my question is: ...**(Interruptions)**... क्या सरकार राजमार्गों पर बाहु बल्ली बाड़ लगाने की योजना बना रही है? ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Minister, reply to Question No. 71. ...**(Interruptions)**... Supplementary one. ...**(Interruptions)**...

डा. अनिल जैन : सर, माननीय मंत्री महोदय से मेरा प्रश्न है कि सरकार बाहु बल्ली बाड़ लगाने की जो योजना बना रही है, उसमें कितनी जगहों पर बाड़ लगाई जा रही है ...**(व्यवधान)**... और उत्तर प्रदेश में किन-किन राजमार्गों पर बाड़ लगी है? ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Minister. ...**(Interruptions)**...

श्री नितिन जयराम गडकरी : सर, यह बैम्बू क्रैश बैरियर है, जिसका पहली बार प्रयोग किया गया है। ...**(व्यवधान)**... इसके बारे में सभी टैस्टिंग्स की गई हैं। ...**(व्यवधान)**... यह ईको-फ्रेंडली है। ...**(व्यवधान)**... स्टील के बजाय बैम्बू का क्रैश बैरियर बनाने के बारे में सभी अप्रूवल्स मिल गए हैं। ...**(व्यवधान)**... हमने कल छत्तीसगढ़ में एक पायलट प्रोजेक्ट शुरू करने के बारे में निश्चय किया है। ...**(व्यवधान)**... इस प्रोजेक्ट के सक्सेसफुल होने के बाद स्टील के बजाय बैम्बू का क्रैश बैरियर होगा और यह ईको-फ्रेंडली होगा, जिसके कारण वनवासी क्षेत्रों में आदिवासियों को काम मिलेगा। ...**(व्यवधान)**... नॉर्थ-ईस्ट में बैम्बू काफी उपलब्ध है। ...**(व्यवधान)**... वहाँ भी यह क्रैश बैरियर बनेगा। ...**(व्यवधान)**... हम लोग जो एक्सेस कंट्रोल रोड बनाते हैं, जिससे जानवर और लोग रोड पर न आ सकें, वहाँ भी हम इसका उपयोग करने वाले हैं। ...**(व्यवधान)**... यह बहुत सक्सेसफुल हुआ है। ...**(व्यवधान)**... यह ईको-फ्रेंडली है। ...**(व्यवधान)**... इसमें लोहे की जरूरत नहीं पड़ेगी, यह उसका आल्टरनेटिव है। ...**(व्यवधान)**... हम इसका पहला प्रयोग छत्तीसगढ़ में कर रहे हैं। ...**(व्यवधान)**... इसका पायलट प्रोजेक्ट पूरा होने के बाद हम पूरे देश में इसका प्रयोग करेंगे। ...**(व्यवधान)**...

MR. CHAIRMAN: Dr. Jain, ask your second supplementary. ...**(Interruptions)**...

डा. अनिल जैन : सर, बाहु बल्ली बाड़ लगाए जाने से ग्रामीण क्षेत्रों को क्या-क्या लाभ मिलने की संभावना है? ...(व्यवधान)...

श्री नितिन जयराम गडकरी : सर, इससे ग्रामीण क्षेत्र को ही लाभ मिलेगा। ...(व्यवधान)... इसमें किसान वेस्ट लैंड पर बैम्बू लगाएँगे। ...(व्यवधान)... बैम्बू से असम में इथेनॉल बन रहा है, ...(व्यवधान)... बैम्बू से अचार बनता है, बैम्बू से कपड़ा बनता है। ...(व्यवधान)... चीन में बैम्बू की बहुत बड़ी इकोनॉमी है। ...(व्यवधान)... हमारे देश में भी बैम्बू की इकोनॉमी खड़ी होगी और इसके क्रेश बैरियर के कारण लोहे की बचत होगी। ...(व्यवधान)... इससे वनवासियों और ग्रामीण लोगों को यह काम करने के लिए प्रोत्साहन मिलेगा। ...(व्यवधान)... अगर बैम्बू का यह क्रेश बैरियर सक्सेसफुल हुआ, तो हम जो इतने बड़े परिमाण में रोड बना रहे हैं, उसमें स्टील के बजाय बैम्बू का क्रेश बैरियर बनेगा। ...(व्यवधान)... इससे जो एक्सेस कंट्रोल होता है, उसका पूरा काम ग्रामीण लोगों को मिलेगा, कृषि क्षेत्र को मिलेगा और जंगल क्षेत्र में, विशेष रूप से जो वनवासी हैं, उनको इससे फायदा होगा। ...(व्यवधान)...

MR. CHAIRMAN: Q. No. 72. ... (Interruptions)... Shri Tiruchi Siva; not present.

** Q. No. 72. [The questioner was absent.]*

Schools upgraded under Sarva Shiksha Abhiyan

*72. SHRI TIRUCHI SIVA: Will the Minister of EDUCATION be pleased to state:

- (a) the number of Elementary, Secondary and Higher Secondary Schools that have been upgraded under Sarva Shiksha Abhiyan (SSA) during each of the last three years, state/UT-wise;
- (b) the details of the latest school enrolment rate of SC/ST/OBC girls at primary level and the States that have made significant progress in this regard during the said period; and
- (c) the details of the current status of school enrolment rate of girls at secondary level?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The details of number of new/upgraded elementary, secondary and higher secondary schools under Samagra Shiksha during the last three years i.e. 2020-21, 2021-22 and 2022-23, State/UT-wise is at **Annexure-I**.

(b) The data regarding number and percentage of enrolment of SC/ST/OBC girls at primary level during the years 2019-20, 2020-21 and 2021-22 is as under:

Year	Total enrolment of girls	Enrolment of girls			Percentage of girls		
		SC	ST	OBC	SC	ST	OBC
2019-20	58434954	11437238	6207467	26186421	19.6	10.6	44.8
2020-21	58491640	11467526	6144941	26137392	19.6	10.5	44.7
2021-22	58324595	11380007	6085033	26324459	19.5	10.4	45.1

**Data Source: UDISE+*

The States/UTs that have made significant progress across all categories during this period are Gujarat, Himachal Pradesh, Andaman & Nicobar Islands, Goa, Ladakh, Punjab, Telengana and Andhra Pradesh.

(c) The Gross Enrolment Rate of girls at secondary level in the country is 45.

Annexure - I

The details of number of new/upgraded elementary, secondary and higher secondary schools under Samagra Shiksha during the last three years i.e. 2020-21, 2021-22 and 2022-23, State/UT-wise is given below:-

Sl. No.	State/UT	Primary/ Upgraded School		Upper Primary/ Upgraded School		New Schools/ Upgraded School secondary		New Schools/ Upgraded School Senior Secondary		New Schools/ Upgraded Additional Stream	
		Sanc-tioned	Comp-leted	Sanc-tioned	Comp-leted	Sanc-tioned	Comp-leted	Sanc-tioned	Comp-leted	Sanc-tioned	Comp-leted
1.	Andhra Pradesh	34	0	0	0	0	0	0	0	0	0
2.	Arunachal Pradesh	2	0	0	0	0	0	1	0	0	0
3.	Assam	0	0	2	0	5	0	9	0	0	0
4.	Chhattisgarh	0	0	0	0	9	0	7	0	0	0
5.	Dadra & Nagar Haveli & Daman & Diu *	0	0	0	0	0	0	0	0	2	0
6.	Jammu & Kashmir	0	0	4	0	1	0	0	0	0	0
7.	Karnataka	0	0	0	0	23	0	0	0	0	0
8.	Ladakh	0	0	0	0	7	0	3	0	0	0

9.	Madhya Pradesh	0	0	0	0	21	0	0	0	0	0
10.	Manipur	14	0	15	0	10	0	15	0	0	0
11.	Meghalaya	0	0	0	0	3	0	8	0	1	0
12.	Mizoram	2	0	2	0	8	0	23	0	6	0
13.	Nagaland	0	0	0	0	0	0	7	0	0	0
14.	Odisha	0	0	0	0	5	0	57	0	0	0
15.	Puducherry	0	0	0	0	0	0	1	0	0	0
16.	Punjab	0	0	0	0	2	2	4	4	189	148
17.	Rajasthan	0	0	229	82	0	0	3	2	306	39
18.	Sikkim	0	0	0	0	3	0	2	0	1	0
19.	Tamil Nadu	0	0	0	0	2	0	1	0	0	0
20.	Tripura	3	0	7	0	2	0	2	0	4	0
21.	Uttar Pradesh	92	1	7	5	83	0	31	0	468	0
22.	Uttarakhand	0	0	1	0	1	0	0	0	0	0
23.	West Bengal	0	0	7	0	0	0	0	0	0	0
	Total:	147	1	274	87	185	2	174	6	977	187

*Dadra & Nagar Haveli & Daman & Diu were merged in 2020-21

Source: PRABANDH portal

MR. CHAIRMAN: Hon. Minister. ...*(Interruptions)*...

SHRI DHARMENDRA PRADHAN: Sir, the answer is laid on the Table of the House. ...*(Interruptions)*...

MR. CHAIRMAN: Q. No. 73. ...*(Interruptions)*... Shri B. Parthasaradhi Reddy. Not present. ...*(Interruptions)*...

** Q. No. 73. [The questioner was absent.]*

Houses under Pmay-G

*73. SHRI B. PARTHASARADHI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the average time taken to complete one house in Telangana under Pradhan Mantri Awaas Yojana — Gramin PMAY(G) vis-à-vis the average time taken to complete one house in the country; and

(b) the home loan uptake rate and the measures being taken by Government to increase the number of beneficiaries under the said scheme in Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) The State Government of Telangana had been allocated a target of 70,674 houses for the financial years 2016-17 and 2017-18 under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) and an amount of Rs. 190.79 crores was also released as 1st installment of Central Share against the targets of FY 2016-17 for implementation of the Scheme. However, the State Government of Telangana did not implement the PMAY-G in spite of repeated requests and regular follow up with the State at various levels by the Ministry and had refunded the funds of Rs. 190.79 crores to the account of the Ministry of Rural Development on 14.03.2023. Hence the data regarding average time taken to complete one house under the PMAY-G is not available.

(b) Does not arise.

MR. CHAIRMAN: Hon. Minister.

साध्वी निरंजन ज्योति : सर, विवरण सभा पटल पर रख दिया गया है। ...**(व्यवधान)**...

MR. CHAIRMAN: Q. No. 74. ...*(Interruptions)*...

Implementation of Poshan Abhiyan Scheme

*74. SHRIMATI P. T. USHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of funds allocated to Kerala State under Poshan Abhiyan scheme during the last three years including current financial year along with details of unspent and unutilized funds for the same period;
- (b) the details of the total number of beneficiaries including pregnant women, mothers and children State-wise who have availed the funds till the current financial year;
- (c) whether Government has made use of modern technology to identify cases of malnutrition amongst the primary beneficiaries, if so, the details thereof; and
- (d) whether the implementation of Poshan Abhiyan scheme has resulted in holistic nutrition of the target groups and if so, details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) A statement is laid on the table of the House.

Statement

(a) An amount of **Rs. 4,737.31 lakh** has been released to the state of Kerala under POSHAN Abhiyaan during the last three years including the current financial year and as per information available, **Rs. 2,063.00 lakh** is lying unspent as on 31.03.2023.

(b) Poshan Abhiyan is a Centrally Sponsored Scheme with a cost sharing ratio with States/ UTs. Under the Scheme, funds are released to State/UT Governments. The total number of beneficiaries including Pregnant women, Lactating mothers and

Children under 6 years that are registered on the Poshan Tracker application at present, State-wise is at **Annexure I**.

(c) IT systems have been leveraged to strengthen and bring about transparency in nutrition delivery support systems at the Anganwadi Centres. The ‘Poshan Tracker’ application was rolled out on 1st March 2021 as an important governance tool. The Poshan Tracker facilitates monitoring and tracking of all AWCs, AWWs and beneficiaries on defined indicators. Technology under Poshan Tracker is being leveraged for dynamic identification of stunting, wasting, under-weight prevalence among children. Further, under POSHAN Abhiyaan, for the first time, a digital revolution was ushered in when the Anganwadi Centres were equipped with mobile devices. The mobile application has also facilitated digitization and automation of physical registers used by AWWs that helps in improving their quality of work. Around **13.96 lakh** AWCs have started using the ICT Application. Moreover, around **10.11 crore** beneficiaries are registered under Poshan Tracker and **94%** are Aadhar verified. **Migration facility** for pregnant women and lactating mothers from one AWC to another within and outside a State, and from one category to another category of beneficiary is also available on the Poshan Tracker. To ensure last mile tracking of service delivery SMS alerts to beneficiaries has been introduced for delivery of THR. Also, a Poshan Helpline (14408) operationalised in November 2022 has been made available for registering concerns. Through the help line a beneficiary can raise a concern about the services offered under Mission Poshan 2.0. The helpline facilitates monitoring gaps in services (if any) for identified malnourished children.

The estimated number of underweight, malnourished and severely malnourished children under 5 years of age is obtained under National Family Health Survey (NFHS) conducted by the Ministry of Health & Family Welfare. As per the recent report of NFHS-5 (2019-21), the nutrition indicators for children under 5 years have improved as compared with NFHS-4 (2015-16). Stunting has reduced from 38.4% to 35.5%, Wasting has reduced from 21.0% to 19.3% and Underweight prevalence has reduced from 35.8% to 32.1%. As per data recorded in Poshan Tracker, ICT application for Mission Poshan 2.0, close to 7 crore children were measured in the country in the month of June itself, of which, 7% were SAM and 19% underweight, which is significantly lower than NFHS indicators.

(d) Government has accorded high priority to the issue of malnutrition and is making serious efforts to address the same. The efforts under the Supplementary Nutrition Programme under Anganwadi Services, Scheme for Adolescent Girls and POSHAN

Abhiyaan have been rejuvenated and converged as ‘Saksham Anganwadi and POSHAN 2.0’ (Mission Poshan 2.0). The mission seeks to address the challenges of malnutrition in children, adolescent girls, pregnant women and lactating mothers through a strategic shift in nutrition content and delivery and by creation of a convergent eco-system to develop and promote practices that nurture health, wellness and immunity. In order to achieve holistic nutrition among the target groups, the mission focuses on the following:

- Infant and young child feeding practices (including breastfeeding and complementary nutrition)
- Maternal and adolescent nutrition
- Treatment of malnourished children or children with Severe Acute Malnutrition (SAM)/Moderate Acute Malnutrition (MAM), and
- Promotion of AYUSH practices.

Further, the mission raises communities’ awareness on good nutrition behaviours for themselves and their children. It promotes access to nutritious, affordable and locally available diets through the plantation of Poshan Vatikas or nutri-gardens at Anganwadi Centres and other interventions such as the promotion of kitchen gardens in AWCs and homes. To encourage diet-diversity and consumption of wholesome local produce, **around 6.42 lakh Poshan Vatikas have been developed at AWCs.** It helps meet gaps between average diets and required diets by providing Supplementary Nutrition to pregnant women, lactating mothers and children from 6 months to 6 years of age.

Under the revised nutrition norms, in addition to energy and protein recommendations have also been given for 7 essential micronutrients (calcium, zinc, iron, dietary folate, Vitamin A, Vitamin B6 and Vitamin B12. Further, considering the nutritional quality of Millets, MWCD has advised all States/UTs to incorporate millets in the recipes to enhance the nutritional quality of the meal provided under Supplementary Nutrition programme of Anganwadi Services. Further, under Supplementary Nutrition Programme of Anganwadi Services Scheme, Fortified Rice is allocated to States. Under Guidelines for Mission Poshan 2.0, it has been advised to mandatorily incorporate millets in Supplementary Nutrition at least once a week.

Annexure I

State/UT	Children 0m_6m	Children 6m_3y	Children 3y_6y	Pregnant_woman	Lactating_mother

Andaman & Nicobar Islands	686	7549	4440	811	662
Andhra Pradesh	59672	1140565	1136726	158412	81916
Arunachal Pradesh	2538	30404	36709	2373	2224
Assam	139978	1322378	1663855	179695	122571
Bihar	277511	4000658	5356793	605607	363051
Chhattisgarh	113264	1019795	1185227	178899	123697
Dadra & Nagar Haveli - Daman & Diu	2407	15155	9525	4836	2556
Delhi	45957	351736	185269	61907	45932
Goa	3436	34268	19642	4303	4067
Gujarat	197141	1594532	1572281	300619	199370
Haryana	66386	769334	956588	140633	94067
Himachal Pradesh	35239	230965	165409	45261	35463
J&K	28153	327308	349074	48346	42569
Jharkhand	138401	1507659	1545258	237945	149590
Karnataka	138534	1703425	1583360	269731	171058
Kerala	111517	848413	1115137	142621	121002
Ladakh	681	7732	8251	957	790
Lakshadweep	385	3047	1306	381	406
Madhya Pradesh	329799	2928996	3525966	542663	366565
Maharashtra	315882	2828302	3424882	458358	337455
Manipur	7855	108418	157374	9065	7324
Meghalaya	21672	168406	227640	18112	16913
Mizoram	5664	49175	57757	7448	5413
Nagaland	3645	30180	53284	2715	3110
Odisha	181953	1580484	1829456	300564	195356
Puducherry	2062	23264	8973	3806	2566
Punjab	53465	610390	411815	109433	66634

Rajasthan	194318	2169059	1698100	410010	258123
Sikkim	1964	13691	16493	2120	1969
Tamil Nadu	217010	1802997	1438807	331537	228439
Telangana	102053	947214	827869	185012	111641
Tripura	14026	134323	167683	21429	14377
UT- Chandigarh	2358	18446	21774	3216	2354
Uttar Pradesh	855909	9744653	7918621	2052969	1070099
Uttarakhand	39490	402343	222497	72818	49420
West Bengal	376870	3425367	4000054	643567	388915
Total	4087881	41900631	42903895	7558179	4687664

SHRIMATI P.T. USHA: Sir, I thank you for this opportunity and allowing me to raise this important matter in the House. ...*(Interruptions)*...A silent revolution is taking place in the country. It is not held on streets, but among the women and children of India. ...*(Interruptions)*...The POSHAN Abhiyaan Scheme has successfully addressed the issues of malnutrition and improving nutritional outcomes for children, pregnant women and lactating mothers. ...*(Interruptions)*... The focused programme for delivering a high-impact package of interventions in the first 1,000 days of child's life is, in fact, creating a new India where children of robust health and peak intelligence will become the most important stakeholders in leading this nation. ...*(Interruptions)*...Sir, in this connection, I would like to ask, through you, the hon. Minister whether the Government is intending to increase the capacity of Anganwadis in the country by converting them as 'early childhood care and education centres'. ...*(Interruptions)*... If yes, whether the pilot project would be held in States with high utilization rate of POSHAN Abhiyaan funds like Kerala? If so, please give the details. ...*(Interruptions)*...

SHRIMATI SMRITI ZUBIN IRANI: Mr. Chairman, Sir, I beg your indulgence to state officially on the floor of this House that we have legends like Shrimati P.T. Usha, who not only put a question with regard to Prime Minister's flagship scheme, called POSHAN Abhiyaan, but she also understands in detail the national flagship programme that augments the capacity of women and children in the country. ...*(Interruptions)*... Additionally, her putting question on the issues of malnutrition and opportunities for women and children is indeed a privilege for me to witness as a Minister. ...*(Interruptions)*... My compliments to P.T. Ushaji. ...*(Interruptions)*...

Those who heckle her, while she speaks on the issue of malnutrition; especially those who are inches closer to her mike, have possibly not even contributed one third to this country's glory, as P.T. Ushaji has done. ...*(Interruptions)*... Insofar her question is concerned, I would like to elaborate that the POSHAN AbhiyaAn technologically, now, reaches out to more than ten crore beneficiaries across the nation. ...*(Interruptions)*... Ninety-four per cent of them are Aadhaar-verified. ...*(Interruptions)*... It is the largest nutrition programme in the world which is being successfully run....*(Interruptions)*... I must also here say, currently, thirteen lakh *aanganwadis* are already under the POSHAN Abhiyaan. ...*(Interruptions)*... We have held meetings with States, including the State of Kerala. ...*(Interruptions)*... We have assured them that mini *aanganwadis* will now be converted into full-fledged *aanganwadis*, if the State so desires. ...*(Interruptions)*... Sir, as is known to a legend, like P.T. Usha, the Prime Minister has envisioned a new Education Policy after a hiatus of three decades, under which additional care has been given to early childhood education even in *Bal Vatikas*. ...*(Interruptions)*... Ours is a partnership with the Ministry of Education to ensure that, across private and public sector, early childhood education and care is prioritised. ...*(Interruptions)*... I must, therefore, compliment you for your patience and tell Shrimati P.T. Usha that we have, in conjunction with all the States, taken the best practices of all the States to impart early childhood education in the mother tongue across the country. ...*(Interruptions)*... The States have collectively joined us in this endeavour. ...*(Interruptions)*... Yet again, Sir, I reiterate my gratitude for your patience and Shrimati P.T. Usha's contribution to the country. ...*(Interruptions)*...

MR. CHAIRMAN: Second supplementary. ...*(Interruptions)*... Okay, no supplementary! ...*(Interruptions)*... Now, Question No. 75. ...*(Interruptions)*...

Farmers benefitting from Cooperative Sector

*75. DR. SANTANU SEN: Will the Minister of COOPERATION be pleased to state:

- (a) the number of farmers who have directly benefitted from the reforms introduced in the cooperative sector, as per the Cooperative Societies Act, 2021, details thereof;
- (b) a breakdown of the benefits received by these farmers, such as improved access to credit facilities, market linkage, training opportunities, etc., the details thereof;

(c) whether Government has or is planning any targeted measures aimed at ensuring inclusivity of marginalized communities, women, and small-scale farmers and equitable access to benefits within the sector; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B.L.VERMA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Cooperative societies plays a key role in the overall economic development of the country with its member driven approach. New Ministry of Cooperation was formed on 6th July, 2021 for the realization of vision of “Sahkar-Se-Samridhi”.

Cooperatives with objects not confined to one State are governed under List I – Union List, Entry 44 of the Seventh Schedule and Part IXB of the Constitution. Such cooperatives are administered under the provisions of Multi-State Cooperative Societies Act, 2002 and rules made there under. The government has introduced a legislation to amend the Multi-State Cooperative Societies Act, 2002 with a view to incorporate the provisions of Ninety-seventh Constitutional Amendment and for strengthening governance, enhancing transparency, increasing accountability and reforming electoral process, etc. in the Multi State Cooperative Societies.

In order to strengthening cooperative movement in the country; deepening its reach to the grassroots; improving access to credit facilities, market linkage and training opportunities to the farmers; ensuring inclusion of marginalized communities, women & small-scale farmers with equitable access to benefits within the cooperative sector; the Ministry of Cooperation has taken various initiatives such as:

A. Making Primary Cooperatives transparent and economically vibrant (14 initiatives)

1. **Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities**: Prepared and circulated to all the States/ UTs for adoption as per their respective State Cooperatives Act to enable PACS to undertake more than 25 business activities. Model byelaws have been adopted by 27 States/ UTs.

2. **Strengthening of PACS through Computerization**: Process to onboard 63,000 PACS on an ERP based national software, with an outlay of ₹2,516 Crore started.

3. **New Multipurpose PACS/ Dairy/ Fishery Cooperatives in uncovered Panchayats:** A plan has been approved to set up 2 lakh new multi-purpose PACS or primary dairy/ fisheries cooperatives covering every Panchayat/ village in the next five years.
4. **World's Largest Decentralized Grain Storage Plan in Cooperative Sector to ensure food security:** Pilot Project is under implementation to create godowns and other agri-infra for grain storage at PACS level.
5. **PACS as Common Service Centers (CSCs) for better access to e-services:** More than 17,000 PACS onboarded as CSC to improve their viability, provide e-services and generate employment in rural areas.
6. **Formation of new Farmer Producer Organization (FPOs) by PACS:** 1,100 additional FPOs to be formed by PACS in those blocks where FPOs have not yet been formed or the blocks are not covered by any implementing agency.
7. **PACS given priority for Retail Petrol/ diesel outlets:** PACS have been included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. Existing PACS with wholesale petrol pump license permitted to convert into retail outlets.
8. **PACS eligible for LPG Distributorship for diversifying its activities:** PACS have now been allowed to apply for LPG Distributorships.
9. **PACS as Jan Aushadhi Kendra for improving access to generic medicines at rural level:** PACS have been allowed to operate Pradhan Mantri Bhartiya Janaushadhi Kendras which will provide additional income source to them.
10. **PACS as Pradhan Mantri Kisan Samridhhi Kendras (PMKSK) for fertilizer distribution:** PACS have been allowed to operate PMKSK for ensuring easy accessibility of fertilizer & related services to farmers in the country.
11. **Convergence of PM-KUSUM at PACS level for energy security:** Farmers associated with PACS can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

12. **PACS to carry out O&M of rural piped water supply schemes (PWS)**: PACS have been allowed to carry out the Operations & Maintenance (O&M) of PWS in rural areas.

13. **Micro-ATMs to Bank Mitra Cooperative Societies for providing doorsteps financial services**: Micro-ATMs now being given to cooperative societies like Dairy, Fisheries by the Cooperative Banks.

14. **Rupay Kisan Credit Card to Members of Milk Cooperatives**: Rupay Kisan Credit Cards being provided to the members of cooperatives through Cooperative Banks for providing credit at comparatively lower interest rates.

B. Strengthening the Urban and Rural Cooperative Banks (9 initiatives)

15. UCBs have now been allowed to open new branches to expand their business.

16. UCBs have been allowed by RBI to offer doorstep services to their customers.

17. Cooperative Banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks.

18. Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs.

19. A Nodal Officer designated in RBI for regular interaction with UCBs.

20. Individual housing loan limit more than doubled by RBI for Rural and Urban Co-operative Banks.

21. Rural Co-operative Banks will now be able to lend to commercial real estate/residential housing sector, thereby diversifying their business.

22. License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions.

23. Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase share of cooperatives in lending.

C. Relief to Cooperative Societies in Income Tax Act (6 initiatives)

24. Surcharge reduced from 12 % to 7% for co-operative societies having income between Rs. 1 to 10 Cr.
25. MAT reduced for cooperatives from 18.5% to 15%.
26. A clarification has been issued to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act.
27. A flat lower tax rate of 15% will be charged, compared with current rate of upto 30% plus surcharge, for new cooperatives commencing manufacturing activities till March 31, 2024.
28. Limit increased from Rs. 20,000 to Rs. 2 lakh per member for deposits and loans in cash by PACS and PCARDBs.
29. Increase in cash withdrawal limit for cooperatives from Rs. 1 Crore to Rs. 3 Crore, per annum, without being subjected to TDS.

D. Revival of Cooperative Sugar Mills (4 initiatives)

30. **Relief from Income Tax to Sugar Cooperative Mills:** Sugar cooperative mills not to be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price.
31. **Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills:** Sugar cooperatives allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving a relief of nearly Rs. 10,000 crores.
32. **Rs. 10,000 crore loan scheme launched by NCDC for strengthening of Sugar Cooperative Mills:** Scheme can be used for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes.
33. **Preference to Cooperative Sugar Mills in purchase of ethanol:** Cooperative Sugar Mills will be put at par with private companies for ethanol procurement by Government of India under the Ethanol Blending Programme (EBP).

E. Three new Multi-State Societies at the National Level (3 initiatives)

34. **New National Multi-State Cooperative Seed Society for certified seeds:** New apex multi-state cooperative seed society established under the MSCS Act, 2002 as umbrella organization for quality seed cultivation, production and distribution under a single brand.

35. **New National Multi-State Cooperative Organic Society for organic farming:** New apex multi-state cooperative organic society established under the MSCS Act, 2002 as umbrella organization to produce, distribute and market certified and authentic organic products.

36. **New National Multi-State Cooperative Export Society for promoting exports:** New apex multi-state cooperative export society established under the MSCS Act, 2002 as umbrella organization to give thrust to exports from cooperative sector.

F. Capacity Building in Cooperatives (3 initiatives)

37. **Establishment of the World's Largest Cooperative University:** National Cooperative University being established for Cooperative education, training, consultancy, research and development and a sustainable and quality supply of trained manpower.

38. **New Scheme of Cooperative Education and Training:** To strengthen the cooperative movement, build capacity of faculty of VAMNICOM, NCCT and JCTC, promote quality research and studies on important areas of Cooperative sector, etc.

39. **Promotion of training and awareness through National Council for Cooperative Training (NCCT):** NCCT conducted 3,287 training programs and provided training to about 2,01,507 participants in FY 2022-23.

G. Use of Information Technology for 'Ease of Doing Business' (2 initiatives)

40. **Computerization to strengthen the Central Registrar's Office:** This will create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

41. **Scheme for computerization of office of RCSs in States and Union Territories:** To increase ease of doing business for Cooperative Societies and create a digital ecosystem for transparent paperless regulation in all States/Union Territories.

H. Other Initiatives (7 initiatives)

42. **New National Cooperative Database for authentic and updated data repository**: Preparation of a database of cooperatives in the country started to facilitate stakeholders in policy making and implementation.

43. **Formulation of New National Cooperative Policy**: A National level committee comprising 49 experts and stakeholders drawn from all over the Country constituted to formulate the New National Cooperative Policy to create an enabling ecosystem to realize the vision of 'Sahakar-se-Samriddhi'.

44. **Multi-State Co-operative Societies (Amendment) Bill, 2022**: Bill introduced in the Parliament to amend the MSCS Act, 2002 to incorporate provisions of 97th Constitutional Amendment, strengthen governance, enhance transparency, increase accountability and reform electoral process in the Multi State Cooperative Societies.

45. **Inclusion of Cooperatives as 'buyers' on GeM portal**: Cooperatives permitted to register as 'buyer' on GeM, enabling them to procure goods and services from nearly 40 lakh vendors to facilitate economical purchases and greater transparency.

46. **Expansion of National Cooperative Development Corporation to increase its range and depth**: New schemes for cooperatives launched by NCDC in various sectors such as 'Swayamshakti Sahkar' for SHG; 'Deerghavadhi Krishak Sahkar' for long term agricultural credit; 'Dairy Sahkar' for dairy and 'Neel Sahkar' for fisheries. Total financial assistance of Rs. 41,024 Crores disbursed by NCDC in FY 2022-23.

47. **Computerization of Agriculture and Rural Development Banks (ARDBs)**: To strengthen the Long-term Cooperative Credit structure, the project of computerization of Agriculture and Rural Development Banks (ARDBs) is being undertaken.

48. **Refund to Investors of Sahara Group of Societies**: A portal has been launched for making payments to the bona fide depositors of the cooperative societies of Sahara Group in a transparent manner after proper identification and submission of proof of their deposits and claims.

DR. SANTANU SEN: Sir, my first supplementary is ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, this House is required to know what our constitutional provisions are. There are rulings of this House. ...*(Interruptions)*... The Constitution is very clear that it is a collective responsibility and any Minister can reply. ...*(Interruptions)*... This Chair has given this direction earlier also. ...*(Interruptions)*... The hon. Member needs to know it. ...*(Interruptions)*... We cannot afford to be ignorant. ...*(Interruptions)*... It has pained me that there was a question regarding women and children, but we were not involved. ...*(Interruptions)*... We need to be careful about it. ...*(Interruptions)*...

Hon. Minister, Question No. 75. ...*(Interruptions)*... Any supplementary? ...*(Interruptions)*...

DR. SANTANU SEN: Sir, my second supplementary is ...*(Interruptions)*... *

MR. CHAIRMAN: Nothing would go on record. ...*(Interruptions)*...

Hon. Members, you are persisting to tell everyone that you are ignorant of Constitution, ignorant of the rules of this House. ...*(Interruptions)*... You are not aware of the directions given by this Chair earlier. ...*(Interruptions)*... I am so sorry; you are misconceived. It was such an important occasion. We had a number of good questions. There should have been involvement of the House all around. Question Hour is important. It is the heart of parliamentary debate. It gives an opportunity to the Members to ask questions to the Government, enforce accountability, transparency and the Government also benefits by the wisdom and inputs of the hon. Members. On women and children, there was such a comprehensive response. I expected lady Members and others to particularly ask searching questions. It is not a pleasant duty, hon. Members. We must avail the Upper House's time. Every second has to fructify into public gain, into national gain. Can we fritter away these opportunities? Hon. Members, out of 1.4 billion people, only few get the opportunity to be in this House, the House of Elders, the Upper House. We are required to discharge our obligations. We are required to discharge our duties. And, all that we do is, we shout; we create ruckus; we create indecorous behaviour. It was good for Shri Tiruchi Siva to rise and remind me of Rule 235, but everyone violated it. What have you to say? Your sane voice is not being heard to others. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, since time is available, I will take up Special Mentions. Avail the opportunity.

*Not recorded.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

SPECIAL MENTIONS

MR. CHAIRMAN: Shri Ajay Pratap Singh... (*Interruptions*).. Shri Deepender Singh Hooda...(*Interruptions*).. Shri Lahar Singh Siroya.

Need to check irrational freebies which can be disastrous to country's economy

SHRI LAHAR SINGH SIROYA (Karnataka): Sir, I would like to draw the attention of the Government on a very important subject that has dire implications on the country's macroeconomic stability. ..(*Interruptions*)... The culture of announcing freebies competitively to win elections poses a great risk to the fiscal health of States. ..(*Interruptions*).. In April 2023, the CAG of India said, "While we understand the importance of subsidies to help the under-privileged, it is essential to transparently account for such subsidies and we require to distinguish between justifiable subsidies from freebies which are not fiscally responsible." ..(*Interruptions*).. Citing the examples of what happened in countries like Brazil, Sri Lanka, institutions like the Supreme Court, the ECI, the Finance Commission, the RBI and the CAG have been cautioning about the consequences of fiscal profligacy in States. ..(*Interruptions*).. The Chairman of Fifteenth Finance Commission had cautioned, "It is a race to the bottom, not the road to efficiency or prosperity, but a quick passport to fiscal disaster." ..(*Interruptions*)..

The Fiscal Responsibility and Budget Management (FRBM) Act has failed to check the profligacy as most of the States borrow funds off-budget, beyond the pale of FRBM tracking. ..(*Interruptions*).. I urge the Government to look into this matter and check if any legislation is being planned to check profligacy in States. ..(*Interruptions*)..

In my own State of Karnataka, the newly elected Government has reduced capital expenditure with allocations for education, health, rural development, agriculture and irrigation to fulfil the guarantees given during election. ..(*Interruptions*).. These cuts spell disaster to long-term development of the State.

This needs urgent attention. *"Thank you, hon. Chairman, Sir, for giving me this opportunity to share my views." ... (Interruptions)..

MR. CHAIRMAN: Shri Naresh Bansal, ..(Interruptions)..

श्री नरेश बंसल (उत्तराखंड): सर, मुझे पेपर नहीं मिला है। ... (व्यवधान)...

MR. CHAIRMAN: Shri Niranjana Bishi, ..(Interruptions).. Shri Pabitra Margherita. ..(Interruptions)..

Demand for recognizing Assamese Script in ISO-15924 and ISO/IEC-10646

SHRI PABITRA MARGHERITA (Assam): Sir, my subject is, 'Appeal for Recognizing Assamese Script in ISO-15924 and ISO/IEC-10646.' ... (Interruptions)...

Sir, in this august Parliament, I have already appealed for recognizing Assamese as a classical language, and, subsequently, Assam Publication Board, Asom Sahitya Sabha and Government of Assam are already working on it. ... (Interruptions) ... Now, I would like to appeal for taking necessary steps to recognize Assamese script in ISO 15924-2004 and ISO/IEC 10646. ... (Interruptions) ... The origin of the Assamese script can be traced back to the early decades of the fourth century. ... (Interruptions) ... But, unfortunately, in ISO and UNICODE documents and code chart, Assamese script has not been appropriately recognized. ... (Interruptions) ... Earlier, Assamese script was recognized by DIT (MeitY) and C-DAC. ... (Interruptions) ... In ISCII, the code for Assamese script was 57006. ISCII was the standard recognized by Government of India for the Indic scripts before Unicode standard was accepted. ... (Interruptions) ... The Bureau of Indian Standards (BIS) is one of the recognizing authorities of script code for Indian languages. ... (Interruptions) ... According to documentary evidence, BIS encoded Assamese script independently for Assamese language in 1991. ... (Interruptions) ... But in ISO/IEC 10646, which provides a code for the representation of names of scripts, Assamese script is missing. Similarly, in ISO/IEC 10646, which is related to Unicode, Assamese script is not recognized properly. ... (Interruptions) ... I earnestly appeal for recognition of Assamese script in ISO and Unicode. ... (Interruptions) ... The BIS has the authority to forward the demand to ISO for recognizing and encoding the Assamese script in its standards. ... (Interruptions) ...

*English translation of the original speech delivered in Kannada.

Therefore, Sir, I request the concerned Government authorities to take the necessary steps to ensure the recognition of Assamese script in the national and international standards, thereby preserving the heritage. ...*(Interruptions)*... Thank you, Sir. ...*(Interruptions)*...

SHRI RWNGWRA NARZARY (Assam): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Dr. Prashanta Nanda. ...*(Interruptions)*... Dr. Santanu Sen. ...*(Interruptions)*... Dr. Sasmit Patra. ...*(Interruptions)*... Shri Jaggesh. ...*(Interruptions)*... Shri A.A. Rahim. ...*(Interruptions)*... Shri Dhananjay Bhimrao Mahadik ...*(Interruptions)*... Shri M. Mohamed Abdulla ...*(Interruptions)*... Shri Niranjana Bishi. ...*(Interruptions)*...

Need for National Children Centric Environmental policies

SHRI NIRANJAN BISHI (Odisha): Thank you, Mr. Chairman, Sir, for giving me the opportunity to speak on a subject of urgent public importance. ...*(Interruptions)*...

Sir, according to the Children's Climate Risk Index published by UNICEF, approximately, one billion children live in high-risk countries and are more vulnerable to climate and environment shocks than an adult. ...*(Interruptions)*... Children do not have equal access to clean water, hygiene and sanitation, especially, children living in poverty, which is why children-centric policies should be in forefront for the environment movement in India. ...*(Interruptions)*... According to the Society for Research in Child Development, globally, 175 million children are expected to be affected by natural disasters every year. *Prarambha*, the Odisha State Policy for Children, is an excellent example of a children-centric policy that also focuses on climate change. ...*(Interruptions)*... Odisha is very much disaster-prone. As many as fourteen out of thirty districts are vulnerable to floods, cyclones and droughts which is why a State-based policy that teaches children about the dangers of climate change is quintessential. ...*(Interruptions)*... One of its prime focuses is to support children who face the adverse effects of climate-induced natural disasters and face exceptional challenges because of climate change. Additionally, the policy also focuses on improving access to climate change-related education. ...*(Interruptions)*... Thus, through you, I urge the Government to form national schemes and environment policies like that of Odisha that are focused on education and are children-centric.

SHRI SUSHIL KUMAR GUPTA (National Capital Territory of Delhi): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri R. Girirajan. ...*(Interruptions)*...

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, we wish to express our concern on...
...*(Interruptions)*...

MR. CHAIRMAN: No, no. Nothing else will go on record. ...*(Interruptions)*... You cannot show misconduct. You cannot be indecorous. You cannot overreach the rules. ...*(Interruptions)*... If you want to avail of your opportunity, it has to be the approved text. You know it. Are you availing the opportunity?

SHRI R. GIRIRAJAN: Sir, I wish to... ...*(Interruptions)*...

MR. CHAIRMAN: Okay. Shrimati Shanta Chhetri ...*(Interruptions)*...

SHRI R. GIRIRAJAN: Sir, I wish to.... ...*(Interruptions)*...

MR. CHAIRMAN: It will be there. You have to be on the subject. ...*(Interruptions)*... Shri Girirajan, it is there. ...*(Interruptions)*... Mr. Girirajan, you know that the floor has been given to you for a Special Mention as per the approved text. If you avail the opportunity for anything beyond this, you are violating the law. ...*(Interruptions)*... It is indecorous. You have forfeited your right. ...*(Interruptions)*... Shrimati Shanta Chhetri. ...*(Interruptions)*...

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I lay it on the Table.
...*(Interruptions)*...

MR. CHAIRMAN: I am so sorry, Madam. You have really engaged into indecorous conduct even after I have suggested it to several Members. This is never done. ...*(Interruptions)*... How painful it is! Can we persist with such kinds of violations? ...*(Interruptions)*... Sorry Professor, take care of your students. ...*(Interruptions)*... Dr. Anil Sukhdeorao Bonde. ...*(Interruptions)*... I am aware. Take your seat. ...*(Interruptions)*...

***Demand of special budget for hilly regions of India**

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, ever since Independence, the financial budget has been plains and coastal region-specific. As a result, most of the modernization and economic development is taking place in those regions. The hilly region has been deprived of these opportunities and hence, they rely mainly on tourism.

There has never been a systematic and educated planning and programme for development of the hilly areas of India. Mindless development projects have dis-balanced the ecosystem of the hills and the result has been evident during the monsoon season each year.

Therefore, I request the hon. Prime Minister to set up a separate budget for the hilly regions of India and develop the hills, maintaining the ecosystem, increasing job opportunities in the hills and reducing population migration. This would also give the bigger cities a chance to breathe. I would make myself available to help the Government any time on this since I am a person who was born and brought up in the hills.

MR. CHAIRMAN: Dr. Anil Sukhdeorao Bonde. ...*(Interruptions)*... I will come to him; I will come to him. I have seen his hand. ...*(Interruptions)*... Raising of hands by Shri Chidambaram once is good enough. No one has to come to his help. Dr. Anil Sukhdeorao Bonde. ...*(Interruptions)*...

Demand to increase the amount upto Rs. 2.5 lakhs for the beneficiaries under Pradhan Mantri Gramodaya Yojana (PMGY)

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : माननीय सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान अपनी तरफ खींचना चाहता हूँ।...**(व्यवधान)**... 'प्रधानमंत्री आवास योजना' में ग्रामीण भागों के लाभान्वित नागरिकों को सरकार 1.20 लाख रुपये की राशि प्रदान करती है और शहरी भागों के लाभान्वित नागरिकों को 2.40 लाख रुपये की राशि प्रदान करती है।...**(व्यवधान)**... हालांकि ग्रामीण भागों के नागरिकों का शहरी भाग से ज्यादा खर्चा आता है। ग्रामीण भागों में आवास के लिए लगने वाली सामग्री शहर से लानी पड़ती है, तो उसका खर्चा भी इन लाभान्वित नागरिकों को उठाना पड़ता है।...**(व्यवधान)**...

*Laid on the Table.

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से विनती करता हूँ कि 'प्रधानमंत्री आवास योजना' के अंतर्गत ग्रामीण क्षेत्र और शहर में दुजाभाव न करके, ग्रामीण और शहरी भागों के लाभान्वित नागरिकों को तीन लाख रुपये की राशि प्रदान करें।...**(व्यवधान)**...

MR. CHAIRMAN: Dr. Ashok Kumar Mittal. ...*(Interruptions)*...

DR. ASHOK KUMAR MITTAL (Punjab): Sir, thank you very much for giving me this opportunity. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Pathak, this is absolutely reprehensible. Mr. Pathak, you are prompting him. That is audible to all. It is reprehensible. Such kind of conduct cannot be countenanced. ...*(Interruptions)*... You are prompting a Member to take up an issue beyond what is listed here. It is not expected of a man of your learning. ...*(Interruptions)*...

DR. ASHOK KUMAR MITTAL: Sir, I withdraw this opportunity. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Fauzia Khan ...*(Interruptions)*... Dr. John Brittas.

Concern over frequent internet shutdowns and demand for a policy on Internet shutdowns

DR. JOHN BRITTAS (Kerala): Sir, I thank you very much for allowing me to raise this matter of grave concern.

In today's data-driven era, it is ironic that we have to face the ominous spectre of internet shutdowns. Fear of getting caught on camera can stop even the most-dreaded criminal from committing a crime. Internet shutdown must be viewed in this context, especially in a violence-ravaged region. A blanket ban gives a perpetrator a sense of impunity that his targets are fair game without any mechanism for surveillance. Manipur's recent events serve as a stark example. ...*(Interruptions)*...

MR. CHAIRMAN: You are aware ...*(Interruptions)*...

DR. JOHN BRITTAS: I am reading it. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, I have your text. Go ahead. ...*(Interruptions)*...

DR. JOHN BRITTAS: The wanton killings and weaponisation of gang rape to spread a reign of terror have come to light very late. A video from May 4 was recently circulated in social media, of two women stripped and taken away by a rival community mob. Internet shutdowns lead to a breeding ground for fake news, misinformation, and suppression of valuable information. Landmark judgements, including Supreme Court's ruling in Anuradha Bhasin Vs. Union of India, underscore the paramount significance of internet in various aspects of life and livelihood. Internet shutdowns causes an estimated economic loss of nearly Rs.40,000 crores in last three years alone. Besides, the devastating impact on education, information, health, entertainment and other facets of life are far beyond comprehension. Hence, I urge the Government to overhaul its current policy on internet...*(Interruptions)*...

MR. CHAIRMAN: Dr. Sasmit Patra.

Demand for Passage of the Women's Reservation Bill in Indian Parliament

DR. SASMIT PATRA (Odisha): Mr. Chairman, Sir, my Special Mention is on 'Demand for Passage of the Women's Reservation Bill in Indian Parliament.' Women's Reservation Bill has been long pending for being legislated in Indian Parliament. By providing 33 per cent ...*(Interruptions)*...

MR. CHAIRMAN: One second, please. ...*(Interruptions)*... Dr. Sasmit Patra, you are raising a good point. ...*(Interruptions)*... But you must also take note of the change that has taken place here. ...*(Interruptions)*.. We first had a glorious contribution by Shrimati P.T. Usha from the Chair. We had another glorious contribution yesterday from Shrimati S. Phangnon Konyak. ...*(Interruptions)*... Fifty per cent of the Chairpersons are from this gender. ...*(Interruptions)*... So, take note of it and then go ahead. ...*(Interruptions)*...

DR. SASMIT PATRA: On this note, Sir, I would like to thank you for actually empowering the women Members of Parliament by appointing 50 per cent of the Vice-Chairpersons from women and it is a tremendous opportunity. ...*(Interruptions)*... I want to thank you. It is a tremendous opportunity first time in Rajya Sabha and for the first time in Parliament. A warm round of applause to you for having done that! ...*(Interruptions)*...

Sir, the approved text before me is on 'Demand for Passage of the Women's Reservation Bill in Indian Parliament'. Women's Reservation Bill has been long

pending for being legislated in Indian Parliament. ...*(Interruptions)*...By providing 33 per cent reservation for women in the Parliament and the State Assemblies, India would be taking a historic step towards women's empowerment. ...*(Interruptions)*... Successive Governments have come to power in Centre but failed to fulfil their promises. I urge upon the Government, through the hon. Chairman of the Rajya Sabha, to bring the Women's Reservation Bill for its legislation into a law in the Indian Parliament. ...*(Interruptions)*...

My leader and the hon. Chief Minister, Shri Naveen Patnaik, has been consistently demanding for the passage of the Women's Reservation Bill. In 2019 General Elections, he provided 33 per cent reservation in Lok Sabha tickets for the Biju Janata Dal for woman candidates, out of which many successfully won and are now hon. Members of Parliament from the Biju Janata Dal. ...*(Interruptions)*...

The hon. Chief Minister, Shri Naveen Patnaik, also sent out 22 delegations from Biju Janata Dal to various national and regional parties seeking their support for the passage of the Women's Reservation Bill. Many also expressed their support to this cause. ...*(Interruptions)*... I, therefore, reiterate the stand of my leader and hon. Chief Minister, Shri Naveen Patnaik, on behalf of Biju Janata Dal, and strongly demand that the Women's Reservation Bill must be passed in the Parliament at the earliest. ...*(Interruptions)*... This would be the truest empowerment for 66 crore women of India, to their dreams, aspirations, hopes, ambitions and for building dynamic woman leaders of India for the nation and for the global leadership at international platform. Thank you, Sir. ...*(Interruptions)*... I wish we had silence when we started. This is a critical issue. Thank you so much.

MR. CHAIRMAN: Dr. Santanu Sen.

DR. SANTANU SEN (West Bengal): Sir, I lay my Special Mention on the Table.

***Concern over infrastructure challenges in Indian Railways**

DR. SANTANU SEN (West Bengal): Sir, I wish to draw your attention to the state of the Indian Railways. The railway is a crucial component of India's overall transportation system. The economy relies heavily on transportation and the Railways play a pivotal role in the smooth movement of goods and people. However, various challenges have affected the aspects of the efficiency, safety and overall performance

*Laid on the Table.

of the railway system. One of the primary concerns is the aging infrastructure of the Railways.

The Indian Railways grapples with an archaic infrastructure that fails to align with the rapid pace of new project execution. The challenges of improving the Railway infrastructure have been exacerbated by post-Independence development plans. Sir, if we compare prioritized disbursements of the year 2019-20 to 2018-19, then it has decreased from 81.55 per cent to 73.76 per cent. Furthermore, the track renewal allocations have also experienced a decline, decreasing from Rs.9,607 crore to Rs.7,417 crore. In contrast, the expenditures in non-prioritized areas like low traffic routes, non-essential amenities, etc., have surged from 2.76 per cent to 6.35 per cent for 2019-20 in comparison to 2018-19. The recent CAG report revealed that the required steps were not taken to ensure adequate staffing in the safety category, which could potentially impact the quality of maintenance.

I request the Minister of Railways to look into this matter. By prioritizing upgrades to the railway infrastructure, we can ensure that the Indian Railways continues to play a vital role in the country's economy, facilitating seamless transportation and contribution to the national development.

MR. CHAIRMAN: Dr. V. Sivadasan. ...*(Interruptions)*...

DR. V. SIVADASAN (Kerala): Sir, here, the thing is that in Manipur, we are facing very serious issue. So, I am requesting the Government to take necessary action on this subject. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Sivadasan, I take very strong exception to your transgression of rules. You were given floor for your Special Mention, only to adhere to the approved text. ...*(Interruptions)*... It is most unfortunate. Having taken oath of the Constitution, representing one-sixth of humanity in the largest theatre, you engage in this kind of conduct. ...*(Interruptions)*... I am sorry. Nothing will go on record now. ...*(Interruptions)*...

Now, Shri Ayodhya Rami Reddy Alla...*(Interruptions)*... Shri Ajay Pratap Singh.

Concern over ill effects of live-in relationship

श्री अजय प्रताप सिंह (मध्य प्रदेश) : सभापति महोदय, मैं अत्यंत ही महत्वपूर्ण विषय पर सदन का ध्यान आकर्षित करना चाहता हूँ।

महोदय, मुम्बई की सरस्वती नाम की लड़की की उसके लिव-इन-पार्टनर ने बेरहमी से हत्या कर उसे प्रेशर कुकर में पका कर कुत्तों को खिला दिया था। समय-समय पर ऐसी अनेक घटनाएं प्रकाश में आती हैं। WHO के आंकड़ों के अनुसार दुनिया भर में 35 प्रतिशत महिलाओं की हत्या उनके intimate partner ही करते हैं। UNODC के अनुसार जब एक साथी दूसरे की हत्या करता है, तो 82 प्रतिशत प्रकरण में महिलाएं ही पीड़ित होती हैं, किंतु कई बार पुरुष भी शिकार होते हैं। भारत में विवाह एवं परिवार एक सांस्कृतिक विरासत है। हमारे धार्मिक ग्रन्थ, प्रथाएं एवं मान्यताएं लिव-इन को मान्यता प्रदान नहीं करते हैं। किंतु चार दशक पहले वर्ष 1978 में बट्री प्रसाद बनाम डायरेक्टर ऑफ कंसोलिडेशन के प्रकरण में सर्वोच्च न्यायालय ने लिव-इन रिलेशनशिप को मान्यता दी थी। इसका दुष्परिणाम है कि इसका प्रचलन भारत में भी तेजी से बढ़ा है। संभवतः माननीय सर्वोच्च न्यायालय ने इसे मान्यता इसलिए दी है, जिससे ऐसे संबंधों की पालित संतान एवं महिला को न्याय मिल सके। सर्वोच्च न्यायालय ने यह भी कहा है कि भारतीय समाज ऐसे संबंधों को अनैतिक मानता है, परंतु यह गैर-कानूनी नहीं है। मेरी मान्यता है, यदि यह अनैतिक है तो गैर-कानूनी भी होना चाहिए। महोदय, जस्टिस मलिमथ की कमेटी ने पत्नी की परिभाषा की पुनर्व्याख्या की है और ऐसे संबंधों में रहने वाली स्त्री को भी पत्नी की संज्ञा दी है तथा विवाह कानूनों का लाभ देना सुनिश्चित किया है।...(व्यवधान)... यदि ऐसी परिस्थिति है, तो विवाह क्यों नहीं करते हैं? सरकार उस विषय का संज्ञान ले और कानून बनाए, जिससे इस अपसंस्कृति को रोका जा सके और महिलाओं की सुरक्षा की जा सके।...(व्यवधान)...

श्री पबित्र मार्गेरिटा (असम) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

MR. CHAIRMAN: Now, Shri Krishan Lal Panwar.

Demand for establishment of Agricultural Marketing Centre (Mandi) in every State

श्री कृष्ण लाल पंवार (हरियाणा) : सभापति महोदय, आज किसान मुख्यतः सभी प्रकार की खेती करने में सक्षम है, जैसे अनाज, बागवानी, दलहन इत्यादि।...(व्यवधान)... सरकार भी उसकी खरीद में पूर्ण साथ दे रही है, फिर भी उसकी वित्तीय स्थिति में बहुत कम सुधार हुआ है। इसकी सबसे बड़ी वजह है, उसे अपनी फसल का उचित मूल्य न मिलना, जबकि कंज़्यूमर को वही चीज़ बहुत महंगे दाम पर मिलती है। अगर किसी ऐसी व्यवस्था का इंतजाम हो जाए, जहां किसान सीधा अपना उत्पाद ज्यादा मूल्य में बेच सके और उपभोक्ता को कम दाम देना पड़े।...(व्यवधान)... इसके लिए सभी राज्य सरकारें अपने-अपने राज्य में ढाई-तीन सौ एकड़ जमीन की व्यवस्था का निर्माण करें, जिसमें ठहरने से लेकर भोजन तक की व्यवस्था हो और सभी राज्यों को 10-15 एकड़ का प्लॉट आवंटित हो। सभी राज्यों के किसान अपने यहां ज्यादा होने वाली फसल को अन्य राज्यों में स्थापित मंडियों में बेच दें।...(व्यवधान)... केन्द्र सरकार की एएमआई स्कीम के तहत शामिल करके 50 परसेंट का अनुदान राज्यों को प्रदान करें।...(व्यवधान)... इससे बहुत से फायदे होंगे, जैसे इससे किसान को अन्य राज्यों में मार्केटिंग करने का अवसर मिलेगा, उन्हें सभी राज्यों की डिमांड

एवं सप्लाई की जानकारी मिलेगी एवं मार्केटिंग करने और उचित दाम मिलने में सहायता मिलेगी। इसके अतिरिक्त उपभोक्ताओं को सीधा किसान से ताजा उत्पाद मिलेगा और सस्ता भी मिलेगा, धन्यवाद।

MR. CHAIRMAN: Now, Shri Dhananjay Bhimrao Mahadik.

Demand for operationalisation of Solapur Airport under Regional Connectivity Scheme

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : सभापति महोदय, रीजनल कनेक्टिविटी स्कीम के तहत भारत में हवाई सेवाओं को बढ़ावा देने के लिए नागरिक उड्डयन मंत्रालय ने 'उड़ान योजना' शुरू की थी। ...**(व्यवधान)**... इसी योजना के तहत सोलापुर, महाराष्ट्र में हवाई सेवा शुरू करने की मंजूरी आरटीएस चरण-1 में ही पूरी कर ली गई थी, लेकिन एयरपोर्ट के नजदीकी क्षेत्र में बनी एक शुगर फैक्टरी की चिमनी की वजह से रुकावट के कारण सोलापुर से हवाई सेवा का परिचालन अभी तक शुरू नहीं हो सका। लोगों की भावनाओं को ध्यान में रखते हुए सुप्रीम कोर्ट के आदेश से अब उस शुगर फैक्टरी की चिमनी गिराई गई है। ...**(व्यवधान)**... मेरी आपके माध्यम से सरकार से यह मांग है कि सोलापुर में जल्द से जल्द हवाई सेवाओं की शुरुआत की जाए। ...**(व्यवधान)**...

REGARDING DISCUSSION ABOUT MANIPUR ISSUE AND VARIOUS OTHER MATTERS

MR. CHAIRMAN: Hon. Members... ...**(Interruptions)**... I am coming to that. ...**(Interruptions)**...

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, माननीय सदस्य एक घंटे से हाथ खड़ा किए हुए हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Let me tell you, neither Mr. Chidambaram nor I need your support on this. ...**(Interruptions)**... Hon. Members, my effort has always been to see that a large number of Members make their contribution. When they say something in this House, it is a ripple which becomes a wave and it has an impact all around. I would have loved to continue with this but Mr. Chidambaram wants to take the floor. First, Mr. Chidambaram will indicate on what premise he wants to speak and then I will deal with it. ...**(Interruptions)**...

SHRI P. CHIDAMBARAM (Tamil Nadu): It is on Question Hour.

MR. CHAIRMAN: On Question Hour! Under which rule? ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I have a point to make. ...*(Interruptions)*... I will say only three sentences. ...*(Interruptions)*...

MR. CHAIRMAN: Okay.

SHRI P. CHIDAMBARAM: Sir, Question Hour is an important part of Parliament's functioning. Questions are asked by Members in order to elicit answers from the Government. ...*(Interruptions)*...

MR. CHAIRMAN: What do you want to say? ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, Questions are classified as Starred Questions and Unstarred Questions. I have been told by several Members that questions have been asked about one particular subject, and, I will tell you about the subject later but when I asked the officials from PRISM, the research facility established by you and the hon. Speaker, as to which are the questions admitted and answered on that subject, since the Parliament Session started on 20th July till today, their answer shocked me. Not one question has been admitted or answered on one subject. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Chidambaram, one minute. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: The subject is 'Manipur'. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Chidambaram, you have taken the floor. I have not been able to understand what point you are making. ...*(Interruptions)*... If there is a grievance,.. ...*(Interruptions)*... You have a long career... ...*(Interruptions)*... Listen to me now. ...*(Interruptions)*... I have understood. Listen to me. ...*(Interruptions)*... Yes, hon. Minister. ...*(Interruptions)*...

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान) : चेयरमैन सर, आदरणीय चिदम्बरम जी ने अपने तरीके से, जिस विषय के बारे में आपका एक व्यू है, उस विषय में बड़ी विद्वता के साथ, चतुराई के साथ प्रश्न पूछे। वह आपके विवेक के ऊपर है। ...*(व्यवधान)*...

श्री सभापति : सर, चतुराई तो कोई भी कर सकता है। ...**(व्यवधान)**...

श्री धर्मेन्द्र प्रधान : सर, मैं सदन में व्यवस्था के संबंध में एक प्रश्न उठाना चाहता हूँ। ...**(व्यवधान)**...

MR. CHAIRMAN: Listen to him. ...*(Interruptions)*... Nothing will go on record, except the hon. Minister's statement.

श्री धर्मेन्द्र प्रधान: जयराम जी ...**(व्यवधान)**... आज जो प्रश्न आदरणीय सदस्यों ने पूछा, भारत के पिछड़ों के बारे में, ओबीसी के बारे में तिरुची शिवा जी ने पूछा ...**(व्यवधान)**... मेरी बहन अमी याज्ञिक ने रैंकिंग के बारे में पूछा, ...**(व्यवधान)**... उस समय प्रियंका जी सदन में उपस्थित थीं। ...**(व्यवधान)**... सदन में प्रश्न पूछकर फिर आपके द्वारा प्रश्नों के सप्लिमेंटरी का अवसर देने के बाद प्रश्न न पूछना, यह तो प्रजातंत्र, लोकशाही के खिलाफ है। ...**(व्यवधान)**... प्रश्न पूछना और प्रश्न का सप्लिमेंटरी न पूछना ...**(व्यवधान)**... सरकार सारे विषयों पर कायदे के अंदर उत्तर देने के लिए तैयार है। ...**(व्यवधान)**... लेकिन ये प्रश्न पूछकर भाग जाने वाले लोग हैं, मुंह छुपाने वाले लोग हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Members, ...*(Interruptions)*...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, allow me to speak. ...*(Interruptions)*... He has named me. ...*(Interruptions)*...

MR. CHAIRMAN: Let me finish. ...*(Interruptions)*... Hon. Members, I had to suffer a spectacle today. I called out the Question Number; I called out the name of the hon. Member. They were present in the House but they did not focus on their Question. They went into transgression. Not expected! I am so sorry. ...*(Interruptions)*... I was very attentive. I looked at every Member and all around. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we were ...*(Interruptions)*...

MR. CHAIRMAN: Let me understand what you are saying. ...*(Interruptions)*... Ask others to sit. ...*(Interruptions)*... Ask others to take their seats. ...*(Interruptions)*... I want to hear Mr. Tiruchi Siva. Please take your seat. ...*(Interruptions)*... Yes, the Leader of the House. ...*(Interruptions)*...

सभा के नेता (श्री पीयूष गोयल) : सभापति महोदय, यह दुर्भाग्यपूर्ण स्थिति है कि माननीय सदस्य चैयर के ऊपर प्रश्नचिह्न उठाते हैं, चैयर के ऊपर टिप्पणी करते हैं। ...**(व्यवधान)**... एक प्रकार से

छल करने की कोशिश होती है, चेयर को कन्ट्रोवर्सी में घसीटा जाता है ...**(व्यवधान)**... मैं समझता हूँ कि चिदम्बरम जी को माफी मांगनी चाहिए। चिदम्बरम जी ने जो चेयर के ऊपर प्रश्न उठाया है, वह एक प्रकार से चेयर की अवमानना है। ...**(व्यवधान)**... जब तक चिदम्बरम जी चेयर से माफी नहीं मांगते ...**(व्यवधान)**... हम ये चीजें करते रहेंगे, लेकिन चिदम्बरम जी ने जिस प्रकार से आपके ऊपर टिप्पणी की है, आपके ऊपर प्रश्नचिह्न लगाया है ...**(व्यवधान)**... उन्होंने सिर्फ एक छोटा ब्राउनी प्वाइंट स्कोर करने की कोशिश की है। यह इनका हर बार का तरीका है ...**(व्यवधान)**... in garb of intellectual, बड़े तर्क देकर ये चेयर का अपमान नहीं कर सकते हैं। ...**(व्यवधान)**... इसी प्रकार से जो माननीय सदस्य आपके बुलाने के बाद, हाउस में रहने के बाद प्रश्न नहीं पूछ रहे हैं, मुझे लगता है कि आपको एक निर्णय लेना चाहिए। ...**(व्यवधान)**... मेरी आपसे दरखास्त है कि ऐसे सदस्यों के प्रश्न लेने बंद करने चाहिए। ...**(व्यवधान)**... अगर वे हाउस में पार्टिसिपेट नहीं करना चाहते हैं, तो उनके प्रश्न लेना बंद करना चाहिए। ...**(व्यवधान)**... 244 लोगों के privileges हैं। ...**(व्यवधान)**...

1.00 P.M.

MR. CHAIRMAN: Hon. Members, I have looked into the record and I have listened to the audio. What Mr. Chidambaram said yesterday and what he said subsequently, the two were not in consonance. I have seen it. I am seized of the matter. And I am pretty sure that when a senior Member of his stature, with his background, professional and political, and been in the Executive as a senior Minister, makes such kind of observation, what could be the way out? I will seek guidance from hon. Members also. I am seized of the matter and discussion will take place once I have taken a view on this. The House is adjourned to meet at 2.00 p.m. today.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022. ...*(Interruptions)*... Is it on this Bill? ...*(Interruptions)*... माननीय सदस्यगण, प्लीज़। ...**(व्यवधान)**...

SHRI DEREK O'BRIEN: Sir, the Leader of the Opposition. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)... माननीय एलओपी कुछ कहना चाहते हैं। ...(**व्यवधान**)... प्लीज़, प्लीज़। ...(**व्यवधान**)... माननीय एलओपी कुछ कहना चाहते हैं।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : धन्यवाद सर। आपने बड़े प्रेम के साथ मुझे बुलाया और मैं आपसे ऐसी रिक्वेस्ट करूँगा कि बीच में मेरा माइक बंद न हो।

श्री उपसभापति : मैं आपसे आग्रह करूँगा कि इसके बाद आपको मेरी बात भी सुननी होगी, आप रुकेंगे।

श्री मल्लिकार्जुन खरगे : मैं 5 मिनट के बाद आपकी बात भी सुनता हूँ।

श्री उपसभापति : आप मेरी बात सुनने के लिए रुकेंगे।

श्री मल्लिकार्जुन खरगे : सर, बात यह है कि इस सदन में हम जो चर्चा चाहते थे, उसके लिए हम प्राइम मिनिस्टर के स्टेटमेंट की अपेक्षा कर रहे थे, अभी भी कर रहे हैं। हम लोग देख रहे हैं, लेकिन अब 4-5 दिन हो गए, प्राइम मिनिस्टर आ नहीं रहे हैं। वे इसी पार्लियामेंट में अपने ऑफिस में बैठ कर सब देखते हैं, लेकिन वे स्टेटमेंट क्यों नहीं दे रहे हैं? अपने विचार आपके सामने और उनके सामने रखने के लिए सभी इंडिया के लोग तैयार हैं। पूरे भारत, इंडिया के लोग तैयार हैं, आप मौका नहीं दे रहे हैं। आप नहीं, सॉरी, सरकार मौका नहीं दे रही है और सुनना भी नहीं चाहती है। हमारी जो सच बात है, वह उसको रखने भी नहीं दे रही है। ...(**व्यवधान**)... इसलिए सरकार का जो बिहेवियर है, सरकार किस ढंग से चल रही है, इसका प्रोटेस्ट करते हुए हम सब लोग वॉक आउट करते हैं। ...(**व्यवधान**)...

(At this stage, some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: Before I call hon. Arjun Munda, मैंने माननीय नेता विपक्ष से आग्रह किया था कि वे चेयर की बात भी सुनेंगे। माननीय सदस्य जानते हैं कि सदन का जो नियम है, I would like to clarify. ...(*Interruptions*)... प्लीज़, आप सुन कर जाएँ, मेरा आग्रह है। ...(**व्यवधान**)... प्लीज़, सदन का जो नियम है, ...(**व्यवधान**)... प्लीज़, ...(**व्यवधान**)... नहीं, नहीं, आप सुनें। ...(**व्यवधान**)... प्लीज़, प्लीज़। ...(**व्यवधान**)... सदन के नियमों के तहत जिस विषय पर चर्चा हो रही है, आप उसी पर बोल सकते हैं। यह नियम, रूल्स और प्रोसीजर जब से हाउस बना है, चल रहा है। आज आवाज उठ रही है, इस रूल्स और प्रोसीजर को बनाने वाले कौन लोग थे, यह देश को पूछना चाहिए। ...(**व्यवधान**)... उन्हीं रूल्स और प्रोसीजर के तहत हम चल रहे हैं। ...(**व्यवधान**)... मैं रिपीट करना चाहूँगा कि रूल 110 स्कोप ऑफ डिबेट से रिलेटेड है और रूल 240 स्पीच के इरेलेवेन्स या रेपिटिशन से संबंधित है। यह मैंने कल बार-बार रिक्वेस्ट की, आज भी

कह रहा हूँ और यही, 1962-63 में आपके जो रूल्स बने, तब से यह व्यवस्था चल रही है। ...**(व्यवधान)**... आज ये लोग कह रहे हैं कि यह गलत है...**(व्यवधान)**... चूँकि चेयर बोलती नहीं है, इसलिए मैं क्लैरिफाई कर रहा हूँ। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**...

Now, Shri Arjun Munda to move a motion for consideration of the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022.

...*(Interruptions)*...

GOVERNMENT BILL

The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूँ: " कि हिमाचल प्रदेश राज्य के संबंध में अनुसूचित जनजातियों की सूची में कतिपय समुदायों को शामिल करने का उपबंध करने के लिए संविधान (अनुसूचित जनजातियां) आदेश, 1950 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।" ...**(व्यवधान)**...

श्री उपसभापति : माननीय मंत्री जी, क्या आप कुछ बोलना चाहेंगे?

श्री अर्जुन मुंडा : जी नहीं।

The question was proposed.

MR. DEPUTY CHAIRMAN: Motion moved. Now, I will call upon the Members whose names have been received for participation in the discussion. Shri Sushil Kumar Gupta, not present. Shrimati Mamata Mohanta. Please speak.

श्रीमती ममता मोहंता (ओडिशा) : धन्यवाद महोदय, मैं आपकी आभारी हूँ कि आपने मुझे, 'The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022', हिमाचल प्रदेश के जनहित के इस महत्वपूर्ण बिल पर बोलने का मौका दिया। इसके लिए मैं माननीय मंत्री, श्री अर्जुन मुंडा जी को भी धन्यवाद दूंगी, जिन्होंने समाज के इस स्वतंत्र वर्ग को अपना हक दिलाने के लिए इस बिल को आगत किया है। यह बिल हिमाचल प्रदेश के सिरमौर जिले के ट्रांस गिरि क्षेत्र के 'हाटी' सम्प्रदाय को अनुसूचित जनजाति की तालिका में शामिल करने के लिए आगत किया गया है। मैं हिमाचल प्रदेश के 'हाटी' सम्प्रदाय की तरफ से आपकी शुक्रगुजार हूँ।

महोदय, यहां पर The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022, पर चर्चा हो रही है। यह 'हाटी' सम्प्रदाय अनुसूचित जनजाति सूची में मान्यता प्राप्त करने

के लिए बहुत सालों से लड़ाई लड़ रहा है। ये लोग समाज की मुख्य धारा में शामिल होने के साथ-साथ सामाजिक और आर्थिक प्रगति में आगे आना चाहते हैं। सर, इस आदिवासी समुदाय को केवल एसटी लिस्ट में शामिल कर देने से ही लाभ नहीं मिलेगा। ट्राइबल स्टेटस मिलने के साथ-साथ, इस आदिवासी समुदाय के लोगों के जीवन में उन्नति हो सके, इसके लिए इनको उत्तम शिक्षा देनी होगी, इनका विकास करना होगा। इसके साथ-साथ इनके जीवन-यापन का स्तर उत्तम हो सके, इसके लिए इनके जीवन में जितनी भी समस्याएं हैं, उनका समाधान करना होगा। सर, हमारे ओडिशा में अनुसूचित जनजाति के 62 समुदाय हैं, लेकिन उनमें से कुछ समुदाय अनुसूचित जनजाति की लिस्ट में शामिल नहीं हैं, जिसके कारण वे एसटीज को दिए जाने वाले बनिफिट्स से वंचित हैं। भारत सरकार की ट्राइबल अफेयर्स मिनिस्ट्री ने एक टास्कफोर्स का गठन किया था, उस समय ओडिशा की कुछ जनजातियों को एसटी लिस्ट में शामिल करने के लिए राज्य सरकार ने सिफारिश की थी। ये समुदाय हैं - तमाड़िया, भांजा पुराण, तमाड़िया पुराण, भुक्ता, धुरुआ, झोडिया, मनकीडिया, चापुआ कुम्भार, कंधा कुम्भार, नाकासया, पहरिया, कलंगा, खंडाय, भुइयां। इन सब सम्प्रदायों को आदिवासी सूची में शामिल करने के लिए ओडिशा सरकार ने रिकमंडेशन भेजी थी, लेकिन आज तक भी इन जनजातियों के सम्बन्ध में कुछ फैसला नहीं हुआ है। अब बात बहुत बढ़ गई है, इसलिए इन समुदायों को तुरंत आदिवासी सूची में शामिल किया जाए।

महोदय, मैं आपकी जानकारी के लिए बताना चाहती हूँ कि कुर्मी सम्प्रदाय के लोग ओडिशा, झारखंड और पश्चिमी बंगाल में काफी बड़ी संख्या में रहते हैं। ये लोग अपना अधिकार पाने के लिए कई दशकों से लड़ रहे हैं, लेकिन आज भी कुर्मी सम्प्रदाय अपना अधिकार प्राप्त करने से वंचित है।

महोदय, मैं केन्द्र सरकार से अनुरोध करती हूँ कि इस सम्प्रदाय को उसका अधिकार मिलना चाहिए। इस जनजाति के विकास और उन्नति के लिए उन्हें एसटी सूची में शामिल करना ही होगा। सर, सरकार को समाज की अनुसूचित जनजाति के अंतर्गत आने वाली जातियों के विकास, शिक्षा, नौकरी तथा अन्य सुविधाओं में आरक्षण देकर इन जातियों का विकास करना होगा, ताकि इस सम्प्रदाय के लोग समाज में शिक्षित हो कर राष्ट्र के निर्माण में अपना योगदान दे सकें। उपसभापति महोदय, मैं इस संशोधन विधेयक का समर्थन करते हुए यह कहना चाहूंगी कि इन लोगों की शिक्षा, स्वास्थ्य उन्नति और सर्वांगीण विकास के लिए, उनको आगे बढ़ाने के लिए हम सबको साथ मिल कर प्रयास करना होगा, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Ryaga Krishnaiah. He will speak in Telugu.

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): * "Hon. Deputy Chairman, Sir, I thank you for allowing me to speak on this Bill. The Yuvajana Sramika Rythu Congress Party supports this Bill. Through you, I want to bring to the notice of the Central

*English translation of original speech delivered in Telugu.

Government that till now nearly eight hundred communities were included in the Scheduled Tribe list but the percentage of reservations is not being increased. It is specifically mentioned in the Constitution of India that reservation should be provided to the Scheduled Tribes and Scheduled Castes in the fields of education, employment and politics on the basis of their population. Sir, when more and more communities are added to the list of Scheduled Tribes, the percentage of population increases. And if the tribal population percentage increases by one per cent, reservations for them should also be increased by one per cent.

Sir, the Central Government should give powers to the States and its Assemblies to increase the reservation percentage or the Central Government should amend the laws to increase the reservation percentage in the matters of States' education, employment and local bodies.

Sir, the tribal population accounts for 10 per cent of the total population in the State of Telangana, whereas reservation awarded to them is six per cent only. A resolution was passed in the Telangana Assembly for an increase in reservation quota. However, no further development took place and reservation percentage is not in accordance with the population ratio in Telangana. The Government of Andhra Pradesh is taking several measures to cater to the welfare of tribal communities. In many states, the reservation to the tribal communities is not in proportion to their population. Hence, I request the Central Government to take cognizance of the fact that more and more communities are being included in the list of Scheduled Tribes but the reservation percentage is not in proportion to their population.

Sir, education is the best tool for ushering in development in tribal communities to bring them at par with the other sections of the society. There is a need for providing quality education in the tribal areas. Eklavya Model Residential Schools were established. These schools do not have permanent teachers; only contractual teachers are employed in these schools. The Central Government should act immediately and regularize the contractual teachers. In order to provide quality education, teachers should be employed on permanent basis with 10 to 20 per cent increased incentives as compared to the incentives given to teachers working in plain lands as many teachers express their unwillingness to join these schools.

Sir, Scholarship rates were fixed five years ago. Pre-matric and Post-matric Scholarship rates were fixed five years ago. The inflation has skyrocketed in these five years. So, there is an urgent need to effect an increase in the rates of the scholarships. The Andhra Pradesh Government is giving top priority to education by implementing schemes like "Ammavadi" and full fee reimbursement. In the same way, the Central Government can also implement such schemes for tribal

communities. The Central Government should make use of their intellectual power and creative talents in making India a developed country. India can be a superpower nation only if 90 per cent of the people from the Scheduled Castes, Scheduled Tribes and Backward Castes are provided level- playing avenues to thrive and develop at par with people from other communities of the country. If such steps are taken, India definitely will become a superpower and a developed nation. If we ignore the development of the Scheduled Castes and Scheduled Tribes, India will not become a developed nation. Hon. Prime Minister is showing keen interest to this end.

India is a fortunate country. A dedicated yogi has become the Prime Minister of this Country. He is taking special interest for the welfare of the tribal communities.

Education and health of tribal communities should be given more importance, especially education. Special attention should be accorded to primary education, higher education and technical education. Scholarship amounts should be doubled. Pre-matric scholarships should further be encouraged as children are forced to work as child labour in agricultural fields, hotels and lodges. If we have to stop this child labour, the Central Government treading the path of the Andhra Pradesh Government, should award at least ten thousand rupees to tribal students from class 1 to class 10. If it is done, parents will send their children to school, otherwise, they will not send because they have no idea about the importance of education. Tribal people will develop only when their education is given top-most importance. Sir, many schemes were implemented for tribal people. But, we should give top priority to education. If we look at European countries, African Countries and Japan, they were able to achieve 100 per cent literacy rate for their deprived communities. On the primary education level, the country's literacy rate stands at 73% but the tribal literacy rate is only 59%. If we want to increase the literacy rate of the tribal people, emulating the model of the Andhra Pradesh Government, the Central Government should introduce enhanced Pre-matric scholarship for the tribal communities.

There is a need to strengthen the Scheduled Castes and Scheduled Tribes Act. Awareness should be created about it. When atrocities are genuinely unleashed against them, stringent actions should be taken against the perpetrators. At the same time, necessary measures should be taken to prevent the misuse of this Act. Their economic status is being exploited and it has been seen that they are being cajoled into converting to other religions to get rid of poverty. The Government should take suitable measures to stop religious conversions. India has a rich culture. It is painful to see religious conversions in India. I request that measures, with strict punishment, should be taken to stop religious conversions.

The State Assemblies of Andhra Pradesh and Telangana passed resolutions to include communities of Valmiki and Boya in the Scheduled Tribes List and have sent them to the Parliament. The Central Government should consider them as they are still pending. The Andhra Pradesh Government has sent a proposal for the establishment of a Tribal University. What we give to tribal people is not charity. It is their democratic right. It is their share. It is not a case of bounty. They are the sons of the soil. The expenditure incurred on tribal people should not be considered as charity or bounty. We are using their intellectual power, creativity and talent for the development of the nation. More measures should be taken for their holistic and all-round development. Hon. Prime Minister has made a woman from the tribal community the President of India. So, for him increasing the scholarships is a minor thing.

Sir, through you, I request the Central Government to consider my suggestions and take developmental measures in this regard."

डा. सिकंदर कुमार (हिमाचल प्रदेश) : उपसभापति जी, हिमाचल प्रदेश के सिरमौर जिले के ट्रांस गिरि क्षेत्र का जो 'हाटी' समुदाय है, उसे अनुसूचित जनजाति का दर्जा दिए जाने का जो प्रस्ताव जनजातीय कार्य मंत्रालय द्वारा लाया गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ।

उपसभापति महोदय, जब विपक्ष बाहर जा रहा था, तब मैं सोच रहा था कि जिन लोगों ने वर्षों तक अनुसूचित जाति और जनजाति के वोटों पर राज किया, लेकिन जब उनके हितों की बात आई, तो आज वे सदन का बहिष्कार कर रहे हैं और सदन से बाहर जा रहे हैं। जिस पार्टी के लिए विपक्ष यह कहता था कि ये अनुसूचित जाति और जनजाति के विरोधी हैं, आज वही पार्टी अनुसूचित जनजाति के पक्ष में ट्राइबल एरिया घोषित करने का प्रस्ताव लाई है। जब से माननीय नरेन्द्र मोदी जी की सरकार बनी है, तब से 'सबका साथ, सबका विकास, सबका विश्वास, सबका प्रयास' के तहत अनुसूचित जनजाति का विकास हो रहा है। मुझे खुशी हो रही है कि इन नौ वर्षों में अनुसूचित जनजाति का जो विकास हुआ है, उससे यह चरितार्थ हो रहा है। हमारी राष्ट्रपति, आदरणीय मुर्मू जी ट्राइबल राष्ट्रपति बनी हैं। जो जनजातीय कार्य मंत्रालय खोलने की बात है, वह भी भारतीय जनता पार्टी के कार्यकाल में खुला था। इसके साथ ही कई प्रदेशों में जो एसटी कमीशन है, वह भी भारतीय जनता पार्टी के प्रयासों से खुले हैं। माननीय उपसभापति महोदय, विपक्ष की कथनी और करनी आज पूरा देश देख रहा है। वे जातियाँ, जो गाँवों के अंदरूनी क्षेत्रों में रहती हैं, वे आर्थिक रूप से सक्षम नहीं हैं। वे बहुत कमजोर वर्गों से हैं। सरकार उन वर्गों को उठाना चाहती है, उन वर्गों को मजबूत करना चाहती है। उन्हें शिक्षा का अधिकार मिले, उन्हें समानता का अधिकार मिले, इसलिए वर्तमान परिस्थितियों को देखते हुए सरकार चाहती है कि उन्हें शिक्षा और नौकरियों में आरक्षण मिलना चाहिए।

माननीय उपसभापति महोदय, आदिवासी शब्द ही अपने आप में पर्याप्त है, क्योंकि जो आदिवासी है, वह आदिकाल से बसा हुआ है। जंगल के किनारे, जंगल के अंदर, नदी के किनारे, पहाड़ के किनारे, पहाड़ के ऊपर, एक घर एक किलोमीटर पर है, तो दूसरा घर दो किलोमीटर

पर है। एक बस्ती ऐसी होगी, जहाँ पाँच ही घर होंगे, इसलिए मैं कहता हूँ कि निश्चित रूप से, यह समुदाय आदिकाल से बसा हुआ है। यह जल, जंगल, जमीन आदिवासियों की है। माननीय उपसभापति महोदय, हम गर्व से कहते हैं कि जंगल हमारा है, जमीन हमारी है, जल हमारा है, इसलिए आदिवासियों का नारा है - 'जल, जंगल, जमीन हमारी है'। मैं तो कहता हूँ कि आदिवासी शब्द ही पर्याप्त है। देश में आज भी कई जातियाँ आदिवासियों के आरक्षण के लिए राह देख रही हैं। केंद्र सरकार के पास कई राज्यों से ऐसे प्रस्ताव आए हैं, जो सरकार के पास विचाराधीन हैं। आज हिमाचल प्रदेश के सिरमौर जिले के 'हाटी' समुदाय को जनजाति का दर्जा दिए जाने का जो प्रस्ताव सदन के समक्ष आया है, मैं उसके पक्ष में अपनी बात रखने के लिए खड़ा हुआ हूँ। ऐसे समुदाय, जो पहले से ही हिमाचल प्रदेश राज्य के लिए अनुसूचित जाति के रूप में अधिसूचित हैं, को छोड़कर सिरमौर जिले के ट्रांस गिरि क्षेत्र के 'हाटी' समुदाय को अनुसूचित जनजाति की सूची में शामिल करने के हिमाचल प्रदेश राज्य के संबंध में संविधान (अनुसूचित जनजातियाँ) आदेश, 1950 में संशोधन करने के लिए संसद में एक विधेयक पेश करने का जो प्रस्ताव है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ। हिमाचल प्रदेश के संबंध में अनुसूचित जनजातियों की पहली सूची 6 सितम्बर, 1950 को अधिसूचित की गई थी, जिसमें आगे संशोधन 7 जनवरी, 2003 को किए गए थे।

उपसभापति महोदय, 'हाटी' हिमाचल प्रदेश का अति पिछड़ा हुआ समुदाय है, जो वर्ष 1967 से जनजातीय अधिकार की मांग कर रहा है। सिरमौर के 'हाटी' समुदाय को एसटी दर्जे की मांग 55 वर्ष से की जा रही है। सिरमौर के साथ लगते उत्तराखंड के जौनसार बावर इलाके और सिरमौर के गिरिपार क्षेत्र में एक जैसी संस्कृति व बोली है। जौनसार क्षेत्र को 1967 में जनजातीय दर्जा मिल गया था, लेकिन गिरिपार क्षेत्र को यह दर्जा नहीं मिला था। स्थानीय लोग वर्ष 1967 से गिरिपार क्षेत्र को भी एसटी दर्जे की मांग कर रहे थे। सिरमौर जिले के अंतर्गत चार विधान सभा क्षेत्रों की 154 पंचायतों के 1 लाख 60 हजार से अधिक लोग इससे लाभान्वित होंगे। 'हाटी' समुदाय 14 जातियों व उपजातियों का एक समूह है।

माननीय उपसभापति जी, यह जो प्रस्ताव है, इसे केंद्रीय कैबिनेट से 14 सितंबर, 2022 को 'हाटी' समुदाय को जनजाति श्रेणी के लिए मंजूरी मिली थी और लोक सभा से यह प्रस्ताव 16 दिसंबर, 2022 को पारित किया गया। गिरिपार क्षेत्र के लोगों ने एसटी दर्जे के लिए एक बहुत लंबी शांतिपूर्ण लड़ाई लड़ी है। जब हिमाचल प्रदेश में भारतीय जनता पार्टी की सरकार थी, तो उसने यह प्रस्ताव केन्द्र को भेजा था और केन्द्र ने इसको मंजूर किया। मैं माननीय प्रधान मंत्री मोदी जी का और केन्द्र का भी आभार प्रकट करता हूँ।

महोदय, सिरमौर जिले के गिरिपार (ट्रांस-गिरी) क्षेत्र के लोग परंपरागत रूप से दूर के बाजारों (हाट) में कृषि उपज बेचते हैं, जिसके कारण इस समुदाय को 'हाटी' के नाम से जाना जाता है। भौगोलिक कारणों से वे अलग-थलग और कम विकसित हैं। खेती और पशुपालन इनका मुख्य पेशा है। सामाजिक रूप से, 'हाटी' समुदाय उत्तराखंड के जौनसारी समुदाय से काफी मिलता-जुलता है, जो अनुसूचित जनजातियों में शामिल था। उत्तराखंड में जौनसारी समुदाय की आबादी आज 88,000 के करीब है, जबकि हिमाचल प्रदेश के जिस क्षेत्र से इस समुदाय को शामिल कर रहे हैं, उस समुदाय की आबादी लगभग 1 लाख 60 हजार है। वर्तमान में हिमाचल प्रदेश में 5वीं अनुसूची क्षेत्र है, जिसमें लाहौल और स्पीति जिला है, किन्नौर जिला है, पांगी और

भरमौर तहसील है, जो कि जिला चंबा में है। यदि प्रस्ताव स्वीकृत हो जाता है तो सिरमौर क्षेत्र की चार तहसीलों, अर्थात् राजगढ़, संगरा, शिलाई और पोंटा साहिब में 50% से अधिक अनुसूचित जनजाति आबादी होगी। अतः ये चारों तहसीलें पाँचवीं अनुसूची के क्षेत्रों के लिए उपयुक्त हो जाएँगी, जो राज्यपाल की विशेष शक्तियों के अंतर्गत भी आती हैं। और राज्य की अनुसूचित जनजाति की आबादी में 40% की वृद्धि होगी, और वह 3.92 लाख से बढ़कर 5.52 लाख हो जाएगी, जिसके परिणामस्वरूप कुल अनुसूचित जनजाति की आबादी हिमाचल प्रदेश की आबादी का 8% होगी।

महोदय, अनुसूचित जाति के कई प्रतिनिधि मंडल हिमाचल प्रदेश के सभी सांसदों से मिले थे, उनकी कुछ शंकाएँ हैं। मैं माननीय मंत्री जी से आग्रह करता हूँ कि अनुसूचित जाति समाज की उन शंकाओं को भी ध्यान में रखें। आप जो यह प्रस्ताव लाए हैं, उस प्रस्ताव का मैं समर्थन करता हूँ, बहुत-बहुत धन्यवाद।

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity to speak on today's discussion which we are making to amend the Constitution (Scheduled Tribes) Order, 1950 to provide for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Himachal Pradesh. Sir, yesterday also I appreciated the NDA Government, headed by Shri Narendra Modi, which has taken a lot of steps to support the tribal community and given a lot of concessions and even schemes to bring them up in the society. As everybody said, as Prime Minister of India, what he has given us is a unique thing which happened in India. He gave us a lady representative belonging to the tribal community as the President of India. I think he said it.

Regarding reservation, I want to say certain facts which happened in Tamil Nadu. I represent the AIADMK Party which has come up from the Dravidian Party. Sir, you know very well that for social justice, reservation is very essential. Nobody is denying this fact because in our customs especially in Hindu religion, caste is one of the things which we have unfortunately and it is prevalent for a long time, especially the lower caste people, tribal people as they are; they are oppressed for a long time and for their upliftment, reservation is essential. In 1926 and in 1930, at the time of Madras Province, you know that Odisha was a part of Madras Province; also Andhra, parts of Karnataka, Kerala and Tamil Nadu comprised the Madras Province. For the first time, reservation took place in 1926 under Dr. Subbrayan, the Chief Minister, who represented at that time the Justice Party and also made the reservation first in India. Then afterwards, only in Parliament, in 1956, the reservation and everything took place. Therefore, our Dravidian party, especially the AIADMK Party, is for reservation for these tribal people and we were fighting for that. Sir, yesterday I had said that uniformly we can bring this throughout India. Wherever the tribal people are living,

they have to be given reservation. But it is being done in a piecemeal manner; State-wise, we are taking up because the rule says like that. According to the Order for Scheduled Tribes, the President may, with respect to any State or Union Territory, and here it is a State, after consultation with the Governor, by a public notification, reservation can be provided especially for the Tribes or tribal communities as part of the group within tribes or tribal communities which shall be the purpose of this Constitution Amendment. He says that. Sir, the State Government has to recommend. This is one part. In Tamil Nadu we recommended many times inclusion of many castes in the tribal community. For example, in most of the States, there are tribal constituencies. In Tamil Nadu, we are having only two tribal constituencies in the Assembly segment. There is no representation for the tribal people in Parliament. That is why yesterday, I requested the hon. Minister to take the fishermen community, a major community; they also enter water for fishing in the sea; that community has to be in this tribal thing. Also I said about the Valmiki community, the Boyer community, the Badaga community and the Kuruba community. If you take all these communities of certain States, for example, in Karnataka, the Valmiki community and Kuruba community, they are tribals, but in Tamil Nadu, it is a BC category. That is why I requested to include these people in the tribal list especially as I said fishermen community and like that. If we are including that it means we can get a Parliamentary constituency. Therefore, there is no representation of tribal people in Parliament here. Under the general category, everybody can contest, but reservation is one of the things which is giving a guarantee to represent the oppressed people, especially the tribal people. The economic category may be different. What the Minister said differs from State to State. Therefore, the community in Tamil Nadu, socially and somewhat economically differ but in Karnataka it may be deprived; therefore, it differs from State to State. But, caste is one thing where all are equal. Suppose, you take even Odisha where tribal people are rich and educated people. You cannot say that because these people are highly educated, you cannot include these people in the tribal category. In the same way, in the neighbouring State of Karnataka, these tribal communities and the people from Valmiki and Boyer community are in it. In my constituency, which is Krishnagiri, it was more or less part of Eastern Karnataka. Therefore, in an area of one kilometre, these people from Valmiki community are called tribals but in another kilometer area, if we are coming into Tamil Nadu, they are called the Backward Class people. Caste is there. Therefore, imbalance is there. That is why I said yesterday that you take all the States uniformly based on tribal category, whichever nomenclature is there. That has to be included under the tribal category. Yesterday it was Chhattisgarh, today it is Himachal Pradesh, tomorrow it

will be Madhya Pradesh. Why are we talking like that? We are representing Tamil Nadu and nobody is taking care of that! That is why when Madam Jayalalitha was the Chief Minister, she got 69 per cent reservation for backward classes. She got the title of Champion of Social Justice, *Samuh Nidhi Veeranganai*. That kind of a title she got. During MGR's period also, he gave 69 per cent reservation. When our Madam was the Chief Minister, she represented to the Central Government and said that 69 per cent reservation should be included in the Ninth Schedule. That is why we are able to give good education and employment opportunities to the suppressed people. Reservation in Tamil Nadu which we are giving is always considered as model throughout India. Therefore, we are once again requesting our hon. Minister not to differentiate between Tamil Nadu, Karnataka, Andhra Pradesh or Madhya Pradesh. Give some kind of a new proposal uniformly. A new amendment to the Constitution is necessary. Let them bring a constitutional amendment to Article 342 of the Constitution. Therefore, once again, I humbly request the hon. Minister for this. I represented it many times; personally also took a delegation, to include the fishermen community, especially of Tamil Nadu, in the tribal list and give reservation for that community to contest for Parliament and Assembly seats also. This is the humble request which I am making. I think I repeat my request especially for the people of Tamil Nadu because Lok Sabha elections are coming. They have to go and seek votes. When you go there, they will ask you what you have done for them or what AIADMK has done for them. That is why Shri Edappadi Palanisami, who is the General Secretary of AIADMK, has written so many letters here also, and our Madam had also written to include this community in the reservation list, and give an opportunity to them so that when delimitation comes, we have, at least, one constituency for tribal people, which is the fishermen community. If they get a chance to contest for Lok Sabha, then, they can come here. That is my humble request. Thank you.

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश) : उपसभापति महोदय, आज आपने मुझे एक महत्वपूर्ण बिल पर बोलने का मौका दिया है और मैं अपने संसदीय कार्यकाल में किसी पहले बिल पर बोलने के लिए खड़ा हुआ हूँ। मैं माननीय जनजातीय कार्य मंत्रालय की अधिसूचित अनुसूचित जनजाति की सूची में 'हाटी' समुदाय को शामिल करने के लिए हिमाचल प्रदेश के लिए प्रस्तावित संविधान (अनुसूचित जनजातियाँ) आदेश (तीसरा संशोधन) विधेयक, 2022 के समर्थन में बोलने के लिए खड़ा हुआ हूँ। यह बिल 9 दिसंबर, 2022 को लोक सभा में पेश किया गया था तथा 16 दिसंबर, 2022 को लोक सभा द्वारा पारित भी कर दिया गया। यह बिल हिमाचल प्रदेश के 'हाटी' समुदाय के भविष्य का निर्धारण करने वाला विधेयक है, पहाड़ों और जंगलों में रहने वाले मेरे आदिवासी

भाइयों की जिंदगी बदलने वाला बिल है और मैं इस बिल के समर्थन में आज सदन में खड़ा होकर बोल रहा हूँ।

उपसभापति महोदय, सिरमौर जिले के गिरिपार क्षेत्र में रहने वाले 'हाटी' समुदाय के लोग पांच दशक से एसटी का दर्जा मांग रहे थे। इसके लिए समुदाय के लोगों ने कई बार आंदोलन और प्रदर्शन भी किए। प्रदेश सरकार ने मई, 2005 में इसका प्रस्ताव केन्द्र सरकार को भेजा था, परन्तु कांग्रेस की सरकार द्वारा इस पर कोई विशेष ध्यान नहीं दिया गया। महोदय, हाटी समिति ने 21 फरवरी, 2011 को तत्कालीन माननीय पूर्व प्रधान मंत्री जी से मुलाकात की थी और इस मुलाकात में भी उन्होंने यह मांग की थी, परन्तु पूर्व सरकारों के प्रयास नाकाफी रहे हैं। उपसभापति महोदय, मैं आपके माध्यम से विपक्षी साथियों को बताना चाहता हूँ, लेकिन जब भी जनजाति या आदिवासी समाज के भले की बात करने के लिए सदन में चर्चा होती है, उस समय विपक्ष यहां उपस्थित नहीं होता है। उपसभापति महोदय, मैं विपक्ष के साथियों को कहना चाहता हूँ कि जब आदिवासी मुद्दों पर यहां सदन में चर्चा होती है, तब वे सदन से बाहर होते हैं, वे सदन से बहिर्गमन कर जाते हैं और आदिवासी हितैषी होने का दिखावा करते हैं। मैं उनसे कहना चाहता हूँ कि इस देश के अंदर आपने 60 सालों तक आदिवासी समाज को सिर्फ वोट बैंक माना है, आदिवासी समाज की कभी चिंता नहीं की गई, उनके विकास के रास्ते कैसे खुलेंगे, उस पर कभी चर्चा नहीं की और न ही कभी जोर दिया। हमारा विपक्ष यही मानकर चलता रहा है कि जब तक यह आदिवासी समाज गरीबी, गुरबत की जिंदगी जीयेगा, हम इसका फायदा उठाते रहेंगे। आज का आदिवासी समाज जाग चुका है। प्रकृति के साथ जीवन जीने वाले, समाज की सुध लेने वाले माननीय यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी का मैं हृदय की गहराई से अभिनंदन करता हूँ और आभार भी व्यक्त करता हूँ। आज से पूर्व कभी हमारे समाज की आवाज को सुनने वाली कोई सरकार नहीं थी, लेकिन देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में इस देश के अंदर आदिवासी समाज के कल्याण के लिए, आदिवासी समाज के विकास के लिए, आदिवासी समाज को आर्थिक रूप से समृद्ध बनाने के लिए और उनकी समस्याओं का समाधान करने के लिए देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में निरंतर काम किया जा रहा है।

मैं जनजातीय कार्य मंत्री माननीय अर्जुन मुंडा जी का भी आभार व्यक्त करना चाहूंगा कि लगातार इस देश के 10 करोड़ से अधिक आदिवासी भाइयों और बहनों के कल्याण के लिए निरंतर कार्य किया जा रहा है। इसी दिशा में कल यहां पर छत्तीसगढ़ का बिल भी पारित हुआ। आज हिमाचल के आदिवासी भाइयों और बहनों को भी यह लाभ मिलने वाला है। 'हाटी' समाज के हमारे भाइयों और बहनों को भी अब हिमाचल प्रदेश में और हिमाचल प्रदेश के साथ देश में अनेक प्रकार का फायदा होने वाला है। प्रकृति के साथ जीवन जीने वाले समाज की सुध लेने वाले माननीय प्रधान मंत्री जी को मैं एक बार पुनः धन्यवाद देना चाहूंगा। अगर कांग्रेस की मंशा सही होती, तो जो कार्य आज माननीय प्रधान मंत्री जी द्वारा किए जा रहे हैं, उनसे पहले ही वे उन कार्यों को कर सकते थे। जैसे मैं 'जल जीवन मिशन' की बात करता हूँ, 'आयुष्मान भारत योजना' की बात करता हूँ और इसके साथ-साथ 'किसान सम्मान निधि', 'उज्ज्वला योजना', राम मंदिर का मामला, धारा 370 को हटाने जैसे अनेक काम, अनेक महत्वपूर्ण फैसले माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ले रही है।

माननीय उपसभापति महोदय, इस बिल पर हमारे माननीय सदस्यों ने भी अपने-अपने बहुमूल्य विचार रखे हैं। माननीय मंत्री श्री अर्जुन मुंडा जी ने लोक सभा में भी बताया था कि 1978 से ऐसे कई जनजातीय मामले उलझे हुए थे, पर उनके निराकरण के लिए प्रयास बहुत कम हुए हैं, क्योंकि कांग्रेस की इच्छाशक्ति नहीं थी, पूर्ववर्ती सरकारों की इच्छाशक्ति नहीं थी। आज माननीय प्रधान मंत्री जी के नेतृत्व में साफ नीयत के साथ आदिवासी समाज के कल्याण के लिए कार्य किए जा रहे हैं। कम से कम आबादी वाले आदिवासी समाज को हक दिलाने का काम माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में किया जा रहा है। हमारी सरकार में ऐसे काम लगातार किए जा रहे हैं, जिससे गरीब, दबे-कुचले वर्ग को न्याय मिल रहा है और उन्हें संवैधानिक अधिकार मिल रहे हैं।

माननीय उपसभापति जी, मैं यह भी कहना चाहता हूँ कि जनजातीय कार्य मंत्रालय के द्वारा हमारी सरकार के माध्यम से 2022-23 के बजट में भी अप्रत्याशित वृद्धि की गई है, 12.32 प्रतिशत की वृद्धि की गई है। 2022 तक डीबीटी के माध्यम से 26 लाख जनजातीय छात्रों को छात्रवृत्ति दी गई है। मंत्रिमंडल ने 2021-22 से 2025-26 के लिए 452 नए एकलव्य मॉडल आवासीय विद्यालयों की स्थापना करने के साथ-साथ अनेक महत्वपूर्ण निर्णय लिए हैं, जिनसे इस देश के हमारे आदिवासी समाज का कल्याण हो रहा है। झारखंड, त्रिपुरा, उत्तर प्रदेश की अनुसूचित जनजातियों की सूची में संशोधन अधिसूचित किए गए। तमिलनाडु एवं कर्णाटक की अनुसूचित जनजातियों की सूची में भी संशोधन कर उन्हें भी फायदा पहुंचाने का काम किया गया। आज हिमाचल प्रदेश के बारे में भी हम यहां सदन में चर्चा कर रहे हैं। हिमाचल प्रदेश के उन गरीब भाइयों की, जो जंगलों में रहते हैं, जो वनों में रहते हैं, जो गरीब हैं, उनकी चिंता करने के लिए यह बिल यहां पर आज चर्चा के लिए लाया गया है। कल ही हम सबने मिलकर छत्तीसगढ़ राज्य के 12 समुदायों को भी जनजातीय समाज में शामिल करने का काम किया। इस देश के अंदर भारतीय जनता पार्टी ने माननीय नरेन्द्र मोदी जी के नेतृत्व में, माननीय अर्जुन मुंडा जी के नेतृत्व में आदिवासी समाज के कल्याण के लिए निरंतर कार्य किए हैं। वर्ष 2023-24 के बजट में भी अकेले रेल मंत्रालय द्वारा 70 हजार करोड़ रुपए का प्रावधान जनजातीय गौरव कॉरिडोर स्थापित करने के लिए किया गया है। माननीय उपसभापति महोदय, मैं यह भी कहना चाहता हूँ कि आदिवासी छात्रों के लिए विदेशों में पढ़ने के लिए व्यवस्था भी की गई है। 'सौभाग्य योजना' के अंतर्गत 2.9 करोड़ घरों में बिजली और 3 करोड़ से अधिक पक्के मकान बना कर देने का काम भी किया गया है। माननीय उपसभापति महोदय, मेरे मन में एक बात जरूर आई है कि जब देश में आदिवासी समाज के हमारे भाई और बहन कच्चे झोंपड़ों में रहते थे, तबेले वाले मकान में रहते थे और बारिश के दिन होते थे, तो पूरा घर टपकने लगता था। बच्चे रात में उठ कर अपने बाबा से कहते थे कि बाबा, घर में पानी टपक रहा है, खटिया गीली हो रही है, हमारे गुदड़ी-बिस्तर गीले हो रहे हैं, तब बाबा कहता था कि बेटा, खटिया सरका लो। लेकिन तब भी, जब बारिश तेज आती थी, पूरा घर गीला होने लगता था, पूरे घर के अंदर सोने के लिए कोई जगह नहीं मिलती थी, तब बच्चे कहते थे कि बाबा, अब क्या करें, तो बाबा कहते थे कि बेटा, रात भर खटिया पर बैठ कर रात निकाल लो, सुबह बाजार जाऊंगा, तिरपाल लाऊंगा, घर को ढकूंगा और ये बारिश के दिन हम जैसे-तैसे निकाल लेंगे। ...**(समय की घंटी)**... लेकिन जब देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी आए, तो हमारे आदिवासी भाइयों और बहनों को, गरीबों को अब खटिया सरकाने की जरूरत नहीं

पड़ती है। अब पक्के मकान बना कर 3 करोड़ से अधिक आदिवासी भाइयों और बहनों को लाभ देने का काम किया गया है।

माननीय उपसभापति महोदय, मैं यही कहना चाहता हूँ कि 'हाटी' समुदाय को हिमाचल प्रदेश की अनुसूचित जनजाति की सूची में शामिल किए जाने के बाद इन्हें सरकार द्वारा अनुसूचित जनजाति के लिए चलाई जा रही योजनाओं का लाभ मिलना शुरू हो जाएगा। अनुसूचित जनजाति के लड़के-लड़कियों की छात्रवृत्ति, रियायती ऋण, छात्रावास की सुविधा, शासकीय सेवा में आरक्षण, शिक्षण संस्थाओं में आरक्षण आदि का लाभ मिलने से न जाने कितने ही परिवारों की दशा और दिशा सुधरेगी। उपसभापति महोदय, मैं इतना ही कहना चाहता हूँ कि हमारी सरकार ने कश्मीर से कन्याकुमारी तक और गुजरात से लेकर अरुणाचल प्रदेश तक ...**(समय की घंटी)**... 12 करोड़ से अधिक भाइयों और बहनों के जीवन को बदलने का काम किया है। अंत में, मैं माननीय प्रधान मंत्री जी और माननीय मंत्री जी का आभार व्यक्त करता हूँ, उनको धन्यवाद देता हूँ। मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ और मैं इस बिल को पारित करने का समर्थन करता हूँ। बहुत-बहुत धन्यवाद। जय हिन्द, नर्मदे हर!

श्री उपसभापति : डा. कल्पना सैनी जी। आपके पास 5 मिनट हैं।

डा. कल्पना सैनी (उत्तराखंड) : माननीय उपसभापति महोदय, मैं आज हिमाचल प्रदेश के संबंध में जनजाति विधेयक के समर्थन में बोलने के लिए खड़ी हुई हूँ। आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने अपने कार्यकाल के साथ जो आह्वान किया था - "सबका साथ सबका विकास सबका विश्वास", वह मात्र आह्वान नहीं था। आज का यह विधेयक भी उसी की एक कड़ी है।

आदरणीय उपसभापति जी, मैं यह बताना चाहती हूँ कि पिछले 9 साल में हमारी सरकार ने कश्मीर से लेकर कन्याकुमारी तक भौगोलिक, आर्थिक और रोजगार तथा शिक्षा के प्रत्येक क्षेत्र में विकास किया है, प्रत्येक व्यक्ति का ख्याल रखा है। आदरणीय मोदी जी के नेतृत्व में हमारी सरकार ने हर जगह की, हर जन की अपेक्षाओं और आकांक्षाओं को पूरा करने का प्रयास किया है। यह जनजाति विधेयक भी इसी दिशा में उठाया हुआ एक कदम है, जिसकी जितनी सराहना की जाए, वह कम है। यह प्रशंसनीय है। आज इस बिल को सदन में मात्र पारित किए जाने के लिए प्रस्तुत नहीं किया गया है, बल्कि इससे पूर्व में भी आदिवासी समाज के लिए अनेक कदम उठाए गए हैं। यह समुदाय हिमाचल प्रदेश के सिरमौर जिले में रहता है और उत्तराखंड के जौनसार बावर क्षेत्र में भी रहता है। इनकी भौगोलिक स्थिति भी एक है, सामाजिक और सांस्कृतिक स्थिति भी एक है। यह समाज आज़ादी के लगभग कुछ ही समय के बाद से निरंतर इसकी मांग कर रहा है और आन्दोलनरत भी रहा है, लेकिन पूर्ववर्ती सरकार के लिए तो ये मात्र मतदाता थे। इनकी चिंता करना उनके स्वभाव में नहीं था। जौनसार बावर को तो यह आरक्षण बहुत पहले मिल चुका था, इसलिए वहां निरंतर विकास हो रहा है। यहां तक कि इनके रीति-रिवाज़ और बोली भी आपस में मिलते हैं।

आदरणीय उपसभापति महोदय, यह समुदाय अपनी मांगों के लिए निरंतर खड़ा रहा है। मैं आदरणीय प्रधान मंत्री, माननीय मोदी जी को धन्यवाद देती हूँ कि उन्होंने सत्ता में आने के बाद से, अकेले इस समुदाय की ही नहीं, बल्कि प्रत्येक क्षेत्र के प्रत्येक वर्ग की चिंता की है। उनकी सरकार

प्रत्येक गरीब और मजदूर की सरकार बनी है। उनको सेना के प्रत्येक जवान की चिंता है, वृद्ध की चिंता है, महिलाओं की चिंता है, युवाओं की चिंता है, बालिकाओं की चिंता है और हम उनके विकास कार्यों, प्रयासों और योजनाओं से निरंतर अवगत हो भी रहे हैं। हमारा देश ही नहीं, बल्कि पूरा विश्व इस विकास को देख रहा है और उसी कड़ी में यह बिल भी आता है। इस बिल को पारित करवाने के लिए, मैं अपने केन्द्रीय जनजातीय कार्य मंत्री, श्री अर्जुन मुंडा जी को भी धन्यवाद देती हूँ। हमारी सरकार ने साहस का परिचय देते हुए इस कार्य को किया है, वह सराहनीय है। 'हाटी' समुदाय के लोग, सिरमौर ज़िले की 114 पंचायतों में रहते हैं, जिनकी आबादी 1.7 लाख है और जो 14 उप-जातियों में बंटे हुए हैं। इनमें खश और कनैत के अलावा कई अनुसूचित जनजातियाँ और उप-जनजातियाँ भी शामिल हैं। मैं यह भी बताना चाहती हूँ कि इस बिल के पास होने के बाद इस क्षेत्र का आर्थिक विकास तो होगा ही, उसके साथ-साथ इनकी समृद्ध संस्कृति का संवर्द्धन भी होगा और परम्पराओं की उन्नति भी होगी। आरक्षण का लाभ मिलने पर इनको सरकारी सेवाओं और शैक्षणिक संस्थानों में जाने का अवसर और अधिकार भी मिलेगा। ये लोग सरकार की अनेकानेक योजनाओं, जैसे पोस्ट मैट्रिक छात्रवृत्ति, राष्ट्रीय जनजातीय फ़ेलोशिप इत्यादि योजनाओं का लाभ भी उठा सकेंगे और प्रगति की ओर बढ़ सकेंगे।

महोदय, मैं अपने आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहूँगी कि उन्होंने इस समुदाय को एसटी का दर्जा देकर इस जनजाति के साथ न्याय किया है और उनकी प्रगति में योगदान दिया है। सरकार ने मजबूत इच्छाशक्ति दिखा कर इस समुदाय की मांग को पूरा किया है, जो पिछले 55 वर्षों से आन्दोलनरत थे। इस ऐतिहासिक निर्णय से इस क्षेत्र के लोगों की समृद्ध संस्कृति और परम्पराओं का संवर्द्धन होगा। मैं आदरणीय प्रधानमंत्री जी का आभार व्यक्त करते हुए, इस विधेयक का समर्थन करती हूँ।

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : उपसभापति जी, आज इस सदन में हिमाचल प्रदेश के सिरमौर जिले के ट्रांस गिरि क्षेत्र के रहने वाले 'हाटी' समुदाय को अनुसूचित जनजाति में सम्मिलित करने का प्रस्ताव माननीय जनजातीय कार्य मंत्री, श्री अर्जुन मुंडा जी इस सदन में लेकर आए हैं, मैं इस बिल का अनुमोदन करती हूँ, अभिनन्दन करती हूँ।

माननीय उपसभापति जी, यह सिरमौर जिले के रहने वाले हमारे 'हाटी' समुदाय के भाई-बहनों की बरसों की पीड़ा थी। आज इस ऐतिहासिक सदन में उनकी आने वाली पीढ़ियों के लिए, उनका बरसों पुराना सपना परिपूर्ण हो रहा है, जिसके लिए मैं मोदी सरकार का धन्यवाद करती हूँ।

महोदय, हमारा ट्राइबल समाज प्रकृति प्रिय है। ये लोग आदि-अनादि काल से शहरों से दूर, दुर्गम विस्तारों और पहाड़ों में अविकसित अवस्था में रहते हैं। हम सब जानते हैं कि हिन्दुस्तान को आज़ाद कराने में हमारे ट्राइबल समाज का हिस्सा भी बहुत अनमोल रहा। हिन्दुस्तान आज़ाद हुआ और आज़ादी के बाद कई सरकारें आईं, उन्होंने शासन किया और गईं। जिस सरकार ने आदिवासी समुदाय के साथ अन्याय किया है, मैं इस सदन में उसका नाम नहीं लेना चाहती, लेकिन उन सरकारों ने आदिवासी समुदाय को अन्य समुदायों के बराबर करने के बारे में कभी नहीं सोचा। उनको बराबर करने का काम तो नहीं किया, लेकिन सोचा भी नहीं - यह मैं दावे के साथ कह सकती हूँ। उपसभापति जी, साल 2014 आया, केन्द्र में हमारे मोदी जी की सरकार आई,

गरीबों की सरकार बनी और मोदी जी की सरकार ने ट्राइबल्स का मसीहा बनकर काम करना शुरू किया। आज हम सब देख सकते हैं कि मोदी जी की प्रत्येक योजना में गरीब केंद्र बिंदु रहता है। शोषित, पीड़ित - ये सब उनकी प्रत्येक योजना में केंद्र बिंदु रहते हैं। आज जब सारा हिंदुस्तान आज़ादी का अमृत महोत्सव मना रहा है, तब हमारे सब ट्राइबल लोग भी प्रत्येक योजना के माध्यम से अपने जीवन में विकास उत्सव मना रहे हैं, महसूस कर रहे हैं, आनन्द महसूस कर रहे हैं। आज दूर-दराज में, दुर्गम क्षेत्रों में जो हमारे ट्राइबल लोग रहते हैं, वर्षों से रहते आए हैं, आदि-अनादि काल से रहते आए हैं, उन पहाड़ी लोगों के लिए भी हमारी मोदी सरकार ने पर्यावरण की रक्षा करते हुए अनेक योजनाएँ दी हैं। अर्थात् पहाड़ी क्षेत्रों में जो लोग रहते हैं, जहाँ दुर्गम विस्तार है, उन तक रोपवे के माध्यम से भी रोड पहुँचायी गयी है। यह मोदी सरकार ने हमारे आदिवासियों के लिए किया है।

माननीय उपसभापति जी, मैं आपसे दूसरी बात कहना चाहती हूँ कि हमारे गुजरात में एक कहावत है कि "मन होए तो माड़वे जवाया" If there is a will, there is a way. इस कहावत को सार्थक करते हुए मोदी सरकार ने एवं हमारे ट्राइबल मिनिस्टर अर्जुन मुंडा जी ने ट्राइबल समुदाय के लिए बहुत से काम किये हैं और कर रहे हैं तथा उनके जीवन में बदलाव ला दिया है। मुझसे पहले सब लोगों ने बहुत सी बातें कहीं। मैं गर्व के साथ कह रही हूँ कि हमारे सर्वोच्च स्थान पर जो विराजमान है, हमारा वह लीडर भी ट्राइबल है। हमारे इस सदन में, हमारी लोक सभा, राज्य सभा में जो ट्राइबल मिनिस्टर हैं, वे भी आठ हैं। मैं गर्व के साथ कहती हूँ कि आज स्टेट्स के गवर्नर्स भी ट्राइबल हैं। इस प्रकार सारे ट्राइबल्स के लिए बदलाव लाने का काम मोदी सरकार ने किया है। इसलिए हमारे ट्राइबल मिनिस्टर हिमाचल प्रदेश के हमारे ट्राइबल लोगों को, जिनकी आबादी 1.60 लाख है, उनको अनुसूचित जनजाति में सम्मिलित करने के लिए जो विधेयक लाए हैं, इससे वे ट्राइबल बनेंगे और उनके जीवन में बदलाव आएगा। मैं उसका अनुमोदन करते हुए आपको धन्यवाद देती हूँ, धन्यवाद।

श्री समीर उरांव (झारखंड) : उपसभापति महोदय, आज सदन के अन्दर जनजातीय कार्य मंत्रालय की ओर से अनुसूचित जनजाति की सूची में 'हाटी' समुदाय को शामिल करने के लिए यह प्रस्ताव लाया गया है।

महोदय, हिमाचल प्रदेश के अन्दर अनुसूचित जनजाति के रूप में सिरमौर जिले के ट्रांस गिरि क्षेत्र के 'हाटी' समुदाय को इसमें शामिल करने के लिए यह जो विधेयक जनजातीय कार्य मंत्रालय के मंत्री आदरणीय अर्जुन मुंडा जी द्वारा लाया गया है, मैं इसका समर्थन करने के लिए खड़ा हुआ हूँ।

3.00 P.M.

महोदय, आजादी के पहले भी और आजादी के बाद भी इस देश के अंदर रहने वाले जनजाति समुदाय की उपेक्षा होती रही है। आजादी के 60-65 वर्षों तक देश के जनजाति समुदाय के लिए पिछली सरकारों ने कभी चिंता नहीं की, कभी कुछ सोचा नहीं। जनजाति समुदाय के लोग विषम परिस्थितियों में, संसाधनों के अभाव में भी जीवन जीने के लिए मजबूर रहे।

उपसभापति महोदय, देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी ने इन सारी बातों को बहुत ही माइक्रो लेवल पर जाकर देखा, समझा और इस देश के अंदर रहने वाले जनजाति समुदाय को किस प्रकार से समाज की मुख्य धारा से जोड़ कर विकास के रास्ते पर आगे बढ़ाया जाए - ऐसा विचार करते हुए उन्होंने योजनाओं को प्रारंभ किया। आज एक-एक बात को ध्यान में रखते हुए जनजाति समुदाय के विकास के लिए काम किया जा रहा है। जिस प्रकार से पूर्व के वक्ताओं ने कहा कि जनजातियों को आगे बढ़ाने के लिए देश के सर्वोच्च पद पर महामहिम राष्ट्रपति श्रीमती द्रौपदी मुर्मू जी को बिठाने का काम हुआ है। आजाद भारत में पहली बार केन्द्र सरकार में आठ आदिवासी भाइयों को मंत्री बना कर उनका सम्मान करने का काम किया और जनजातियों को आगे बढ़ाने के लिए योजना बनाने का अवसर दिया। इसी प्रकार से हमारे देश में तीन राज्यपाल भी जनजाति समुदाय के हैं। इस प्रकार से जनजाति समुदाय को आगे बढ़ाने-बढ़ाने का अवसर अगर किसी ने दिया है, तो वह भारतीय जनता पार्टी ने दिया है, देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी ने दिया है - इसके पहले लोगों ने विचार नहीं किया।

इसी प्रकार हिमाचल प्रदेश में 'हाटी' समुदाय को जनजाति सूची में शामिल करने के लिए उन दिनों से, 49 वर्षों से वहाँ के लोगों ने लगातार आग्रह किया। इसके लिए जो संबंधित प्रक्रियाएँ हैं, उनके माध्यम से भी उन लोगों ने प्रयास किया, लेकिन पिछली सरकारों ने कभी इधर फेंका, कभी उधर फेंका। इस प्रकार से टाल-मटोल करते हुए इनको जनजाति की सुविधा से वंचित रखा। मैं इसके लिए धन्यवाद व्यक्त करना चाहता हूँ, आभार व्यक्त करना चाहता हूँ कि हमारे प्रधान मंत्री जी के नेतृत्व में माननीय अर्जुन मुंडा जी ने इस बात को गंभीरता से लेते हुए 'हाटी' समुदाय को उनका हक दिलाने का काम किया। 'हाटी' समुदाय किसी एक क्षेत्र में पहले से ही जनजाति की सूची में है, लेकिन नदी के इस क्षेत्र में रहने वाला 'हाटी' समुदाय इससे वंचित है। दोनों का खान-पान, रहन-सहन, सारी परंपराएँ, नेग-चार से लेकर आस्था, विश्वास तक सब एक प्रकार के हैं, लेकिन ये लोग जनजाति सुविधा से वंचित हैं। आज इस सदन में यह बिल आया है और यह आज पास हो रहा है। इससे वहाँ की ऐसी जनजातियाँ भारत सरकार की विभिन्न प्रकार की जनजातीय सुविधाओं एवं प्रावधानों का लाभ प्राप्त कर सकेंगी और आगे बढ़ेंगी - ऐसा मेरा विश्वास है। हमारे प्रधान मंत्री देश के अंदर जनजाति क्षेत्रों के विकास के लिए काम कर रहे हैं। उनके गाँवों के विकास के लिए 'प्रधान मंत्री आदि आदर्श ग्राम योजना' प्रारंभ की गई है। हमारे माननीय मंत्री जी ने ये सारी योजनाएँ प्रारंभ की हैं। जनजातीय कार्य मंत्रालय में 41 प्रकार के विभागों के अंतर्गत जनजातियों के विकास के लिए जो बजटीय प्रावधान है, उससे उन गाँवों में सभी प्रकार की योजनाएँ लागू होंगी। उन गाँवों के अंदर सभी प्रकार की अपेक्षाएँ एवं आवश्यकताएँ पूरी होंगी और विकास का सारा काम होगा। ऐसी सोच रखने वाले हमारे प्रधान मंत्री जी जनजातियों के लिए काम कर रहे हैं।...**(समय की घंटी)**... उपसभापति महोदय, मैं बताना चाहता हूँ कि हमारे प्रधान मंत्री जी एक-एक बात को ध्यान में रखते हुए, हमारे जनजाति भाइयों के लिए काम कर रहे हैं। शिक्षा के क्षेत्र में हमारे जनजाति भाई अपनी भाषाओं में नीचे से लेकर ऊपर तक पढ़ाई करेंगे, अपना आत्मविश्वास बढ़ाएंगे और देश के लिए काम करने के लिए उच्च स्थानों पर पहुंचकर आगे बढ़ेंगे, ऐसी सोच हमारे प्रधान मंत्री जी की है।...**(समय की घंटी)**...

महोदय, मैं अपने माननीय मंत्री जी से आग्रह करता हूँ कि झारखंड प्रदेश में भी चिक बड़ाइक है, भुईहर मुंडा है, लोहरा है, राज गोंड है, वे छोटी-छोटी मात्रात्मक त्रुटियों के कारण,

प्रशासनिक कमियों के कारण जनजाति सूची से बाहर हैं। आप उन्हें भी इस प्रकार के प्रस्ताव के माध्यम से जनजाति सूची में लाएं, ताकि वे लोग भी जनजाति का लाभ ले सकें।

उपसभापति महोदय, मैं केवल आधा मिनट का समय और लेना चाहता हूँ। देश के अंदर जनजातियों को सभी प्रकार की सुविधाएं दी जा रही हैं, लेकिन गोवा में आजादी के इतने वर्षों के बाद भी सुविधाएं नहीं दी गयी हैं। वह जनजाति सूची में तो है, लेकिन जनजाति क्षेत्र होने के बावजूद भी वहाँ पर विधान सभा का आरक्षण नहीं है। मैं सदन में आपके माध्यम से कहना चाहता हूँ कि इन बातों को ध्यान में रखते हुए, उनके लिए विधान सभा में भी आरक्षण होना चाहिए, ताकि हमारे जनजाति भाई वहाँ के विधायक बनकर अपने समाज के विकास के लिए आगे आ सकें।...**(समय की घंटी)**... मैं यह निवेदन करते हुए, अपनी वाणी को विराम देता हूँ, बहुत-बहुत धन्यवाद।

श्री उपसभापति : श्री कनकमेदला रवींद्र कुमार। Not present. श्री सकलदीप राजभर।

श्री सकलदीप राजभर (उत्तर प्रदेश) : माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस बिल पर बोलने का अवसर दिया।

महोदय, हमारी सरकार जो 'संविधान (अनुसूचित जनजातियां) आदेश (तीसरा संशोधन) विधेयक, 2022' लेकर आई है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूँ। महोदय, इस विधेयक के माध्यम से हमारी सरकार के द्वारा हिमाचल प्रदेश के सिरमौर जिले के ट्रांस गिरि क्षेत्र के 'हाटी' समुदाय को अनुसूचित जनजाति की श्रेणी में शामिल करने की व्यवस्था की गई है। इसके द्वारा 'हाटी' समुदाय को अनुसूचित जनजाति की सूची में शामिल करके, उन्हें लंबे समय से लंबित न्याय अब मिल सकेगा।

माननीय महोदय, काफी समय से 'हाटी' समुदाय की यह मांग चली आ रही थी कि उन्हें अनुसूचित जनजाति की श्रेणी में शामिल किया जाए, जिससे उनकी प्रगति का मार्ग खुल सके और उनका चहुंमुखी विकास संभव हो सके। अब इस कल्याणकारी विधेयक के द्वारा हमारी सरकार ने 'हाटी' समुदाय की तरक्की का मार्ग खोल दिया है और इस विधेयक के द्वारा यह भी सुनिश्चित किया गया है कि इन जनजातियों की जमीन किसी और को न दी जाए। महोदय, यह सब हमारे यशस्वी प्रधान मंत्री, श्री नरेन्द्र मोदी जी के कुशल नेतृत्व से संभव हो पाया है, जिनका मैं बहुत-बहुत धन्यवाद करना चाहता हूँ। माननीय महोदय, मैं यहाँ यह बताना चाहता हूँ कि हमारे आदरणीय प्रधान मंत्री, नरेन्द्र मोदी जी के कुशल नेतृत्व में समाज के हर तबके के विकास और कल्याण का कार्य बड़ी तेजी और प्रतिबद्धता के साथ किया जा रहा है। महोदय, हमारे समाज का एक तबका हमेशा से उपेक्षित रहा है और समाज की मुख्यधारा से कटा रहा है, जिसके कारण उसका विकास नहीं हो पाया। समाज का यह तबका किन्हीं कारणों से शिक्षा और सुविधाओं से भी दूर रहा, लेकिन जब से माननीय नरेन्द्र मोदी जी की सरकार आई है, इस समाज पर भी ध्यान दिया जाने लगा है और इस समाज को देश की मुख्यधारा में लाने का काम हमारी सरकार द्वारा बड़ी तेजी से किया जा रहा है। मैं इसके लिए अपने आदरणीय प्रधान मंत्री जी व माननीय मंत्री अर्जुन मुंडा जी का भी दिल से आभार व्यक्त करता हूँ। जैसा कि हम सभी जानते हैं कि देश आजादी का अमृत महोत्सव बड़ी धूमधाम से मना रहा है, तो इस अवसर पर हमारी सरकार का

बस यही संकल्प है कि जब देश अपनी आजादी के सौ साल पूरे करे तो देश का हर एक नागरिक मुख्यधारा का एक महत्वपूर्ण हिस्सा बनकर उभरे और देश के विकास में अपना भरपूर योगदान दे, ताकि देश सभी क्षेत्रों में आगे बढ़े।

माननीय महोदय, हमारी सरकार ने जो 'सबका साथ, सबका विकास' का नारा दिया है, उसको यह विधेयक पूरी तरह से सार्थक करता है। आज हम यह भी मांग करते हैं कि हिमाचल प्रदेश के अलावा उत्तर प्रदेश, बिहार या अन्य राज्यों में भी जो अनुसूचित जनजाति के लोग हैं, उन्हें भी शामिल किया जाए।

इसी के साथ, मैं इस विधेयक का समर्थन करता हूँ और अपनी बात यहीं समाप्त करता हूँ, बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद, माननीय सकलदीप जी। आपने तीन मिनट में अपनी बात खत्म की। अब पार्टी के पास जो समय है, उसमें चार लोग हैं और सिर्फ आठ मिनट हैं। इसलिए अगले वक्ताओं से मेरा आग्रह होगा कि वे दो-दो मिनट में अपनी बात रखें। माननीय श्री विनय दीनू तेंदुलकर जी।

श्री विनय दीनू तेंदुलकर (गोवा) : उपसभापति महोदय, आज एसटी बंधुओं के लिए जो बिल लाया गया है, मैं इसके पक्ष में बोलने के लिए खड़ा हुआ हूँ। मैं अपनी भाषा कोंकणी में अपनी बात कहूँगा।

श्री उपसभापति : माननीय विनय जी, आप...

श्री विनय दीनू तेंदुलकर : मैं मराठी में बोलूँगा।

श्री उपसभापति : अगर उसकी सूचना पहले से रहती है तो उसकी ट्रांसलेशन की व्यवस्था रहती है।

श्री विनय दीनू तेंदुलकर : ठीक है। क्या मैं मराठी में बोल सकता हूँ?

श्री उपसभापति : ठीक है, आप मराठी में बोलिए।

श्री विनय दीनू तेंदुलकर : * "उपसभापति महोदय, साठ साल पहले गोवा के पुर्तगाली शासन से मुक्त होने के बाद से अनुसूचित जनजाति के उम्मीदवारों को हमारी विधान सभा में प्रतिनिधित्व नहीं मिला है। आपने बहुत बार प्रयास किया, हमने भी कई बार प्रयास किया, संकल्प लिया गया एवं निवेदन भेजा गया। हालाँकि इस पर अभी तक विचार नहीं किया गया है, जबकि गोवा में

* Hindi translation of original speech delivered in Marathi.

अनुसूचित जनजातियों की जनसंख्या गोवा की जनसंख्या का लगभग 11 प्रतिशत है। उनकी मांग है कि उन्हें कम से कम 40 विधान सभा क्षेत्रों में से 4 में आरक्षण दिया जाए।

उपसभापति महोदय, पिछले कई वर्षों से महाराष्ट्र के धनगर और गवली के साथ गोवा का धनगर समुदाय भी आरक्षण की मांग कर रहा है। हमने कई बार धरना प्रदर्शन किया। एक से डेढ़ साल पहले माननीय मंत्री श्री अर्जुन मुंडा से हमारे मुख्य मंत्री डा. प्रमोद सावंत, हमारे तत्कालीन उप मुख्य मंत्री, धनगर समाज से बाबू कावलेकर और धनगर समाज समिति के सदस्य मिले थे और उन्हें एक निवेदन दिया था। हमने देश के गृह मंत्री जी से भी मुलाकात की और बयान दिया कि गोवा के लिए हमारी ऐसी मांग है। जैसे हिमाचल प्रदेश में आज 'हाटी' समुदाय के लगभग 1 लाख, 60 हजार लोगों को आरक्षण का लाभ मिल रहा है, मेरा निवेदन है कि धनगर समाज को भी इसी प्रकार अनुसूचित जाति का दर्जा मिलना चाहिए। आज हमारे विपक्षी सदस्य यहां मौजूद नहीं हैं। उन्होंने वॉक आउट किया है, लेकिन यह तय है कि आने वाले लोक सभा चुनाव में जनता उन्हें नॉक आउट कर के पटखनी देगी।

उपसभापति महोदय, मैं इस विधेयक का समर्थन करता हूँ और अपने दो शब्दों के साथ अपनी बात समाप्त करता हूँ। आपका बहुत-बहुत धन्यवाद।"

श्री रामचंद्र जांगड़ा (हरियाणा) : मान्यवर, मेरा यह सौभाग्य है कि मुझे जब भी बोलने का मौका मिलता है, तब आप ही चेयर पर होते हैं।

मान्यवर, आदिवासी कल्याण, वनवासी कल्याण, हमारे जो पारिवारिक विचार हैं, वे विचार परिवार के संस्कारों में हैं। इसीलिए भारत के प्रधान मंत्री नरेन्द्र मोदी जी, जो उस विचार परिवार से आए हैं, उनके द्वारा वर्ष 2014 के बाद आदिवासी कल्याण के लिए एक से बढ़कर एक कदम उठाए गए हैं। मैं अपनी बात की शुरुआत 1857 की क्रान्ति से कर रहा हूँ। मान्यवर, 1857 की क्रान्ति के बाद सब लोगों के सामने यह विषय था कि अब देश की आज़ादी का आंदोलन कौन चलाएगा। हिन्दुस्तान के अमर सेनानी वासुदेव बलवंत फड़के जी ने जब दोबारा आंदोलन शुरू करने की शुरुआत की, तो उनके सामने एक समस्या थी कि अब देश के लिए कौन लड़ेगा, क्योंकि अंग्रेज़ों ने इतना आतंक फैला दिया था, सरेआम फांसियां, सरेआम रोड रोलर के नीचे लोगों को कुचला गया, सरेआम लोगों को कोड़ों से सज़ाएं दी गईं, जिससे पूरा देश भयभीत था। वासुदेव बलवंत फड़के जी ने एक योजना बनाई कि अब वह आदमी देश के लिए लड़ेगा, जिसके पास खोने के लिए कुछ नहीं होगा। उन्होंने महाराष्ट्र के रामोसी समुदाय को इस बात के लिए इकट्ठा किया। जो लोग जंगली जीवन और कठिन जीवन जीने के लिए अभ्यस्त थे, जो आदिवासी थे, जो वनवासी थे, उनको इकट्ठा करके अंग्रेज़ों के खिलाफ युद्ध की शुरुआत की गयी।

मान्यवर, जब वासुदेव बलवंत फड़के जी गिरफ्तार हो गए, उसके बाद अंग्रेज़ों ने क्रिमिनल ट्राइब्स एक्ट बनाया और इन पूरी जनजातियों को क्रिमिनल घोषित करके बुरी तरह से प्रताड़ित किया गया, लेकिन खेद का विषय यह है कि 1947 की आज़ादी के बाद भी उनका प्रताड़न और उसी तरह का दुर्भाग्य इस देश के अंदर बना रहा। उन तक आज़ादी की हवा ही नहीं गई कि आज़ादी के मायने क्या हैं, मौलिक अधिकारों के मायने क्या हैं। बाबा साहेब भीमराव अम्बेडकर जी ने संविधान में मौलिक अधिकार दे तो दिये, लेकिन उन लोगों तक तो हवा ही नहीं गई। राष्ट्रीय राजधानी दिल्ली की रोड्स के नाम, Canning Lane, Hastings Road, Clive Road,

Wellington Road, George Pancham Road और यह Victoria Road आदि हैं। वही अंग्रेजियत इस देश के अंदर बनी रही और अंग्रेजों ने इस देश के अंदर जो प्रभाव छोड़ा था, वही प्रभाव आम जनता के लिए बना रहा।

मैं वर्ष 1977 से अपनी बात शुरू करता हूँ कि जब देश के अंदर परिवर्तन आया और कांग्रेस का इस देश से emergency के बाद सफाया हुआ, तब इन रोड्स के नाम बदले गए, कहीं Lohia hospital, कहीं LNJP hospital, कहीं Ashoka road, कहीं Rajendra Prasad road और कहीं Patel road किया गया, तब देश के सामने आया कि आज़ादी के मायने क्या होते हैं, मौलिक अधिकार क्या होते हैं। उसके बाद कल्याण की बात शुरू हुई, यानी जब-जब देश से कांग्रेस गई है, तब-तब मौलिक अधिकारों के बारे में देश के लोगों को पता चला है और जब भी कांग्रेस सत्ता में रही है, देश में मौलिक अधिकारों का दमन हुआ है। यह सच्चाई है, यह इतिहास है।

मान्यवर, मैं अपनी बात को आगे बढ़ाते हुए एक उल्लेख करना चाहता हूँ। मैं हरियाणा प्रदेश से आया हूँ। जिस रामोसी समुदाय ने वासुदेव बलवंत फड़के के नेतृत्व में लड़ाई लड़ी, आज उनको सांसी समुदाय बोलते हैं। आज़ादी के बाद भी उनका दुर्भाग्य बना रहा, किसी ने भी चोरी कर ली, थानेदार ने चोर को ढूँढ़ने का प्रयास नहीं किया, बल्कि किसी भी सांसी समाज के आदमी को पकड़ा, उसको प्रताड़ित किया, बुरी तरह से टॉर्चर किया और उससे हां करवा कर उसे जेल में डाल दिया। जब आदमी की नियति में ही यह हो कि चोरी कोई भी करे, किंतु आरोप उसके ज़िम्मे लगा दिया जाएगा, तो फिर वह चोरी नहीं करेगा तो और क्या करेगा। आदिवासी लोगों के साथ यह व्यवहार आज़ादी के बाद भी बना रहा। मान्यवर, मैं थोड़ा सा टाइम इसलिए ले रहा हूँ ...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्य, यह बिल है, The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022, जो हिमाचल से संबंधित है।

श्री रामचंद्र जांगड़ा : मान्यवर, इसीलिए मैं शॉर्ट में ही अपनी बात पूरी करूंगा। मैं यह बात कहता हूँ कि आज भी हरियाणा में वे जातियां हैं, सपेरा है, सिकलीगर है, सिंगिकाट है, सांसी है, ओड है, बाज़ीगर है, वे एसटी का दर्जा रखती हैं, लेकिन हरियाणा में एसटी नहीं हैं। मैं मुंडा जी से मांग करता हूँ, हालांकि हरियाणा के अंदर ट्राइब्स को एक्ट नहीं दिया गया है, एक घुमन्तू बोर्ड बनाया गया है, लेकिन उससे कोई समाधान नहीं हो पा रहा है। मेरे साथी समीर उरांव जी अभी एक बात कह रहे थे, जो कल भी छत्तीसगढ़ वाले बिल में इस बारे में हुई थी। ...**(समय की घंटी)**... थोड़ी-सी मात्रा की गलती के कारण एक समाज रह जाता है। इसी प्रकार बिहार के अंदर एक लोहार समाज है। अंग्रेजी में लोहरा लिखा हुआ है। यानी एक अंग्रेजी के pronunciation के कारण वह वंचित रह गया है।...**(व्यवधान)**...

श्री उपसभापति : अभी आपके दो वक्ता और हैं, लेकिन आप अधिक समय ले रहे हैं। Please. Please conclude.

श्री रामचंद्र जांगड़ा : एक मात्रा के कारण उनको अधिकार नहीं मिल पाया है।

MR. DEPUTY CHAIRMAN: Please. Please conclude. Please Jangraji.

श्री रामचंद्र जांगड़ा : उस लोहार समाज को भी बिहार के अंदर - क्योंकि अंग्रेजी में 'अशोक' को 'अशोका' बोलते हैं, 'राजेन्द्र' को 'राजेन्द्रा' बोलते हैं, इसी कारण वे वंचित रह गए - उनको भी यह दे दिया जाए। हरियाणा में मैंने जिन जातियों का जिक्र किया है, यदि उनको भी एसटी का दर्जा दिया जाएगा, तो उन लोगों का कल्याण हो जाएगा। आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : यह शेड्यूल्ड ट्राइब्स बिल पर बहस है, हम लोग उस पर confine रहें। मैंने आपके सामने बार-बार नियमों का उल्लेख किया है, जिनके लिए मेरा अनुरोध होगा। अब समस्या यह है कि पार्टी का समय खत्म हो चुका है, लेकिन अभी दो वक्ता और हैं। जो दो वक्ता बचे हुए हैं, मैं उनको एक-एक मिनट में अपनी बात कहने का मौका देता हूँ। श्रीमती सुमित्रा बाल्मीक।

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : उपसभापति महोदय, मैं आपको धन्यवाद देना चाहती हूँ कि आपने मुझे इस विधेयक पर बोलने का अवसर प्रदान किया है। महोदय, विधेयक के माध्यम से हिमाचल के सिरमौर जिले के ट्रांस गिरि क्षेत्र के 'हाटी' समुदाय को अनुसूचित जनजाति का दर्जा दिया जा रहा है। इसके लिए मैं सरकार की प्रशंसा करती हूँ, माननीय प्रधान मंत्री जी की भी प्रशंसा करती हूँ और माननीय मंत्री श्री अर्जुन मुंडा जी का भी धन्यवाद करती हूँ। महोदय, सरकार द्वारा समय-समय पर विभिन्न राज्यों से गहन अनुसंधान के माध्यम से अनुसूचित जाति, जनजाति के मापदंडों का पालन करते हुए जो अनुसूचियां तैयार की जाती हैं, उन्हें हमारी केन्द्र सरकार ग्रहण करती है। मैं माननीय प्रधान मंत्री नरेन्द्र मोदी जी, माननीय मंत्री अर्जुन मुंडा जी को धन्यवाद देते हुए यह कहना चाहूंगी कि जनजाति समुदाय के सामाजिक, राजनैतिक और आर्थिक विकास के लिए सतत निरंतर प्रयास किए जा रहे हैं। माननीय प्रधान मंत्री जी के नेतृत्व में जनजाति गौरव और अस्मिता को आगे बढ़ाने के लिए जो योजनाएं लाई जा रही हैं, उन्हें सम्मान देते हुए मुख्य धारा से जोड़ने के लिए जो ठोस कदम उठाए जा रहे हैं, वे अभूतपूर्व हैं। महोदय, इन्हीं प्रयासों के नतीजों से जनजातीय समुदाय में आने वाला युवा अपने परिवार की संपन्नता एवं खुशहाली के न सिर्फ सपने देख रहा है, बल्कि उनमें जीने के लिए आगे बढ़ रहा है। विगत 40 दशक में जनजीवन की तरफ कभी ध्यान नहीं दिया गया। महोदय, भारत का जनजातीय समुदाय भारत का असली मालिक रहा है। इस समुदाय ने हजारों वर्ष से भारत की मूल संपदा को सींचा और संरक्षित किया है।...(समय की घंटी)...

श्री उपसभापति : आपके दो मिनट पूरे हो गए हैं। प्लीज कन्क्लूड कीजिए।

श्रीमती सुमित्रा बाल्मीक : उपसभापति महोदय, मैं आधे मिनट का समय लूंगी। देखा जाए तो इन समुदायों की मूलभूत जरूरतों के लिए आज प्रधान मंत्री जी ने जो कदम उठाए हैं, वे सराहनीय हैं। मैं आज इस विधेयक के लिए अपनी ओर से अपनी सरकार और माननीय प्रधान मंत्री जी को हृदय की गहराइयों से धन्यवाद देती हूँ कि इनके जनजीवन का स्तर सुधारने के लिए उन्होंने बहुत ही अच्छे कदम उठाए हैं। ये जनजीवन से जुड़ने वाली भारत की असली संपदा के मालिक हैं। इनकी

ओर माननीय प्रधान मंत्री जी का ध्यान गया है। इसके साथ ही मैं मंत्री जी को भी धन्यवाद देना चाहती हूँ।

श्री उपसभापति : धन्यवाद, सुमित्रा जी। श्री अजय प्रताप सिंह। आप एक मिनट में अपनी बात समाप्त कीजिए।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : उपसभापति महोदय, सदन में 'हाटी' समुदाय, जो हिमाचल प्रदेश में निवास करता है, उसको अनुसूचित जनजाति की अनुसूची में सम्मिलित करने के लिए जो विधेयक प्रस्तुत किया गया है, मैं उसका समर्थन करता हूँ। 'हाटी' समुदाय को अनुसूचित जनजाति की सूची में सम्मिलित करने से उनके जीवन में अनेक तरीके के अवसर निर्मित हो रहे हैं। चूंकि समय कम है, इसलिए मैं विस्तार से सारे अवसरों का उल्लेख नहीं कर सकता, लेकिन सरकार की एक वन अधिकार पट्टा योजना है, जिससे अभी तक 'हाटी' समुदाय वंचित रहा है। अनुसूचित जनजाति की सूची में सम्मिलित होने के पश्चात्, वह वन अधिकार पट्टे का हकदार हो गया है। सरकार की 'वन-धन योजना' का भी वह हकदार हो जाएगा। सरकार की आदिवासी उपयोजना के माध्यम से मानव संसाधन विकसित किया जाता है, जनजातीय क्षेत्र में अधोसंरचना का विकास होता है। 'हाटी' समुदाय में अच्छे मानव संसाधन विकसित करने के लिए शिक्षा के अवसर प्राप्त होंगे, उनको शिक्षा में आरक्षण प्राप्त होगा। मैं समझता हूँ कि उनका राजनैतिक रूप से भी प्रतिनिधित्व बहुत कम रहा होगा, इसमें सम्मिलित होने के पश्चात् उनको राजनैतिक अवसर भी प्राप्त होंगे।

उपसभापति महोदय, मैं जिस राजनैतिक विचारधारा का अनुयायी हूँ 'एकात्म मानव दर्शन' उसमें यह कल्पना की गई है कि मनुष्य के सुख के लिए शरीर का सुख, मन का सुख, आत्मा का सुख और बुद्धि के सुख की आवश्यकता होती है। मैं सारे सुखों की बात तो नहीं करता, लेकिन अगर भारत को एक शरीर के रूप में हम स्वीकार करें, तो भारत तभी स्वस्थ रह सकता है, जब भारत में रहने वाली सभी जातियां, समुदाय, उसके अंग-उपांग के रूप में ठीक तरीके से विकास करें, उनका ठीक तरीके से कल्याण हो। अगर भारत में कोई समाज पीछे रह जाता है, नीचे रह जाता है, तो समाज केवल पीछे और नीचे नहीं रहता, सही मायने में तो पूरी भारत माता बीमार हो जाती है। इस बिल के माध्यम से भारत को स्वस्थ बनाने के लिए, समृद्ध बनाने के लिए जो परिकल्पना हमारे प्रधान मंत्री नरेन्द्र मोदी जी ने प्रस्तुत की है, हमारे जनजातीय मंत्री जी ने प्रस्तुत की है, मैं भारत का एक संवेदनशील नागरिक होने के नाते उनको साधुवाद देता हूँ, धन्यवाद देता हूँ और इस बिल का समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद श्री अजय प्रताप सिंह। Now the hon. Minister will reply. माननीय मंत्री जी, आपका जवाब।

एक माननीय सदस्य : सर, एक मिनट।

श्री उपसभापति : अब लिस्ट में नाम खत्म हो चुके हैं और आपका नाम बिल्कुल लास्ट में आया है। माननीय सदस्यगण, मैं पुनः आपसे निवेदन करना चाहूंगा कि बहस शुरू होने के आधे घंटे पहले नाम आने चाहिए। लिस्ट में जितने नाम आए थे, वे सब हमने ले लिए हैं। यह नाम यहां इन्क्लूड नहीं है। माननीय श्री अर्जुन मुंडा जी, आप बोलिए।

श्री अर्जुन मुंडा : माननीय उपसभापति महोदय, हिमाचल प्रदेश राज्य के संबंध में जो विधेयक आज प्रस्तुत किया गया था, उसकी विस्तृत चर्चा में आज सभी माननीय सदस्यों ने बहुत ही रचनात्मक तरीके से इस विधेयक के पक्ष में अपनी बात रखी है, क्योंकि सुदूरवर्ती क्षेत्र में रहने वाले ऐसे समुदायों के बारे में आज सदन चर्चा कर रहा है। इसके साथ ही सभी माननीय सदस्यों ने अपने-अपने राज्यों से संबंधित समुदायों के बारे में भी चर्चा की है। जैसा कि आपने कई बार इस बात के लिए नियमन दिया कि सदन में जिस विषय पर चर्चा के लिए विषयवस्तु रखी जाती है, जिस विधेयक पर चर्चा होनी चाहिए, उसी पर हम केंद्रित होकर चर्चा करें। जिन लोगों को ध्यान में रखते हुए यह सदन चर्चा कर रहा है, उससे उन लोगों के प्रति, इस सदन के प्रति देश में और गरिमा बढ़ेगी। इस नियमन के आलोक में ही मैं सबसे पहले सदन में आज हिमाचल प्रदेश के संदर्भ में, कतिपय ऐसे जातीय समूहों को इस विधेयक के माध्यम से अनुसूचित किया जा रहा है, जिनके बारे में इस सदन में लगभग कई माननीय सदस्यों ने कहा है। उनमें हिमाचल प्रदेश के सदस्य भी हैं, जैसे हमारे सिकंदर कुमार जी हैं, और भी हमारे माननीय सदस्य हैं, जिन्होंने हिमाचल प्रदेश के उन क्षेत्रों के बारे में कहा, जहां वे जनजातियां रहती हैं। सिरमौर जिले में ट्रांस गिरी क्षेत्र है, यह इलाका 13,000 फीट की उंचाई में है। ऐसे दुरुह क्षेत्र हैं, जहां आदिकाल से अपनी परंपराओं के साथ, अपनी जीवनशैली के साथ, अपने ट्रेडिशन और कल्चर के साथ लोग रहते हैं। आप समझ सकते हैं कि बारह-तेरह हजार फीट की उंचाई में रहने वाले लोग पर्यावरण की दृष्टि से बहुत नजदीक होते हैं, लेकिन ऐसे मौसम में उनके साथ क्या-क्या समस्याएं होती होंगी। उनसे जुझते हुए भी प्रकृति प्रेम के कारण प्रकृति के साथ अन्योन्याश्रय संबंधों को वे रह-रह कर प्रतिबिंबित करते हैं। वह दिखाता है कि हमारी जीवन-पद्धति का गूढ़ कितना मजबूत है, कितना रहस्य है और किस तरीके से आदि काल से हमने उसको जिया है और बरकरार रखा है, जो हमें कालांतर में संस्कृति के रूप में, जीवन-पद्धति के रूप में, अपनी कलाकृति के रूप में दिखता है। जिन मापदंडों को लेकर इस देश में शैड्यूलिंग की जाती है, आजादी के दशक में जब इस देश में कांस्टिट्यूट असेम्बली में चर्चा हुई, तो इस बात पर जोर दिया गया कि उन सुदूरवर्ती क्षेत्र में रहने वाले लोगों के जो विशिष्ट गुण हैं, कैरेक्टर है, उसको कैसे प्रोटेक्ट किया जाए, उसको एकनॉलेज करते हुए हम उन्हें कैसे इस देश के सामान्य नागरिकों के रूप में अपोर्चुनिटी दे सकें। इसलिए शैड्यूलिंग करते हुए अनुसूचित जनजाति की सूची उनके संस्कारों, उनकी समृद्ध संस्कृति, उनकी परंपराओं के आधार पर सुनिश्चित की गई, लेकिन यह इलाका उससे वंचित रहा और वे लगातार माँग करते रहे कि हमारी समस्याओं को सुना जाए। वर्षों-वर्षों तक वे ये बातें लगातार अपने स्तर पर उठाते रहे। सुदूरवर्ती क्षेत्र में रहने वाले बार-बार न राजधानी आ पाते हैं, न राजधानी तक उनकी आवाज पहुँचती है। कई बार जन-प्रतिनिधियों के माध्यम से यह सरकारों तक पहुँचती है, लेकिन लंबा काल खंड बीतने के बाद यह देखा गया कि उन्हें लंबे काल खंड तक न्याय नहीं मिल पाया। आज उन लोगों के बारे में, जिन्होंने 12,000-13,000 फीट की उंचाई पर

रहते हुए अपने जीवन को जिया है, उनके बारे में सदन चर्चा कर रहा है। यह चर्चा निश्चित रूप से न केवल उन लोगों के लिए लाभदायक होगी, बल्कि यह सदन की गरिमा को बढ़ाते हुए लोकतंत्र को मजबूत करेगी कि देश की उन आवाजों को सदन सुनता है, समझता है और उनके आधार पर निर्णय लेकर देश में वैसे लोगों को कैसे न्याय मिले, यह सुनिश्चित करता है। इस समय आदरणीय नरेन्द्र भाई मोदी जी के नेतृत्व में यह दिखाई दे रहा है कि किस तरीके से वैसे लोगों की बातों को आज सदन सुन रहा है, समझ रहा है और सदन के माध्यम से उन्हें न्याय मिले, यह सुनिश्चित कर रहा है। यह सरकार की दृढ़ इच्छा शक्ति को प्रतिबिंबित करता है।

उपसभापति महोदय, हिमाचल प्रदेश की जो आबादी है, उस आबादी के अनुसार अनुसूचित जनजाति की जो संख्या थी, वह संख्या लगभग 3.92 लाख थी। यह जो समुदाय है, जिन लोगों को आज इस सूची में शामिल किया जा रहा है, उनको मिला कर इसकी संख्या लगभग 5.52 लाख हो जाएगी। कुल मिला कर अनुसूचित जनजाति की जो संख्या होगी, वह 5.69 प्रतिशत से बढ़ कर लगभग 8% हो जाएगी। दोनों को मिला कर यह 8% से अधिक होगी। कुल मिला कर इतनी संख्या वहाँ पर बढ़ेगी। सबसे महत्वपूर्ण विषय यह है कि इस तरह की बातों को ध्यान में रखना और इन बातों को ध्यान में रखते हुए फैसला लेना आदरणीय नरेन्द्र भाई मोदी जी की दृढ़ इच्छा शक्ति को प्रदर्शित करता है। उसके माध्यम से वह यह सुनिश्चित करता है कि न केवल हिमाचल प्रदेश, बल्कि कल ही सदन में हम लोगों ने छत्तीसगढ़ के संदर्भ में फैसला किया था। इसके साथ ही साथ मैंने कल भी इस बात को दोहराया था कि कई राज्यों के इस तरह के मामलों का समाधान कैसे हो, इसको सुनिश्चित करने का कार्य, मंत्रालय के माध्यम से, आदरणीय प्रधान मंत्री के नेतृत्व में हो रहा है। मैं इस सम्बन्ध में थोड़ी और चर्चा करना चाहूंगा। जैसे हमारी पहली वक्ता, श्रीमती ममता मोहंता जी ने ओडिशा के संदर्भ में चर्चा की, साथ ही कल डा. सस्मित पात्रा जी ने भी जिक्र किया था कि ओडिशा की कई कम्युनिटीज़ से सम्बन्धित मामले भारत सरकार के पास लम्बित हैं।

उपसभापति महोदय, हमने इससे पहले भी सदन में कहा था और आज फिर इस बात को दोहरा रहे हैं कि इसके लिए जो पद्धतियाँ हैं, जो प्रविधियाँ हैं, जो नियम हैं, उन नियमों के अनुसार जब राज्य सरकारों की अनुशंसा के साथ हमें यह भी प्राप्त होता है कि ये जनजातियाँ पूरे character को inherit करती हैं, तभी उस पर आगे की कार्यवाही प्रारम्भ होती है। राज्य सरकार अपने स्तर पर वहाँ के Tribal Research Institute अथवा युनिवर्सिटी के जो मानवशास्त्री हैं, उनके माध्यम से सारी चीज़ों को ध्यान में रखते हुए रिपोर्ट बनाती है। उन मानवशास्त्रियों के द्वारा इस बात का उल्लेख होना चाहिए कि वे जनजातियाँ कितने ethnic characters को inherit करती हैं, कितनी अपनी रूढ़िवादी परम्पराओं के साथ, जो मापदंड तय किए गए हैं, वे अपने distinct culture के प्रति सावधान हैं और कितना उसको लेकर चलती हैं। साथ ही साथ यह भी देखा जाता है कि वे backwardness के रूप में कैसे दिखते हैं और distinct culture के साथ indigenous society के रूप में उनके अंदर introvert character कितना विद्यमान है, वे कब से हैं, कहां से हैं और कैसे माइग्रेट होकर वहाँ आई हैं, वहाँ के स्थानीय कल्चर के बारे में उनका क्या historical background है। इन सारी चीज़ों को ध्यान में रखते हुए, राज्य सरकार को अपनी रिपोर्ट भेजनी होती है। राज्य सरकार की रिपोर्ट केन्द्र में प्राप्त होने के बाद, विभिन्न स्तरों पर उसको देखा जाता है कि राज्य सरकार की रिपोर्ट सही तरीके से उपलब्ध कराई गई है या नहीं।

[उपसभाध्यक्ष (श्रीमती सुलता देव) पीठासीन हुईं।]

आदरणीय उपसभाध्यक्ष महोदया, मैं ओडिशा के संदर्भ में यह बताना चाहूंगा, इसके पहले कुछ कम्युनिटीज के बारे में हमारे पास जो रिपोर्ट आई थी, उनमें से 13 कम्युनिटीज धुरावा, धुरूवा, धुरुआ, धनगरा, पौड़ी भुइयां, पौड़ी भुयान, कंधा कुम्भार, ओरम/उरोन, ओरान मुडी, उरम, दुरुआ, चुक्तिया भुंजिया, पौड़ी, पौड़ी भुयान, मुका डोरा, मूका डोरा, नुका डोरा, नूका डोरा को स्पैलिंग मिस्टेक्स के कारण अनुसूचित जनजातियों की सूची में शामिल नहीं किया जा सका था। इन सारी जातियों के बारे में रजिस्ट्रार जनरल ऑफ इंडिया के माध्यम से स्वीकृति दे दी गई है और अब इनको हमने प्रोसेस में रखा हुआ है। मैं समझता हूँ कि जल्द ही हम इस पर आगे की कार्यवाही करते हुए सदन में चर्चा करेंगे।

महोदया, इसके साथ-साथ जो कहा गया कि 169 कम्युनिटीज के बारे में राज्य सरकार ने अपनी अनुशंसा भेजी है, उनमें से 71 कम्युनिटीज के बारे में राज्य को पुनः विचार के लिए हमने वापस भेजा है, क्योंकि उसके साथ जो anthropological Report होनी चाहिए, वह उसमें नहीं है। ऐसे ही अनुशंसा कर देने मात्र से यदि हम इन मामलों को संज्ञान में लेंगे, तो आने वाले समय में इस देश के सामने कई तरह के सवाल खड़े होंगे। हम उन्हीं मामलों पर विचार करते हैं, जो सही तरीके से anthropological Report के साथ सामने आते हैं। अभी ओडिशा के कुछ और मामले आए हैं, जिनको हमने रजिस्ट्रार जनरल ऑफ इंडिया को भेजा है। उनमें भुक्ता, भोगता, भगत, भोक्ता, भगता, भघता, कौर, कुँवर, कँवर, कुआंर, कलंगा, तानला गौडा, अनाति डोरा, एनाति डोरा, मणि डोरा, माना डोरा, सा-अ-रा, 'कांधा' के बजाय 'कुई', राजुअल, पुटिया, पुतिया, पूतिया पैक, तमोदिया भूमिजा, तमुदिया भूमिज, तमुंडिया भूमिज, तमुलिया भूमिजा, तमाड़िया भूमिज, पूरन, भांजा पुराण, तमाड़िया पुराण, तमुदिया पुराण, तमुरिया पुराण, तामड़िया पुराण के साथ-साथ, नाकासिया, नैक्सिया, कोंडा रेड्डी/कोंडा रेड्डी, तमरिया - ऐसे 36 मामलों को हमने आरजीआई के पास भेजा है। मैं समझता हूँ कि जब आरजीआई की इन सारी चीजों पर, जो हमारी विधियाँ हैं, जो प्रावधान हैं, उनके आधार पर, इस मामले पर रिपोर्ट आएगी, तब उस पर भी हम आगे कार्यवाही करेंगे।

इसके अलावा कई और मामले हैं, जैसे हमारे माननीय सदस्य डा. मु. तंबी दुरै जी ने एक विषय उठाया था। मैं यह स्पष्ट करना चाहता हूँ कि इस देश में इसकी राष्ट्रीय सूची नहीं बनती, राज्यों की जातीय सूची बनती है। सभी स्टेट्स की अलग-अलग सूची बनाई जाती है। जैसे मैंने कहा कि स्टेट गवर्नमेंट के रिकमंडेशन के आधार पर ही इन सारे कार्यों को प्रारंभ किया जाता है। किसी अन्य राज्य में रहने वाले व्यक्ति, परिवार या उस समाज के लोगों के बारे में उस राज्य के माध्यम से जब इन सारे प्रावधानों के आधार पर रिपोर्ट बनाई जाती है, तो उस राज्य में उसकी सूची सम्मिलित हो, यह सुनिश्चित करने के लिए तदनुसार कार्यवाही की जाती है, यदि उसमें ये जो 5 क्राइटेरिया हैं, वे विद्यमान हैं, यदि वे पाए जाते हैं। इस प्रकार केंद्र की मंशा बिल्कुल स्पष्ट है। सब को न्याय मिलना चाहिए, सबके साथ सब का विकास होना चाहिए, क्योंकि माननीय नरेंद्र भाई मोदी जी ने, आदरणीय प्रधान मंत्री जी ने यही कहा है कि यदि इस देश को हमें आगे लेकर जाना है, तो सबका संकल्प एक साथ होना चाहिए - "सबका साथ, सबका विकास, सबका

विश्वास और सबका प्रयास" - इसी मूल मंत्र को लेकर हम सब आगे काम कर रहे हैं। इसीलिए अब बहुत ज्यादा नहीं कहते हुए मैं कहना चाहता हूँ कि सरकार निष्पक्षता के साथ सभी ऐसे मामलों पर, जिनमें मेरिट्स हैं, मेरिट के आधार पर काम कर रही है। राजनीति करने के लिए या इस तरीके से कोई भी पोलिटिकल स्टेटमेंट देने के लिए बहुत सारे स्थान हो सकते हैं, लेकिन सदन और सरकार गंभीरता से चर्चा करते हुए, सबको न्याय मिले, यह सुनिश्चित करने के लिए निष्पक्ष ढंग से काम करती है। आने वाले दिनों में ऐसे जो भी मामले हमारे सामने आएँगे, उन पर निष्पक्षता से काम करते हुए, इस देश के तमाम सुदूरवर्ती क्षेत्रों में रहने वाले लोगों को सदन के माध्यम से न्याय मिले, हम यह सुनिश्चित करने का काम करेंगे। इसी कड़ी में आज मैं यह प्रस्ताव रखते हुए निवेदन करता हूँ कि हिमाचल प्रदेश के संबंध में जो विधेयक सदन में प्रस्तुत किया गया है, उसे सर्वसम्मति से पास किया जाए।

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to provide for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Himachal Pradesh, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): In Clause 1, there is one Amendment (No. 2) by the hon. Minister, Shri Arjun Munda.

CLAUSE 1 - SHORT TITLE

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ :

1. "कि पृष्ठ 1, पंक्ति 1 में "तिहत्तरवें" शब्द के स्थान पर "चौहत्तरवें" शब्द प्रतिस्थापित किया जाए।"

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): In the Enacting Formula, there is one Amendment (No. 1) by the hon. Minister, Shri Arjun Munda.

ENACTING FORMULA

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ :

2. "कि पृष्ठ 1, पंक्ति 4 में शब्द, कोष्ठक और अंक "(तीसरा संशोधन) अधिनियम 2022" के स्थान पर शब्द, कोष्ठक और अंक "(दूसरा संशोधन) अधिनियम 2023" प्रतिस्थापित किए जाएं।"

*The question was put and the motion was adopted.
The Enacting Formula, as amended, was added to the Bill.
The Title was added to the Bill.*

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): The hon. Minister to move that the Bill, as amended, be passed.

श्री अर्जुन मुंडा : महोदय, मैं प्रस्ताव करता हूँ :

"कि विधेयक यथासंशोधित रूप में पारित किया जाए।"

The question was put and the motion was adopted.

MESSAGES FROM LOK SABHA - Contd.

The Forest (Conservation) Amendment Bill, 2023

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Forest (Conservation) Amendment Bill, 2023, as passed by Lok Sabha at its sitting held on the 26th July, 2023."

Madam, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRIMATI SULATA DEO): The House stands adjourned to meet at 1100 hours on Thursday, the 27th July, 2023.

The House then adjourned at forty-eight minutes past three of the clock till eleven of the clock on Thursday, the 27th July, 2023.

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